# LOK SABHA DEBATES (English Version)

Sixth Session (Thirteenth Lok Sabha)



(Vol. XVI Contains Nos. 21 to  $3\phi$ )

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# LOK SABHA

Tuesday, April 17, 2001/Chaitra 27, 1923 (Saka)

The Lok Sabha met at two minutes past Eleven of Clock

[MR. SPEAKER in the Chair]

# WELCOME TO PARLIAMENTARY DELEGATION FROM TANZANIA

MR. SPEAKER : Hon. Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the Hon. Members of the House, I have great pleasure in welcoming His Excellency Mr. Pius Msekwa, Speaker of the National Assembly of the United Republic of Tanzania and other Members of the Tanzanian Parliamentary Delegation who are on a visit to India as our honoured guests.

The delegation arrived in India on Monday, 16th April, 2001. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to the President, the Parliament and the friendly people of Tanzania.

MR. SPEAKER : Q. No. 421-Shri Subodh Mohite.

...(Interruptions)

#### [Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali): Mr. Speaker, Sir I had given the Notice for Adjournment Motion's Discussion should be held on it after suspending the 'Question Hour'. The corruption has become the order of the day in the country. ...(Interruptions)

[English]

MR. SPEAKER : This will not go on record.

...(Interruptions)\*

MR. SPEAKER : This will not go on record.

...(Interruptions)\*

Not recorded.

MR. SPEAKER : Dr. Raghuvansh Prasad Singh, I have received your notice. You can raise the matter in the Zero Hour, not now. Please take your seat now.

...(Interruptions)

[Translation]

KUNWAR AKHILESH SINGH (Maharajganj, U.P.): Mr. Speaker, Sir, I have also give a notice.

MR. SPEAKER : I have seen your notice.

...(Interruptions)

[English]

MR. SPEAKER : Q.No. 421-Shri Subodh Mohite.

SHRI SUBODH MOHITE (Ramtek) : Q. No. 421. ... (Interruptions)

[Translation]

MR. SPEAKER : Ramdasji, your Notice is not with me.

...(Interruptions)

MR. SPEAKER : Whether or not you will resume your seat.

...(Interruptions)

MR. SPEAKER : What are you doing? Why do you behave like this every day. You please sit down.

...(Interruptions)

[English]

MR. SPEAKER Dr. Raghuvansh Prasad Singh, please take your seat. What is this?

...(Interruptions)

MR. SPEAKER : Shri Ramdas Athawale, this is too much. Plase take your seat. I am on my legs. This is a serious matter. What is this?

...(Interruptions)

[Translation]

MR. SPEAKER : Shri Akhilesh Singh, I have seen your Notice.

...(Interruptions)

[English]

MR. SPEAKER : You can raise it in the Zero Hour.

...(Interruptions)

MR. SPEAKER : Nothing should go on record expcept Shri Subodh Mohite's version

...(Interruptions)\*

# [Translation]

MR. SPEAKER : Raghuvansh Ji, you please sit down. It is not right. You are in the panel of Chairman. You are the one who frames the rules.

. ...(Interruptions)

[English]

MR. SPEAKER : Kunwar Akhilesh Singh, I have received your notice also. You can raise it in the Zero Hour.

# ...(Interruptions)

MR. SPEAKER : What is this? Do not compel the Chair to take action against both of you. What are you doing? You are not hearing anything from the Chair.

...(Interruptions)

MR. SPEAKER : Nothing should go on record.

...(Interruptions)\*

# [Translation]

MR. SPEAKER : You do not listen to the Chair. You do not pay attention as to what I am saying. I have said that you can raise the issue during Zero Hour. Your notice has been disallowed.

...(Interruptions)

# [English]

MR. SPEAKER : Shri Athawale, please take your seat. I am on my legs. What is this?

# [Translation]

MR. SPEAKER : What are you doing? I have told you that you can raise it in Zero-Hour. I have disallowed your Notice.

...(Interruptions)

[English]

MR. SPEAKER : This is not the proper place.

...(Interruptions)

MR. SPEAKER : Plase take your seat. What is this?

...(Interruptions)

[Translation]

MR. SPEAKER : I have told the fate of your Notice.

...(Interruptions)

# [Translation]

SHRI RAMDAS ATHAWALE (Pandharpur) : Mr. Speaker, Sir, it is my submission that the question No. 436 should be taken along with it.

# [English]

MR. SPEAKER : If the House agrees, I can club Q. Nos. 421 and 430 because they are of the same nature.

SEVERAL HON. MEMBERS : Yes, Sir.

11.07 hrs.

# ORAL ANSWERS TO QUESTIONS

# Panchayati Raj Institutions

\*421. SHRI SUBODH MOHITE : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the States that have transferred the funds, functions and functionaries to Panchayati Raj Institutions as mandated in the 73rd Constitution Amendment Act, so far; and

(b) the steps taken by the Government to ensure the development of powers to the Panchayati Raj Institutions by the remaining States?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M.VENKAIAH NAIDU) : (a) and (b) A Statement is laid on the Table of the House.

# Statement

Since the coming into force of the provisions of the Constitution 73rd (Amendment) Act, 1992 with effect from 24th April, 1993, the States/UTs have devolved powers and functions upon Panchayats in varying degrees; States like Himachal Pradesh. Kerala, Madhya Pradesh, Sikkim, Tripura, Tamil Nadu, Uttar Pradesh and West Bengal have transferred some of the Departments/Subjects listed in XI Schedule to the Panchavats alongwith funds and functionaries. The Government of Kerala have allocated 40% of the Plan funds to Panchayati Raj Institutions as "untied" funds enabling Panchayats to prepare development plans according to their needs. In Kerala and Punjab, the Gram Panchayats can take up development works upto Rs. one lakh without requiring any external sanction, while in West Bengal no ceiling has been prescribed if the funds belong to the Gram Panchayat itself.

Panchayati Raj being a State subject, the State Legislatures are required to endow the Panchayats with such powers and authority as may be necessary to enable them to function as institutions of selfgovernment. Through discussions and correspondence with the State Chief Ministers and Ministers and the State Secretaries in charge of Panchayati Rai, the Central Government have been urging the State/UTs that entrusting the implementation of a few schemes to Panchayati Raj Institutions is not enough and that more functional and financial powers need to be devolved upon Panchayats, keepings in view the Constitutional mandate in Article 243G and the Subjects listed in Schedule XI.

The details of the State/UT wise transfer of Departments/Subjects (with funds, functions and functionaries) to Panchayats is contained in the Annexure.

#### ANNEXURE

SI. No.	States/UTs	States/UTs No. of Departments/subjects Transferred to Panchayats with			No. of Departments/subject yet to be transferred to Panchayats with			
		Funds	Functions	Functionaries	Funds	Functions	Functionaries	
1.	Andhra Pradesh	05	13	02	24	16	27 ·	
2.	Arunachal Pradesh	-	-	-	29	29	29	
3.	Assam	-	-	-	29	29	29	
4.	Bihar	-	-	-	29	29	29	
5.	Jharkhand	-	-	-	29	29	29	
6.	Goa	-	-	-	29	29	29	
7.	Gujarat	-	-	-	29	29	29	
8.	Haryana	-	16	-	29	13	29	
9.	Himachal Pradesh	02	23	07	27	06	22	
10.	Karnataka	29	29	29	-	-	-	
11.	Kerala	15	29	15	14	-	14	
12.	Madhya Pradesh	10	23	09	19	06	20	
13.	Chhattisgarh	10	23	09	19	06	20	
14.	Maharashtra	18	18	18	11	11	11	
15.	Manipur	-	22	04	29	07	25	
16.	Orissa	05	25	03	24	04	26	
17.	Punjab	-	07	-	29	22	29	
18.	Rajasthan	-	29	-	29	-	29	
19.	Sikkim	29	29	29	-	•	-	
20.	Tamil Nadu	-	29	-	29	-	29	
21.	Tripura	-	12	-	29	17	29	
22.	Uttar Pradesh	12	13	09	17	16	20	
23.	Uttaranchal	12	13	09	17	16	20	
24.	West Bengal	12	29	12	17	-	17	
25.	A&N Islands	-	-	-	29	29	29	
<b>26</b> .	Chandigarh	•	-	-	29	29	29	
27.	D&N Haveli	-	03	03	29	26	26	
28.	Daman & Diu	-	29	-	29	-	29	
29.	NCT of Delhi	Panch	ayati Raj Syste	m is yet to be revi	ved			
30.	Pondicherry	-	-	-	29	2 <del>9</del>	29	
31.	Lakshadweep	-	06	-	29	23	29	

Status of Devolution of Departments/Subjects with funds, functions and Functionaries to Panchayati Raj Institutions

The provisions of the Constitution (73rd Amendment) Act, 1992 are not applicable to the States of J & K, Meghalava, Mizoram and Nagaland.

## Participation of Panchayati Raj Institutions in Centrally Sponsored Schemes

\*430. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether most of the Centrally Sponsored Projects are being executed from the capitals of the States even after delegating more powers to Panchayati Raj Institutions as reported in the *'Dainik Jagran'*, New Delhi dated August 13, 2000;

(b) if so, the facts of the matter reported therein; and

(c) the steps taken/being taken by the Union Government to ensure participation of Panchayati Raj Institutions in the execution of Centrally Sponsored Projects?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) A Statement is laid on the Table of the House.

#### Statement

1. As per Article 243 (G) of the 73rd Constitutional Amendment Act, the States are required to devolve adequate powers and responsibilities upon the Panchayati Raj Institutions (PRIs) to enable them to function effectively as institutions of local selfgovernment. The responsibility for preparation of Plans for economic development and social justice and implementation in relation to the 29 Subjects listed in the Eleventh Schedule of the Constitution is also entrusted to the PRIs. The States/UTs have been urged to devolve functions, functionaries and funds upon the PRIs for planning and implementing schemes in the relevant sectors.

2. In the Mid Term Appraisal of the Ninth Five Year Plan, the Planning Commission observed that in reality the involvement of PRIs with respect to the 29 Items has been minimal in most States/UTs and that the State Governments/Central Ministries, except the Ministry of Rural Development, have not taken concrete steps to integrate PRIs in the strategy of planning and implementation of Centrally Sponsored Schemes (CSSs) under their purview.

3. The Planning Commission have indicated that a review of implementation of CSSs of the Departments of Health and Family Welfare, the Department of Education and the Ministry of Environment and Forests shows that parallel organisations and delivery systems like the District Health and Family Welfare Society, Village Education Committees (VECs) Mahila Sangh, Lok Jumbish Parishads and Joint Forest Management (JFM) Committees, have emerged in which no role has been assigned to Panchayats and that formal structures have yet to be put in place to involve PRIs in the implementation of schemes undertaken by parallel organisations. Several CSSs are being implemented exclusively through NGOs with little role for Panchayats.

4. Panchayati Raj being a State subject, the State Legislatures are required to endow the Panchayats with such powers and authority as may be necessary to enable them to function as institutions of selfgovernment. The Central Government have been requesting the States/UTs as also the Central Ministries to provide for an important role to Panchayats in the implementation of all Schemes, keeping in view the Constitutional mandate contained in Article 243G and Schedule-XI of the Constitution.

# [Translation]

SHRI SUBODH MOHITE : Mr. Speaker, Sir, a chart has been enclosed hare along with the reply given by Hon. Minister in which some figures are given.

# [English]

There are two parts of the Chart–Transferred and yet to be transferred.

#### [Translation]

After I analysed the chart, following picture has emerged.

#### [English]

"The functionaries of the 31st State are 870. However, only 420 functionaries have been transferred since 4th April, 1993."

# [Translation]

This means that the achievement of the scheme which has to be implemented for the next nine years since 1993 has been 48.27 percent. The Hon. Minister has said in second part that.

#### [English]

We are requesting the State Government to implement the functions.

# [Translation]

When this sort of amendment is proposed that

# [English]

It is a Central Act. What steps the State Government is taking for the effective implementation of the schemes.?

# [Translation]

Whether there is any proposal for its effective implementation by linking the allocation of funds with figures or by formulating a policy for revenue sharing?

# [English]

SHRI M. VENKAIAH NAIDU : Mr. Speaker, Sir, after getting passed by the Parliment and ratified by various State Assemblies, the 73rd and 74th Constitution Amendments came into effect from 24th April, 1993. These are very progressive pieces of legislation, but unfortunately, as the Hon. Member has observed, many of the States are yet to devolve both functions and powers to the local bodies. The Ministry of Rural Development is taking it up earnestly with all the State Governments and we have reviewed the situation from time to time. I can also share with the House that I myself have visited around 19 States and held talks with the Chief Ministers and the Ministers concerned and we are trying to impress upon them about the need for greater devolution of funds as per the Constitution Amendment and transfer of 29 subjects which are enlisted under Article 243G of the Constitution. We are only persuading the States, because the power is given to the States. As you are aware, we are in a federal system and the Centre taking unilateral decisions will also have an adverse effect. That being the case, we are trying to persuade the States to follow the spirit of the Constitution Amendment.

SHRI SUBODH MOHITE . Mr. Speaker, Sir, my main question was whether the Government is taking any intensive efforts to effectively implement the Act. The Minister has replied that they are persuading the State Governments.

# [Translation]

I did not get the reply of my question.

Sir, my second submission is regarding the State Government schemes which are centrally sponsored and hundred percent funded by the centre i.e. Gram Smridhi Yojana, Indira Awas Yojna, Employment Assurance Scheme. Pant Pradhan Rojgar Yojna etc. but the Central Government does not have any effective control over there. I would explain by citing an example.

#### [English]

There is a circular under Employment Assurance Scheme in which it has been specifically stated that the plan should be finalised in Consultation with the concerned Member of Parliament.

# [Translation]

But I do not think that it is being implemented. The Hon. Prime Minister is present here. The Hon. Prime Minister has launched a very important Gram Sadak Yojana. For the effective implementation of which the proposal of associating the MPs is under consideration. I would like to know by when this proposal is likely to be finalised?

# [English]

MR. SPEAKER : Shri Subodh Mohite, is your supplementary related to the main question?

#### SHRI SUBODH MOHITE : Yes, Sir.

SHRI M. VENKAIAH NAIDU : Sir, I can sense the mood of the House. At the same time. I want to humbly submit that the main question pertains to devolution of powers and funds from Centre to States and States to local bodies. If we are able to focus our attention on that issue, we will be doing justice to that. I agree with the spirit of the second supplementary raised by the Hon. Member and that can also be answered. ...(Interruptions) I can take the House into confidence. With regard to devolution of powers and funds, we have proposed to hold a meeting of all the political parties, because, as you are aware, in this country Panchayati Rai is a State subject and States are ruled by different political parites. If at all we want to really implement the true spirit of the Constitution Amendment, we have to take the support of different political parties which are at the helm of affairs in different States.

I had convened a meeting last time, but unfortunately it could not be held for reasons beyond my control. I am now proposing to hold a meeting shortly, either immediately after the Session or during the Session. Keeping in view the conveniece of different political parties, I will convene a meeting of all the political parties and take their view with regard to effective implementation of devolution of powers.

As you can see, the Constitution Amendment which was passed in 1992-93 was supported by all parties and States. But unfortunately many of the States, as has been rightly mentioned by the Hon. Member, have not devolved powers to the local bodies up to the extent desired. Whatever is the reason for this, I am not able to find any rationale behind the slow progress in this matter. At the same time, I am handicapped in this regard. Somebody has suggested to me to stop the funds, but stopping the funds is no solution because devolution of powers has to be done by the Government. If it is not done, people would be punished by stopping of the funds.

This is another dilemma I am facing. That is why I am taking all these issues to the all-party meeting, namely, the status of the devlution of powers and funds in various States, and go by the broad consensus that is evolved there. If necessary, we may have to think in terms of further legislation, but some experts say that there is no need for further legislation. We can take steps within the ambit of this legislation ifself. I will go by the advice of the political parties and I am also ready to receive the views of the Members of this Hon. House also. ...(Interruptions)

# [Translation]

KUNWAR AKHILESH SINGH : Mr. Speaker, Sir, it is a very important question. I insist that Half an Hour Discussion should be allowed on it. ...(Interruptions) Large scale misappropriation of the funds allocated by the Centre for the Employment Assurance Scheme, Indira Awas Yojana, Swarna Jayanti Rozgar Yojana is taking place.

MR. SPEAKER : No please, there are Members who want to ask supplementaries.

...(Interruptions)

MR. SPEAKER : Shri Mohite, please understand.

#### [Translation]

SHRI M.VENKAIAH NAIDU : As far as the second part of the question regarding the participation of MPs' in the activities of rural development is concerned, I am of the view that the Members of Parliament should have the right to monitor the Development scheme.

#### [English]

That is for monitoring the scheme.

#### [Translation]

But there is no possiblity of giving them execution powers, because there are local elected bodies for that purpose. The Hon. Prime Minister had convened a meeting for this also.

# [English]

During the last Session, the Prime Minister convened a meeting. Some of the political parties could not be present in that meeting. Keeping that in mind, we have postponed the subject. I will request the Prime Minister to call a meeting of all political parties once again to decide about the involvement and utilisation of services of the Hon. Members of Parliament with regard to the Centrally-funded schemes which are many in number, and a lot of money is going to the States. I agree with the sentiments of the Hon. Members. ...(Interruptions)

MR. SPEAKER : No, please. There are other Members who want to ask questions.

#### ...(Interruptions)

SHRI MANI SHANKAR AIYAR : Mr. Speaker Sir, in view of the fact that the Hon. Minister is charged with the responsibility of ensuring that the constitutional provisions are, in fact, implemented throughout the country, may I know from him what action, political, administrative and legal, he proposes to take in respect of (a) States which, in violation of article 243(Z)(d) of the Constitution have still not established District Planning Committees; (b) the Planning Commission, which has started its Tenth Plan exercise without securing District Plan Input from all the districts of India; (c) a State like Punjab, Which is proposing a legislation to change the composition of the intermediate Panchayats in violation of the mandatory provisions of the Constitution; and (d) above all, the State of Andhra Pradesh where parallel bodies are being set up under the Janma Bhoomi Scheme, although the Hon. Minister who comes from Andhra Pradesh himself has publicly denounced the establishment of parallel bodies.

SHRI M. VENKAIAH NAIDU Sir, with regard to the main question of devolution of funds and powers to the local bodies under the spirit of Constitution, as I have submitted earlier, this matter is a State subject, but I am bound by the constitutional amendment and I am also guided by the spirit of the constitutional amendment. We are trying to persuade the States to the extent possible to devolve the powers and funds. Certain States, you have seen also, like Kerala and other States have devolved the powers in a considerable manner. I am placing these things in front of other States also so that they understand that if a particular State has no problem in devolving funds and powers, what is the difficulty for other States.

SHRI MANI SHANKAR AIYAR : Sir, that is not my question. I would request the Hon. Minister to answer my question.

SHRI M. VENKAIAH NAIDU : This is the major issue and then he has raised the other supplementaries

With regard to the major issue, the political thing is, as I said, we are convening a meeting of all the political parties to have proper cooperation. ...(Interruptions)

#### [Translation]

SHRI SOMNATH CHATTERJEE : Tell about Andhra Pradesh.

#### [English]

SHRI M. VENKAIAH NAIDU : I am coming to that. I am ready to go to Andhra Pradesh, but it will take some time. ...(Interruptions)

SHRI MANI SHANKAR AIYAR : Andhra Pradesh is his last destination. ... (Interruptions)

SHRI M. VENKAIAH NAIDU : Sir, with regard to District Planning Committees, the functioning of the the DPCs and formulation of DPCs, out of 31 States, in many States the District Planning Committees have not been set up. It is unfortunate. ...(Interruptions)

SHRI MANI SHANKAR AIYAR Sir, that is a violation of the Constitution. I would like to know from the Hon. Minister what steps he is taking to implement the constitutional provisions.

SHRI M. VENKAIAH NAIDU : Sir, Andhra Pradesh - not constituted; Arunachal Pradesh - not constituted; Assam - not constituted; Bihar - they have put the Minister incharge of that Committee without a Committee; Goa - No; Gujarat - not constituted; Haryana - constituted in only four districts; Himachal Pradesh - not yet, but it is under the consideration of the Government; Karnataka - in 17 of the 20 districts, they have constituted the Committees.

SHRI MANI SHANKAR AIYAR : I would like to know what legal action he is taking to protect the Constitution. It is a mandatory constitutional requirement.

SHRI M. VENKAIAH NAIDU Sir, in a federal structure, where the State and Central relations are involved, the idea of taking legal action by the Centre, how far it is feasible and possible has to be examined. ... (Interruptions)

MR. SPEAKER : Let him complete first. If you have any clarification, you can ask that later.

SHRI MANI SHANKAR AIYAR : Sir, the States are obliged to go by the Constitution, otherwise article 356 should be imposed. ... (Interruptions)

MR. SPEAKER : This is not the procedure, Shri Aiyar.

#### ...(Interruptions)

SHRI MANI SHANKAR AIYAR : Sir, he is not answering my question. I seek you protection. I have a right to ask a question and I have a right to have an answer and it is your duty to protect us, Sir. MR. SPEAKER : He has not completed his answer at all.

SHRI M. VENKAIAH NAIDU : Sir, I humbly submit that I am not going away. I am also equally interested in the entire subject and I would be very happy to get enlightened and also to get the support of the House to strengthen my hands in order to see that these things are implemented.

Sir, we are in touch with the Law Ministry also. The Law Ministry says that the implementation of the 73rd amendment rests with the Government of India. I do agree with that. But at the same time, as I have been sharing with the House, with regard to the formation of the Committees in various States, we have been actively pursuing the matter with the State Governments and we are trying to impress upon them.

SHRI E. AHAMED. Did they give any information as to why they are not implementing this constitutional provision?

SHRI M. VENKAIAH NAIDU : Sir, I was about to read it and then in between I was interrupted.

Certain States are saying that certain positive steps are being taken, in certain they have done it, in certain States they are in the process of doing it, and in certain States they have not initiated it. If the Hon. Member wants all the details, I can place them on the Table of the House. ...(Interruptions)

SHRI MANI SHANKAR AIYAR : Sir, how can the Planning Commission go about the Tenth Plan without these inputs?

MR. SPEAKER : Shri Ramdas Athawale, you can ask your supplementaries because we have clubbed both the questions.

#### ...(Interruptions)

SHRI MANI SHANKAR AIYAR Sir, he has not answered my question...(Interruptions) Mr. Speaker Sir, I asked about Punjab, I asked about Andhra Pradesh. We must get those answers. We asked specifically about these States and the Planning Commission also...(Interruptions)

MR. SPEAKER : Please take your seat.

SHRI M. VENKAIAH NAIDU Sir, in Andhra Pradesh, the Hon. Court has given a direction with regard to holding of Panchayat election by 31st June. Once the elections are over, the entire process of setting up of these committees also will be done. ...(Interruptions)

SHRI MANI SHANKAR AIYAR : Sir, that is not my question. My question was about parallel bodies. ...(Interruptions)

#### MR. SPEAKER : Shri Aiyar, please.

SHRI MANI SHANKAR AIYAR : Sir, he is not answering my questions. What about Punjab? He should tell me about that.

MR. SPEAKER : Shri Aiyar, what is this? There are other Members also who want to ask supplementaries.

#### ...(Interruptions)

SHRI MANI SHANKAR AIYAR : Sir, I have a right to have an answer. Sir, what is Question Hour for, if Members do not get answers? ...(Interruptions)

MR. SPEAKER : You are putting supplementaries but you are not allowing the hon. Minister to reply. What is this?

#### ...(Interruptions)

MR. SPEAKER : I think, we have to change the rules for the Question Hour also!

SHRI M. VENKAIAH NAIDU : Sir, with regard to Punjab, I can take the House into confidence that the Rural Development Minister has written a letter to the Chief Minister of Punjab finding out these facts. The Punjab Government have told me that they are going to rectify it and they are going to hold the remaining part of the elections.

Sir, with regard to parallel bodies, which the hon. Member is mentioning, there are certain instances in different States, certain State Governments have come with parallel bodies. There is Gram Swaraj in Madhya Pradesh. There is a Rural Development Committee. ...(Interruptions)

SHRI MANI SHANKAR AIYAR : That is not a parallel body (Interruptions)

MR. SPEAKER : Shri Aiyar, is it the way to ask your supplemenatries in the Question Hour?

SHRI MANI SHANKAR AIYER : Sir, I am asking him a question. ...(Interruptions)

MR. SPEAKER : No, I am not allowing it. Please take your seat.

# ...(Interruptions)

MR. SPEAKER : Mr. Minister, have you completed your answer?

# ...(Interruptions)

SHRI K. YERRANNAIDU (Srikakulam) : Sir, in Andhra Pradesh, there are no parallel bodies. ....(Interruptions)

MR. SPEAKER : What is this? There is a limit for everything.

#### ...(Interruptions)

SHRI MANI SHANKAR AIYAR : Sir, what can I do, if he does not answer my question? ...(Interruptions)

MR. SPEAKER : Shri Mani Shankar Aiyar, this is too much.

#### ...(Interruptions)

MR. SPEAKER : Please understand this is not a debate.

SHRI M. VENKAIAH NAIDU : The hon. Member has asked about Punjab. I have responded. He has also asked about Andhra Pradesh. ...(Interruptions) Please allow me to reply.

MR. SPEAKER : I think we must also have some patience.

SHRI M. VENKAIAH NAIDU : He talked about parallel bodies and he started mentioning the name of Andhra Pradesh. What I am submitting in the House is that it has come to my notice that in certain States, certain bodies have been formed which are not within the spirit of the Constitution. So, I am reviewing the entire matter concerning different States. I feel that Panchayat, which is elected, alone should be the body to implement developmental programmes. I am going a little step ahead. Where there is a Village General Assembly, namely the Gram Sabha, it should be the forum where we should discuss. I shall see to it that the States follow the spirit of the Constitution. I seek the co-operation of all the political parties. ....(Interruptions)

SHRI K. YERRANNAIDU I just want a clarification. In Andhra Pradesh, there are no parallel bodies. In Andhra Pradesh, there is a lot of thrust on Gram Sabhas. ...(Interruptions)

MR. SPEAKER : Shri Yerrannaidu, if you want, you can ask a supplementary question, and not clarification in the Question Hour please.

#### ...(Interruptions)

#### [Translation]

SHRI RAMDAS ATHAWALE : Mr. Speaker, Sir, Rajiv Gandhi had brought the Seventy Third Constitution Bill to strengthen the Panchayati Raj institutions. The funds sanctioned by the Government of India are later on transferred to the states. But the entire funds should go to the local bodies. However, due to the rampant corruptions only 40 percent of the money reaches there and where due the remaining 60 percent funds go? I would like to know from the hon. Minister as to whether the Government have formulated any plan to check the corruption? I know that you do not have any solution for solving the problem ...(Interruptions) You are not going to take any steps to check corruption. Still I want to know as to what the Government propose to do to check corruption?

SHRI M. VENKAIAH NAIDU : Mr. Speaker, Sir, he has himself replaced the question. If you permit I would like to reply...(Interruptions) He has asked a relevant question. ...(Interruptions)

SHRI PRAVIN RASHTRAPAL : The reply was also appropriate.

SHRI M. VENKAIAH NAIDU There are two opinions about it.

#### [English]

Sir, it is very important question. The Tenth question is also clubbed with the first question. I am just giving the reply. The responsibility of preparation of plans for economic development and social justice and implementation related to 29 subjects listed in the XI Schedule of the Constitution is also entrusted to the Pachayat Raj Institutions. This is in brief. But, Sir, I am sorry to share with the House that in the Mid-term Appraisal of the Ninth Five Year Plan, the Planning Commission observed that:

"In reality, the involvement of the Panchayat Raj Institution with respect to the 29 items has been minimal in most States/UTs. The State Governments and the Central Ministries, except the Ministry of Rural Development, have not taken concrete steps to integrate Panchayat Raj Institutions in the strategy of planning and implementation of the Centrally-sponsored schemes under their purview."

This is the observation of the Planning Commission.

Sir, the Planning Commission has indicated that review of the implementation of the cases with the Department of Health and Family Welfare, Department of Education and the Ministry of Environment and Forests has shown that certain parallel organisations, delivery systems like District Health and Family Welfare Societies, Village Education Committees (VECs), Mahila Sangh, Lok Jampish Parishad and Joint Work Management Committees have emerged in which no role has been assigned to Panchyats and the former's structures have yet to be put in place to involve Panchayat Raj Institution in the implementation of the schemes. This is the observation of the Planning Commission. This is not concerned with a particular State.Let us not try to unnecessarily corner one State with the other State. ....(Interruptions)

MR. SPEAKER . Mr. Minister, please complete your reply. ...(Interruptions)

SHRI M. VENKAIAH NAIDU : Sir, I have shared with the House that Kerala has done a good work, knowing full well what is the political structure in Kerala. We are saying this about West Bengal also. Wherever they have done good work, there is no hesitation in accepting it. The other States also should follow it up. There are some more States also which have done good work. But keeping in view the observation of the Planning Commission, I am again writing this to all the States and also taking up with them that wherever there are such parallel bodies, they should be involved in this process. Even if the State does not agree, the basic thrust of my Department is to see that the Panchayat Raj institutions, which are elected, are involved in the entire process. I am happy that after a gap of 23 years, elections are being held even in Bihar. Though there is some violence, yet we should welcome that local body elections are being held in Bihar also. I wish that the other States where elections are due, should also complete them. Let us evolve a common strategy in order to see that the funds which are sent by the Centre to the States, reach the local bodies in a proper manner and the local bodies also have a say

I shall conclude by saying that keeping this in mind, we have come up with a four-point programme because in many places, people do not know under which scheme how much fund is coming to the village. So, we have decided to create: (1) Awareness; (2) Transparency; (3) People's Participation; and (4) Social Audit, to improve the accountability. This, to some extent, will create the needed awareness because in the State headquarters, district headquarters, block headquarters and the village headquarters, there will be a sign board which will say: For Pradhan Mantri Gram Sadak Yojana, two kilometres, this much money; for Indira Awas Yojana, this many houses for this village; for drinking water, this much; for Desert Area Development, this much; for Drought-prone Area Programme, this much; and so on and so forth. These details have to be placed in the Panchayat office building, in the DRDA's office and in the State Capital also. That is the First thing. The second thing is transparency. If any citizen, any villager wants an estimate copy of the work that is in progress in his village, on demand, on a nominal payment, that estimate copy also has to be given to the citizen. Thirdly, we want to involve the Panchayat Raj institutions and voluntary organisations also in the implementation of this programme. Without people's co-operation, these schemes cannot succeed. Fourthly, the audit is there-the Central audit

is there and the State audit is there-but these audit reports are only known to the Government. So, we would like to have a social audit by the villagers with the help of organisations like the Lions' Club, Rotary Club, NSS boys and also other well-meaning people, so that they can guide the villagers to see that the Gram Sabha conducts a study and makes a report about the implementation of the schemes.

This is what we are doing. If there were other meaningful suggestions, I would welcome those suggestions.

#### [Translation]

SHRI VISHNU PAD RAI : Mr. Speaker, Sir, more than six years have passed since the Panchyati Raj system was introduced in Andaman and Nicobar Islands. During the regime of hon. Advaniji approximately four times more funds had been allocated to Panchayati Raj institutions. I would lilke to submit that in Kerala and Punjab the Village Panchayats have been given the power to undertake the work and projects involving an expenditure upto one lakh rupees while in Andaman and Nicobar islands which is a union territory, the limit is of 60 thousand rupees. I would like to know as to whether the Government will allow to raise this limit upto one lakh one lakh in case of Andaman and Nicobar also?

#### [English]

SHRI M. VENKAIAH NAIDU : Sir, it is a specific question for which the reply is not available with me. But as you rightly said, the matter pertains to the Home Ministry. I shall take up the matter with the Home Ministry to impress upon them that these 29 subjects are devolved in Andaman and Nicobar Islands and to all the Union Territories. Whether the sanctioning power can be enhanced or not, I shall pursue the matter with the Home Ministry.

#### MR. SPEAKER : Shri Sunil Khan.

#### ...(Interruptions)

MR. SPEAKER : I have to satisfy all the Members. Please understand my position also.

SHRI SUNIL KHAN : Mr. Speaker, Sir, I am on the same question which has already been raised by hon. Shri Mani Shankar Aiyar. I am of the opinion that the Minister has already answered but not answered the point as to why Andhra Pradesh and others are not implementing. ...(Interruptions)

MR. SPEAKER: This has already been answered. If you want to ask any other Supplementary, you can ask, but this has already been answered. ....(Interruptions) MR. SPEAKER : Shri Sunil Khan what is your correct supplementary? What do you want?

SHRI SUNIL KHAN : Sir, this is a lacuna. I am just telling it. It remains in the 73rd Amendment of the Bill. It is not clear to us because, for example, in my constituency there is no post of. ...(Interruptions)

MR. SPEAKER : What do you want? Please state it.

SHRI SUNIL KHAN : Sir, I want to know whether the lacuna in the 73rd amendment will be removed or not or whether it will be amended by the Parliament or not.

MR. SPEAKER He is saying about a some lacuna in the 73rd amendment.

SHRI M. VENKAIAH NAIDU : Sir, until I am enlightened as to what exactly is the lacuna, I cannot answer.

SHRI SUNIL KHAN : In my constituency, one of the Panchayats is with the BJP and the Trinamool Congress, are in a majority but the Pradhan post in reserved for tribal women in the 5th Panchayat election as a result our party being minority, become Pradhan having tribal women, this is the lacuna.

MR. SPEAKER : Shri Sunil Khan, please take your seat. There is no supplementary. The hon. Minister has already replied to it. You have asked a supplementary about some lacuna in the 73rd amendment which he has already replied. Shri Sunil Khan, please cooperate.

SHRI PRIYA RANJAN DASMUNSI : Sir, I would like to address the hon. Minister through you about a very very important and pertinent issue relating to the Panchayat Raj. The dream of Mahatma Gandhi is now finally getting shape through the hard struggle of our late Prime Minister Shri Rajiv Gandhi's vision. Four points were highlighted by Rajivji during the amendment. They are (1) involvement of the people, representation of the minorities, Scheduled Castes and wome; (2) devolution of power; and (3) the most important one for which he argued from village to village is the accountability of the institutions.

I would like to know from the hon. Minister as to whether he is aware of the fact as to how the huge funds given in the name of rural development which he gives to various States for the Panchayat Raj programmes are spent. This is cutting across all party lines. I can cite here our example of my area. Under the Indira Awas Yojna the houses are allotted for the poorest of the poor. Before the allotment, the pressure tactics start and out of the allotment of Rs. 20,000 the beneficiary has to give Rs. 10,000 or Rs. 5,000 to the Mafia and then only the needful will be done. The Constitution says in article 243 (J) :

"The accounting matter should be taken care of by the State Legislature through appropriate legislation."

Can the hon. Minister make a mandatory provision by consulting the Chief Ministers for publishing the accounts of all Zilla Parishads in a stipulated period for being examined by the C.& A.G., and secondly the Indira Awas Yojana should be strictly monitored not only by the Panchayat Raj but should be supervised by an agency which can ensure that the poorest of the poor are not the victims of the village Mafia? These mafias are taking half of the money of your Government, and in this pattern they are keeping the people in the streets. I got hundreds of cases where their lives were threatened. Therefore, I want to know whether you will do it or not.

Secondly, the Committee on MPLADS has already recommended that at least projects worth Rs. one crore or Rs. two crore under the Pradhan Mantri Sadak Yojna should be given at the choice of the Lok Sabha M.P. Are you going to accept that?

#### [Translation]

SHRI C.N. SINGH No poor person in Uttar Pradesh has got the house under the Indira Awas Yojna. ...(Interruptions)

MR SPEAKER : I have not allowed you.

#### [English]

SHRI M. VENKAIAH NAIDU : Sir, the Hon. Member is a senior Member. He must be speaking out of his experience in his State of West Bengal.

SHRI PRIYA RANJAN DASMUNSI : It is cutting across party lines.

SHRI SOMNATH CHATTERJEE : He is an all-India leader and he is talking on all-India issues.

#### [Translation]

SHRI C.N. SINGH : Whether you will order a probe into the matter?

SHRI M. VENKAIAH NAIDU : First you listen.

#### [English]

The gidelines with regard to the Indira Awas Yojna

are very clear. On the basis of these guidelines, on the basis of the poverty ratio in that particular State, and also on the number of houseless persons the houses are allotted.

Village Gram Sabha is supposed to meet, identify the beneficiaries and select the list. Then only, it has to be approved at the district level, and the State Government is the monitoring agency for implementation of the housing scheme at the State level. If any specific complaint comes, then only, I can intervene and cause an inquiry. Anyhow, as a senior Member, he has raised certain issues and I will be asking my area officers. ...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI I am not making wild allegations. I will give you a specific case of district of Uttar Dinajpur where the money was taken by the Mafias without giving it to Indira Awas Yojana beneficiary. I will give the specific case to you and you take action. ... (Interruptions)

MR. SPEAKER : Mr. Minister, many times, I have been asking the Ministers also to please address the Chair and not the Members That is why, unnecessarily time is being wasted. So, please address the Chair.

... (Interruptions)

MR. SPEAKER : He has not completed his reply. Let him complete.

SHRI M. VENKAIAH NAIDU Sir, I stand corrected. Being a human being, sometimes, I am tempted and that too, when some senior Member say something. ...(Interruptions)

MR. SPEAKER : I think, that is happening on both the sides of the House.

SHRI M. VENKAIAH NAIDU. Sir, I agree that we have to go by the rule of the House.

We have issued detailed guidelines to the States and the States are the implementing agencies. If any hon. Member in a particular district comes across any irregularity, corruption, misuse of diversion of funds and if he write to me, I will ask the officials of my Department to make an inquiry and then take remedial action. ...(Interruptions)

MR. SPEAKER Why are you disturbing the Minister also? He is giving a very good reply.

SHRI M. VENKAIAH NAIDU : Secondly, even without that, it is my endeavour to have a first-hand information by visiting as many places as possible. At the same time, you cannot go on doing a parallel work which the State Government is doing. About C&AG, I would like to inform the House that the discussions are being held to tighten the audit and account system as per the recommendations of the Eleventh Finance Commission.

If any specific complaint comes, they may address it to me. Then, I will be writing to the hon. Members again after a thorough inquiry is conducted.

SHRI PRIYA RANJAN DASMUNSI : What about Prime Minister Sadak Yojana and recommendation of the MPLADS Committee?

#### [Translation]

SHRI C.N. SINGH : No, poor person in being allotted house under the Indira Awas Yojana. ...(Interruptions)

SHRI M. VENKAIAH NAIDU : Don't level such charge....(Interruptions) This kind of accusation is not right...(Interruptions)

#### [English]

MR. SPEAKER : His main stress is on Prime Minister Sadak Yojana.

SHRI M. VENKAIAH NAIDU : About the recommendation of the MPLADS Committee, I would inform that this is under consideration. We are yet to take a decision. Sir, we will be guided by the Chairman of the House also because the recommendations of the MPLADS Committee go to the Speaker....(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker Sir, he is asking you to decide. Kindly give direction. ...(Interruptions)

MR. SPEAKER We will decide later after the Question Hour.

RAJKUMARI RATNA SINGH : I would like to say that in Uttar Pradesh, with regard to SSRY, the Zila Panchayat is not taking the opinion of the Members of Parliament and I can say this safely for the districts of Pratapgrarh, Rae Bareli and Amethi. In all these three districts, whenever the Zila Panchayat holds the meeting of SSRY and IAY, the MPs are not called or they are invited at the last moment. They are breaking every rule. I would like the Minister to please take up this issue. Mr. Minister, we would like you to set up inquiry in the Zila Panchayats of Pratapgarh, Rae Bareli and Amethi (Sultanpur). Will you do that? We want an assurance today.

SHRI M. VENKAIAH NAIDU : Sir, with regard to functioning of Zila Parishad, we are all aware that Zila Parished is an elected body. Members of Parliament and Members of Legislative Assembly are also members of Zila Parishad. It is the proper forum to highlight issue. They are the ex-officio members. But if the hon. Member says something in the House.

MR. SPEAKER : Mr. Minister, Amethi is being represented by the Leader of Opposition.

SHRI M. VENKAIAH NAIDU : She has specifically mentioned about Pratapgarh, Rae Bareli and Amethi. But if she is kind enough to write to me about the definite irregularities, I will definitely cause an inquiry and then inform the hon. Member. ... (Interruptions)

MR. SPEAKER : Now, Q. No. 422.

...(Interruptions)

RAJKUMARI RATNA SINGH : Mr. Speaker, Sir, we want you to give us an assurance....(Interruptions)

MR. SPEAKER : You can write a letter to the hon. Minister about this.

#### ...(Interruptions)

RAJKUMARI RATNA SINGH : Sir, what about the Pradhan Mantri Rozgar Yojana? ... (Interruptions)

MR. SPEAKER : That would be decided later.

#### ....(Interruptions)

RAJKUMARI RATNA SINGH : Sir, you have to give us an assurance about this. ...(Interruptions)

MR. SPEAKER : Here the Minister would have to give the assurance and not me.

...(Interruptions)

RAJKUMARI RATNA SINGH : Sir, he has left the onus on you. ...(Interruptions) You have to give the assurance. ....(Interruptions)

MR. SPEAKER : Now, Q. No. 422.

SHRI N. JANARDHANA REDDY : Sir, I want to raise an important matter on this. ...(Interruptions)

MR. SPEAKER : We have already taken 45 minutes on this question. Now, I have gone to the next question.

...(Interruptions)

SHRI KAMAL NATH : Sir, I want to ask a supplementary on this. ...(Interruptions)

MR. SPEAKER You can ask the next supplementary.

#### [Translation]

SARDAR BUTA SINGH : Mr. Speaker, Sir, you please allow 'Half an Hour' discussion.

#### [English]

MR. SPEAKER : You have already discussed about it for 45 minutes. Now, Q.No. 422. Shri Bijoy Handique.

#### **Receding of Gangotri Glacier**

\*422. SHRI BIJOY HANDIQUE : SHRI K. YERRANNAIDU :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Gangotri Glacier is receding at an alarming pace;

(b) if so, whether any study has been conducted to find out the reasons for such significant changes in the shape and position of the glacier;

(c) if so, the details thereof; and

(d) the measures taken to ensure that the human interference do not any way impact on the glacier?

#### [Translation]

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) The Studies carried out have indicated that Gangotri glacier is passing through a phase of recession. It is a well established fact that glaciers in general recede or build up in response to various natural causes including variations in the microclimate of the region in which they are located and it is not possible to classify a recessionary phase as necessarily alarming.

(b) and (c) In order to gain more scientific insights into the variability of glacier movements and other related parameters in the Himalayan glacier region, a multidisciplinary and multi-institutional fieldobservation based R&D programme on Gangotri glacier has been recently launched as a part of the on-going Himalayan Glaciology Programme.

(d) The measures taken to reduce the effect of human interference on the glacier include conservation activities such as afforestation, removal of garbage and promotion of sustainable ecotourism

#### [English]

SHRI BIJOY HANDIQUE : Mr. Speaker, Sir, I have already gone through the statement of the hon. Minister. It is true that recession and expansion of glaciers are, no doubt, a natural phenomenon that keeps on happening all the time. But there are some unusual development and changes as has already been reported by the Press.

Sir in the months of May and June, 1999 the investigating scientists had reportedly found that the glaciers shout had changed their shapes every day with huge blocks of ice getting detached almost daily. Unless the causes of this happening are ascertained, no remedy or no effort to contain this damage can be formulated.

Sir, my first supplementary is this. May I know from the hon. Minister whether the Government has assessed the possible adverse effects on the river system of North India and, if so, whether the Government has any methodology to meet the situation arising out of this phenomenon.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) Sir, this recession of glacier is a universal phenomenon now. It takes place all over the world One of the most important causes for this is the global warming Now, this global warming cannot be controlled by one country alone. Therefore, now there are international concerns and international programmes to study the situation and to find out remedial efforts and steps to prevent this.

Sir, in this particular case of the glacier in Gangotri and its near about places, the fact is that it is not receding in an alarming pace. It is just about 22 metres per year. There is always a cycle in these cases. They recede and they come back after some time. So, the studies are going on and we are trying to identify as to what are the aspects that could be controlled by us and what are the aspects that have to be internationally attended to.

Therefore, international and national programmes are going on The Department has taken very strong steps in this regard. An institution has been proposed to study the situation and recommend remedial measures.

SHRI BIJOY HANDIQUE Mr Speaker, Sir. It has been observed in the study report of the investigating scientists of the University of Garhwal, as reported in the press, that human interference—in the form of pressure of activities of tourists, trekkers and mountaineers littering the glacier's range with wastes and particularly non-biodegradable materials—has caused significant environmental damage and degradation. This situation has developed not today but it has emerged over the years. If correct measures had been taken earlier, the damages could have been minimised. May I know from the hon. Minister as to what steps have been taken so far to control, or at least to regulate, these human activities?

#### [Translation]

SHRI BACHI SINGH RAWAT 'BACHDA' : Hon Speaker, Sir, right now a supplementary has been asked regarding the efforts made by the Government to check pollution. The research work being done on behalf of the concerned Ministry or Department is continously going on. As was apprised in the reply of the ealier question that a proposal to study further about it has been sent to the Planning Commission. Regarding the information sought by the hon. Member I would like to to inform that Himalayan Environment Trust, a NGO functioning under other Ministries looking after the works like afforestation, removal of wart and construction of public toilets in the Himalayan region. Similarly a Himalayan Tourism Division by Board has been set up by Department of Tourism of the Government of India to take case of the sanitation in the region by prohibiting the tourists from dumping plastics and other waste material. The Depatment is also framing the guidelines in this regard and also to educate the prople. It is also making all possible efforts in this direction.

#### [English]

DR. MURLI MANOHAR JOSHI : Mr. Speaker, Sir, I would like to add to the reply of the Minister.

This is a very complex issue. There are broadly two parts of it-one is the scientific research and the other is the management of that area, particularly in regard to the problems created by human interference. The problems created by human interference can be regulated. Tourism, as you know, is a State Subject and is dealt with by the States. The Government of Uttar Pradesh has taken certain steps in this regard. However, in order to have an allencompassing policy and programme, we now have the National Centre for Field Operations and Research in Himalayan Glaciology. This Centre will make field research and suggest ways and means on how to regulate the tourist traffic, how to clear the debris. and what are the precautions that need to be taken, etc. It is a long-term programme, but we are conscious about it, and we are serious about it.

SHRI K. YERRANNAIDU : Mr. Speaker, Sir, this is an alarming issue, and it is very significant for maintaining the water balance in the North India. Scientists have provided data which show that te glacier has retreated by more than 850 metres in the last 25 years, as against 2000 metres in the last 200 years. Glaciers are located in several parts of the world. It needs to be studied as to what steps have been taken in other countries to prevent such a phenomenon. Has the Government initiated any action on those lines?

Sir, as a contribution to this monitoring of the global situation, various programmes have been taken up. One is the Global Environment Monitoring System of the United Nations Environmental Programme. Then, there is a programme by UNESCO known as the World Glacier Monitoring Service. There is an International Commission on Snow and Ice.

So, these are certain international programme which are being taken up to crate a system to understand what are the specific causes and what are the local causes. Thereafter, a scheme will be formulated to prevent it. But as I said it, this global warming is a phenomenon which is taking place because of so many things, viz., the type of technology you are using, the industrial pollution, the increase in number of carbon dioxide content in the atmosphere, green house effect, etc.

So, all these things are there, therefore, it is slightly a complex issue. But nevertheless, I agree that if this situation is allowed to continue, there will be serious imbalances. But at the moment, it is not at all alarming. Only 0.75 or 0.8 square metres of the snow has melted and at proper time, we have come to notice it. I hope, within coming few years, we will be able to control it.

SHRI KAMAL NATH : Sir, the hon. Minister has mentioned about the phenomenon of global warming. Perhaps, he is not aware that India has signed a Treaty on climate change. This Climate Change Treaty addresses some of the major issues concerning climate change.

True, there are other efforts to be made like afforestation etc, which is being planned. But Sir, there was a Himalayan Action Plan which was prepared to address these issues along with our obligations under the Climate Change Treaty.

I would like to know from the hon. Minister, in view of the coming to light that our glaciers are receding, whether the Government is now aware and alive to the urgency to act on this, especially to initiate our obligations under the Climate Change Treaty and the Himalayan Action Plan.

Dr. MURLI MANOHAR JOSHI : Mr. Speaker, Sir, I have already informed the hon. House that a project and a plan have been submitted to the Planning Commission and we want that National Centre for Field Operations and Research in Himalayan Glaciology has to be formulated. Unless you have an infrastructure for it, it will be very difficult to counter the damaging effects of various technological operations, various industrial operations and human operations. So, we are very serious about it and we know that we have certain obligations after signing the Climate Change Treaty. I can assure the House that the Government will take all steps to implement them.

#### [Translation]

SHRI RATTAN LAL KATARIA : Mr. Speaker, Sir, I would like to know from the hon. Minister as to whether the Gangotri glacier shringking due to global evening and whether the since Sarswati, which once, used to flow through Ambala has vanished due to the global warning. Whether the Government are also trying to find out the causes of sudden vanishing of river Sarswati due to global warning. Recently the hon. Minister of culture, Shri Ananth Kumar, visited there. The former of Water resources, Shri C.P. Thakere, had also gone there. I would like to know whether the Government are to find out the course of Sarswati river. If so, what is the extent of progress in this regard.

DR. MURLI MANOHAR JOSHI : Hon. Speaker, Sir, the assistance of the Department of Space to find out the course of river Sarswati was sought. Today we have all the information as to from where river Sarswati had originates and what was its course. It's course is being surveyed and the course has been dug. Water has been found beneath the course of the river which has now been charted act.

#### 12.00 hrs.

#### [English]

MR. SPEAKER : Shri Bangarappa, you may please ask a very pointed Supplementary.

SHRI S. BANGARAPPA : The matter relates to global warming. In Antarctica also, we have heard that a lot of icebergs have started melting down. This has not only contributed to the melting of glaciers in the northern region of our country but elsewhere also. America, I am told, is not prepared to sign this Treaty or Pact though a lot of pressure is being exerted by many countries and scientists of the globe. What action has our Government taken or is able to take as far as making America to agree to the proposal or signing the Treaty on agreement relating to global warming?

DR. MURLI MANOHAR JOSHI : As I have already said, there is now a global environment monitoring system that has been constituted and there is an International Commission on Snow and Ice, which takes into account what is happening in different parts, in different glaciers and in different accumulations of snow in different regions of the world.

The Antarctica issue is a totally different issue from this. ... (Interruptions)

MR. SPEAKER : Mr. Minister, you can send the reply in writing to the hon. Member later on because the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

#### Papers of Class XII

\*423. SHRI RAM MOHAN GADDE : SHRI M.V.V.S. MURTHI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the teachers of various schools and the students of class XII have complained of discrepancies and of questions being out of syllabus in regard to the Economics and French language papers of the CBSE;

(b) if so, whether the attention of the Government has been drawn to the news-item captioned "CBSE" fails-gives one flawed test paper after another" appearing in 'The Hindustan Times' dated March 25, 2001;

(c) if so, the facts in this regard; and

(d) the corrective steps taken by the Government in the matter?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) Yes, Sir. Some complaints have been received by the Central Board of Secondary Education (CBSE). CBSE has also seen the News item.

(c) The CBSE has informed that no question in Economics Question Paper of class XII was out of the syllabus. However out of 9 sets of question papers of economics, only in one set of question paper (code No. 58/1/2), discrepancies in Question No. 16 and 28 have been noticed. In Question No. 16, examinees are required to calculate Gross National Product at the Market Price by Income Method as well as Expenditure Method. As per the statistics of the question, the answer by income method and expenditure method differs by Rs. 10 crores, whereas conceptually there should be no difference. In Question No. 28 of the same Question paper, the import of the question has become different in English and Hindi Version.

In French Question Paper of Class XII, there were complaints that Question Nos. 1(b). 1(d) & 2(a) were beyond the comprehension level of the examinees. The paper setter has indicated that even though the expressions do not figure in the prescribed text, these are common knowledge and are used very frequently in classroom transactions. However, the subject expert has opined that the expressions are either out of course or beyond the comprehension level of the examinees.

(d) All comments and complaints received by the CBSE about the said Question Papers have been considered by the Subject Experts and necessary instructions have been incorporated in the detailed Marking Scheme to be provided to the evaluators to ensure that the examinees do not suffer on account of any discrepancy occurring in the question papers. CBSE is an autonomous organisation and it has inbuilt mechanisms already developed to take requisite corrective steps to meet such eventualities. Necessary action has been taken against the persons responsible for these discrepancies.

# [Translation]

# National Council for Teachers Education

\*424. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) whether the norms National Council for Teachers Education are applicable to the Junior Colleges of Education and have been adopted by all the States;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the action proposed to be taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (c) Consequest on the National Council for Teacher Education Act, 1993 coming into force with effect from 17.8.1995, every institution offering a course or training in teacher education including Junior College of Education is required to seek recognition from the National Council for Teacher Education. The Act extends to the whole of India except the State of Jammu and Kashmir. The norms and standards for elementary level teacher education institutions prescribed by the Council have been notified in the Gazette of India dated 27.3.1999 which inter-alia provide for the duration of the course,

eligibility for candidates, teacher-pupil ratio, physical infrastructure and working days required for practice teaching. Further the manner of submission of application by the institutions intending to offer a course or training in teacher education has been prescribed by the Council in their Regulations notified in the Gazette of India dated 24.2.1996 which make it mandatory for the new institutions to submit their applications for recognition with a No Objection Certificate from the State or Union Territory in which the institution is located.

# [English]

# **Restructuring of North-Eastern Council**

\*425 SHRI P.R. KYNDIAH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had earlier proposed to restructure the North-Eastern Council;

(b) if so, the steps taken in this regard so far;

(c) whether the Chief Minister of North-Eastern State have recommended to appoint the Deputy Chairman of the Planning Commission as Chairman of the North-Eastern Council; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The Government had introduced the North Eastern Council (Amendment) Bill, 1998 in Rajya Sabha on 8.12.1998. The Government proposes to move the Bill, with certain amendments, for consideration and passage in the current session of the Parliament.

(c) Yes, Sir.

(d) In the amended Bill, it is provided that the President shall nominate the Chairman of the North Eastern Council.

#### **Drug Price Control Order**

# \*426. SHRI RAMSHETH THAKUR : SHRI A. VENKATESH NAIK

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government propose to dismantle the Drug Price Control Order (DPCO);

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have assessed the impact of dismantling of the DPCO on the life saving drugs;

(d) if so, the extent to which the poor people would be affected thereby;

(e) the steps taken by the Government to ensure supply of the life saving drugs at cheaper rates to the poor people;

(f) whether the Government have consulted the States on the said issue; and

(g) if so, the details in this regard ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKHDEV SINGH DHINDSA): (a) to (d) and (f) to (g) The Drugs Prices Control Orders are issued under the Essential Commodities Act. 1955 to implement the Policy in so far as price controls are concerned. No decision has been taken to do away with the price control regime over drugs and pharmaceuticals. Therefore, the question of dismantling the Drugs Prices Control Order and consultation with States on this issue, does not arise. The domestic drugs and pharmaceutical industry needs support in order to meet the challenges and to avail of the opportunities arising out of liberalization of our economy and the impending advent of the product patent regime. Government has been considering measures to lessen the rigours of the present price control mechanism, where they have become counter productive. Towards this end, Government has decided that the span of price control will be reduced substantially.

(e) The Drug Policy, as amended from time to time, is directed towards ensuring abundant availability of quality drugs at reasonable prices.

#### Genes for Patenting

\*427. SHRI C. N. SINGH : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Department of Bio-Technology has identified genes for patenting; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) Yes, Sir. Many genes have been isolated, identified, and characterized by Indian Scientists in the area of agriculture and medical biotechnology. For some international patents have been granted; and for other process patents have been given nationally. To illustrate this, examples are as follows:

Scientists of Jawaharlal Nehru University, New Delhi have isolated, identified and cloned AmA1 gene and OXDC gene; the AmA1, a seed albumin gene, was isolated from Amaranthus hypochondriacus (Ramdana). Introduction and expression of this gene into potato led to a striking increase in the growth and production of tubers in transgenic populations and also of the total protein content with an increase in most essential amino acids. Three US patents and one Indian Patent has been granted. Oxalate Decarboxylase (OXDC) gene degrades the oxalic acid produced under nutritional stress in many crops. It has been introduced in Tomato, Cabbage, Spinach and Lathyrus (Kesari Dal) and the gene has been patented. Expression of OXDC gene in tobacco and tomato plants shows remarkable resistance to phytopathogenic fungi that utilizes oxalic acid during infestation.

Other genes for delayed fruit ripening, abiotic stress, extreme cold and salt tolerance, etc. have also been isolated and identified. Similarly, genes important for development of new vaccines and drugs have also been identified and further work is in progress. For these, the patent applications have also been filed. Research work is undergoing in many laboratories and universities in the country on gene research and patenting.

# R and D Centres for Analysing Fertilisers and Agro-Chemicals

\*428. SHRI P.D. ELANGOVAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of Research and Development Centres in the country for the analysis of Fertilizers and agro-chemicals, location-wise;

(b) whether the Government have got any breakthrough to produce fertilizers and agrochemicals without any side effects;

(c) if so, the details thereof; and

(d) the amount allocated, disbursed, utilised by these R and D Centres in the last three years, yearwise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKHDEV SINGH DHINDSA): (a) and (d) Department of Scientific and Industrial Research (DSIR) operates a plan scheme viz. Research and Development by Industry (RDI) wherein recognition is granted to in-house R&D units of industry. A list of DSIR recognised in-house R&D units engaged in production of the fertilizers and agrochemicals is given in Statement-I. The Institute of Pesticides Formulation Technology (IPFT) is also one of the research centres engaged in the development of eco and environment friendly pesticide formulation. While DSIR has not allocated any amount to the recognised in-house R&D units, the details of the funds released to IPFT during the last three years is as under:

Year	(Rs. in Crore)
1998-1999	3.00
1999-2000	25.88
2000-2001	24.52

Further, Clause 29 of Fertiliser Control Order (FCO), 1957 provides for setting up of the Fertiliser Quality Control Laboratories by the State Governments/Government of India for analysis of fertiliser samples. The quality of the fertiliser samples is analysed in 66 Fertiliser Testing Laboratories in the country. Also there are 48 Laboratories for testing of Pesticides in the country. The Statewise number of fertiliser and pesticide testing Laboratories is given in the Statement-II attached.

(b) & (c) To avoid any side effect of excessive use of chemical fertilizers and agro-chemicals, the Government is promoting Integrated Plant Nutrient Management System and Integrated Pest Management System. Under the Integrated Plant Nutrient Management System, the use of bio-fertilizers and organic fertilizers is also encouraged. Under the Intergrated Pest Management System, along with chemical pesticides use of bio-pesticides, mechanical methods of weed control etc. are encouraged.

#### Statement-I

#### List of the DSIR Recognised in-house R&D Units engaged in the production of Fertilizers and Chemicals (Agro)

- 1. ACL Chemicals Ltd., Chennai.
- 2. AIMCO Pesticides Ltd., Mumbai
- 3. Advante India Ltd. (Formerly ITC Zeneca Ltd.), Secunderabad.
- 4. Ajay Biotech (India) Ltd., Pune
- 5. BASF India Ltd., Thane

- 6. Bayer (India) Ltd., Kandlakoya, RR dist (AP)
- 7. Cyanamide India Ltd., Mumbai
- 8. DE-NOCIL Crop Protection Ltd., Mumbai
- 9. Deepak Nitrite Ltd., Pune
- 10. EID Parry (India) Ltd., (Agritech Research Centre), Bangalore
- 11. Fertilizers & Chemicals Travancore Ltd., Cochin
- 12. FI-com Organics Ltd., Mumbai
- 13. Gharda Chemicals Ltd., Mumbai
- 14. Godrej Agrovet Ltd., Sachin
- 15. Godrej Plant and Biotech Ltd., Medchal, RR Distt.
- 16. Gujarat Alkalies & Chemicals Ltd., Baroda
- 17. Gujarat Insecticides Ltd., Ankleshwar
- 18. Gujarat Narmada Valley Fertilizers Company Ltd., Distt. Bharuch
- 19. Gujarat State Fertilizer Company Ltd., Baroda
- 20. Hindustan Insecticides Ltd., Udyogmandal
- 21. Indian Farmers Fertilizers Co-operative Phulpur Ltd., New Delhi
- 22. Mitsu Industries Ltd., Vapi
- 23. Nagarjuna Agrichem Ltd., Srikakulam
- 24. National Organic Chemical Industries Ltd., Mumbai
- 25. Novartis Enterprises Pvt. Ltd., Mumbai
- 26. Pest Control (India) Ltd., Mumbai
- 27. P I Industries Ltd. (Formerly Pesticides India Division), Udaipur
- 28. Rallis India Ltd., Mumbai
- 29. Rashtriya Chemicals & Fertilizers Ltd., Mumbai
- 30. Sudarshan Chemicals Industries Ltd., Pune
- 31. Southern Petrochemicals India Corporation Ltd., Tuticorin
- 32. T. Stanes & Company Ltd., Coimbatore
- 33. United Phosphorous Ltd., Mumbai

#### Statement-II

Name of State/UT	No. of fertiliser testing laboratories	No. of pesticide testing laboratories
Assam	1	1
Bihar	3	1
Orissa	2	1
West Bengal	3	1
Manipur	-	1
Mizoram	1	-
Gujarat	3	2

2	3
5	1
4	4
3	2
2	2
2	1@
2	2
2	3
3	3
5	5
4	5
2	1
1	1
14	9
4*	2
66	48
	5 4 3 2 2 2 2 3 5 4 2 1 1 14 4*

@ Under establishment.

One each at Faridabad, Mumbai, Chennai and Calcutta.

#### Demand and Supply of coal

\*429. SHRI N. JANARDHANA REDDY : SHRI SADASHIVRAO DADOBA MANDLIK:

Will the Minister of COAL be pleased to state :

(a) whether the gap between demand and supply of coal has been increasing day-by-day, particularly in the coal-based projects as reported in "The Statesman" dated February 26, 2001;

(b) if so, the facts of the matter reported therein;

(c) the reaction of the Government thereto;

(d) whether the Government have chalked out any schemes to bridge the gap between demand and supply of coal to save the coal based projects; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) A news item in the *Statesman* of 26.2.01 about demand and supply gap of coal has been seen by the Government. The news item mentions about the increasing demand for coal from Power, Steel and Cement sectors. However, the correct figures about demand and supply gap of coal are as follows:

As per latest assessment made by Planning Commission, the gap between demand and indigenous supply of coal at the end of IX Plan is 30.06 million tons. A Committee appointed by Ministry of Coal has further assessed a gap of 162.28 million tons and 260.30 million tons at the end of X and XI Plan periods.

(c) to (e) So far the domestic coal companies have been in a position to produce and supply the required coal qualities to a great extent. Presently, the gap between demand and supply of coal is largely due to inadequate availability of the required quality of coking coal and superior grades of non-coking coal in the country. Consumers are meeting the gap through imports, which were to an extent of 19.70 million tons during 1999-2000. However, due to projected growth in the consuming sectors like Power, Cement, Steel and others, their demand for coal is likely to increase substantially at the end of X and XI Plan periods.

It will not be possible for the nationalized coal companies and captive coal mining companies to bridge this gap. In order to bridge the gap between demand and supply of coal, Government has introduced Coal Mines (Nationalization) Amendment Bill, 2000 in Rajya Sabha to allow Indian companies to do coal mining without the restriction of captive consumption and to engage in exploration of coal.

#### [Translation]

#### **Bailing out SAIL from losses**

\*431. SHRI THAWAR CHAND GEHLOT Will the Minister of STEEL be pleased to state:

(a) the amount proposed to be provided under the package announced by the Government to bail out the Steel Authority of India Limited from losses;

(b) whether the SAIL has been able to come out of the losses after this announcement;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the amount of debt against SAIL waived off by the Government during the three years; and

(f) the amount incurred on tours undertaken by the officers of the SAIL during the last three years? THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) The financial restructuring package of SAIL approved by Government in February, 2000 *inter-alia* includes waiver of loans advanced to it from Steel Development Fund (SDF) to a value of Rs. 5073 crores and Rs. 381 crores from the Government of India, Government guarantee of Rs. 3,000 crores (with 50% interest subsidy for loan and interest on Rs. 1500 crores) for raising funds from the market to finance VRS scheme for reductions of manpower and meeting repayment obligation on past loans.

(b) to (d) SAIL has incurred a loss of Rs. 698 crore in the current year (upto December, 2000) against the loss of Rs. 2065 crore in the corresponding period of last year showing reduction of loss by 66%.

(e) Amount of debt waived off by the Government during last three years is as under:

		(Rs./Crs.)		
		SDF Loan	Govt.	Loan
1	Towards losses of VISL on merger with SAIL			
	1996-97	148.94		-
	1997-98	99.06		-
	1998-99	2.71		-
2	Financial Restructuring of SAIL			
	1999-00	5073		381

(f) Travelling expenses incurred by SAIL on tours undertaken by SAIL employees during the last three years are as under:

		(Rs./Crs	
1997 <b>-98</b>	1998-99	1999-00	
38	31	35	

[English]

#### **Bio-Tech Parks**

\*432. SHRI G.J. JAVIYA : SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government propose to extablish some bio-tech parks in the country;

(b) if so, the details thereof, State-wise;

(c) the extent to which these parks are serving the objectives; and

(d) the time by which the proposal is likely to be cleared and the parks are likely to be established made operational?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) Yes, Sir. A Biotechnology Park for Women has been jointly set up by the State Government of Tamil Nadu and the Central Department of Biotechnology. States of Kerala, Andhra Pradesh and Uttar Pradesh have in principle agreed to establish Biotechnology Parks with the help of the Department of Biotechnology and a number of entrepreneurs and financial institutions. Proposals are under discussion. Other States like Gujarat, Madhya Pradesh, Punjab and Karnataka are also considering the development of Biotechnology Parks.

(c) and (d) The objectives of the Biotechnology Park are to provide a platform for interaction of academic and entrepreneural community. Some common facilities are required to be used by the entrepreneurs. Business plan giving the product image and economic viability including marketability is an essential component of the objective of the Park. When the Parks become fully operational with a number of industrial modules, it is expected that they would be self-sustaining, leading to employment generation and bioindustrial development for economic progress. The scheme of establishment of Biotechnology Parks in different States as above is expected to become operational from the Tenth Five Year Plan.

#### **Lottery Tickets**

#### \*433. SHRI VIJAY GOEL : SHRI CHANDRESH PATEL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of States in which lottery tickets are being sold in the country;

(b) the value of the lottery tickets sold and the profit earned thereby during each of the last three years, State-wise;

(e) whether any welfare programmes have been financed from te profit earned through lotteries by various States;

(d) if so, the details in this regard;

(e) whether the Government propose to ban the lotteries in view of the citizens getting addicted to them;

(f) if so, the details thereof; and

(g) the steps taken/proposed to be taken by the Government to safeguard the interests of the persons

engaged in the profession as well as the revenue of the States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) According to information furnished by the States which are organizing lotteries, the sale and the income from lotteries during the last three years was as under:

(D-	:		
IRS.	IN.	crore)	

	19	97-98	19	98-99	1999	9-2000
State	Sale	Income	Sale	Income	Sale	Income
Arunachal Pradesh	<b>N.A</b> .	0.3	<b>N</b> . <b>A</b> .	4.5	<b>N.A</b> .	4.0
Goa	517.88	3.01	546.4	3.1	433.9	1.98
Haryana	1698.5	45.26	573.12	17 11	254.9	2 71
Himachal Pradesh	187.89	8.80	163.29	1.19	25.41	2.75
Karnataka	408.71	9.98	408.71	12.28	555.21	19.58
Kerala	105.32	12.25	112.01	15.53	101.4	10.2
Maharashtra	<b>N</b> .A.	2.79	<b>N.A</b> .	6.03	<b>N</b> . <b>A</b> .	5
Manipur	N.A.	15.09	<b>N.A</b> .	6.76	<b>N</b> . <b>A</b> .	4.76
Mizoram	28011	18.07	337889	6	487497	3.12
Nagaland	47.215	13.28	<b>N.A</b> .	<b>N.A</b> .	<b>N</b> . <b>A</b> .	<b>N</b> .A.
Punj <b>a</b> b	229.23	6.04	174.48	3.89	955.9	18.39
Rajasthan	731.73	37.94	48.11	1.22	Nil	Nil
Sikkim	<b>N.A</b> .	15	<b>N.A</b> .	15.5	N.A.	27.77
Tamil Nadu	27.04	8.94	52	19.7	124.01	27.75
West Bengal	14.87	2.62	17.54	3.84	21.90	6.09

NB. (i) N.A. Stands for Not Available.

- (ii) Himachal Pradesh and Rajasthan are not organizing lotteries at present.
- (iii) The figures for Nagaland are excluding the Prize Winning Tickets.

(c) and (d) The profit earned from the lotteries is credited to the consolidated fund of the State. However, in Tamil Nadu 75% of the net proceeds are transferred to Tamil Nadu Special Welfare Fund for implementation of Slum clearence, Adi-Dravid Housing Scheme and Rural Drinking Water Supply Scheme.

(e) and (f) The Lotteries (Prohibition) Bill, 1999, which seeks top ban on lotteries under Entry 40 of List-1 (Union List) of the Seventh Schedule of the Constitution has been introduced in Rajya Sabha on the 23rd December, 1999. The Bill has been referred to the Department related Parliamentary Standing Committee on Home Affairs for examination and report. The report of the Committee is awaited.

(g) A section of people may be affected temporarily due to ban on lotteries. Since selling lottery tickets does not require any expertise, people engaged in selling lottery tickets can turn to other trades. The revenue to the State Governments from the sale of lottery tickets is not very substantial. During 1999-2000 the revenue from lotteries to the big state like Tamil Nadu was only Rs. 27.75 crore and as low as Rs. 1.98 crore in case of Goa This can be made up through other sources by the State Governments. The large social benefit which will accure from the ban on lotteries, will outweigh the small revenue loss.

# [Translation]

#### Smuggling of Narcotics and Arms by ISI

\*434. SHRI P.R. KHUNTE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the smuggling of narcotics and arms by ISI on the Western frontier via Gujarat, Maharashtra and Tamil Nadu has a connection with the LTTE militant organisation of Sri Lanka;

(b) if so, the details in this regard and the factors responsible therefor;

(c) whether the Government propose to constitute a Special Task force to control their activities;

(d) if so, the details thereof; and

(e) the steps taken by the Government to deal with this menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) (a) and (b) While there are reports of some incidents of smuggling of narcotics and arms on the Western border, there are no confirmed reports of ISI links with LTTE at present.

(c) to (e) In order to curb infiltration, smuggling and other anti-national activities from across the border, construction of border fencing and flood lighting was taken up and has since been completed in Punjab and Rajasthan. A project for erection of fencing and floodlighting has also been approved along the International border in Gujarat and Jammu & Kashmir Joint coastal patrolling is also being undertaken along the Western and Southern Coast to curb smuggling, infiltration and other anti-national activities.

Government is aware that ISI of Pakistan is involved in aiding, abetting and supporting terrorism in various parts of the country. In order to deal with the situation, Government have adopted a wellcoordinated and multi-pronged approach for tackling the activities of ISI which includes strengthening the border management, galvanizing the intelligence machinery, neutralizing plans of ISI by well coordinated intelligence based operations, setting up of out-posts of security forces in vulnerable areas and modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system etc.

Central Government has also been sensitising the State Governments about the threat perception and activities of ISI in the country. Periodic coordination meetings are also held with the State Governments for sharing the inputs from various quarters as well as for devising strategies to counter such activities. Various security agencies belonging to Union and States have been working together to check the situation.

# **Communal Riots in country**

\*435. DR. D.V.G. SHANKAR RAO : SHRI RAJAIAH MALYALA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a series of communal roits in various States recently;

(b) if so, the details in this regard;

(c) the number of civilians/security personnel killed/ injured, State-wise;

(d) whether the Union Government have identified the organisations behind these riots;

(e) if so, the detail in this regard;

(f) the details of assistance provided to various States to stop such riots;

(g) whether the Student Islamic Movement of India has flooded arms in the riot affected areas and established contacts with other underground organisations in the country;

(h) if so, the details in this regard; and

(i) the steps taken by the Government to check such activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (i) No, Sir. There has been no series of communal riots in the country recently.

However, there was one major incident of communal violence in Kanpur, Uttar Pradesh, during the last month in which 14 persons including one Additional District Magistrate were killed and 24 persons, including 11 police personnel were injured. Some religious places, buildings, shops and vehicles were also damaged, a total of 112 weapons/ ammunition viz. Country-made pistols, bombs, cartridges and knives were recovered by the Police and 286 persons arrested. In addition, some minor incidents of violence have been reported from some States like Maharashtra and Jammu & Kashmir.

'Public Order' and 'Police' are State subjects as per the Constitution of India and hence maintenance of public order and peace as also registration. investigation and prevention of crime is the primary responsibility of the State Government. The involvement or otherwise of SIMI or any other particular organization in inciting communal violence in different parts of the country will be established only upon the outcome of the investigation of incidents by the concerned investigating agencies of the State Governments after which action will be taken as per law.

So far as the Union Government is concerned, it shares information and sends alert messages/ advisories to enable the concerned State Governments/Union Territories Administrations to take appropriate action. Detailed guidelines for promotion of communal harmony have also been issued to all the State Governments/Union Territories. In addition, the Central Paramilitary Forces are made available to them on specific request and a special force called the Rapid Action Force is also deployed exclusively for dealing with communal tensions.

#### Recommendations of National Commission for women

\*436. SHRI M.V. CHANDRASHEKHARA MURTHY

SHRIMATI SHYAMA SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Recommendations of National Commission for Women (NCW) are gathering dust" appearing in 'The Hindustan Times' dated March 10, 2001;

(b) if so, whether several recommendations made by the NCW for amending laws pertaining to women are pending with the Union Government for implementation;

(c) if so, the facts and details thereof; and

(d) the time by which the recommendations made by NCW are likely to be fully implemented?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) to (d) Government is reviewing various legislations relating to women in the light of the recommendations made by the National Commission for Women. These laws are related to different Ministries/Departments. The specific legal provisions will be finalised after a final view is taken on these laws in consultation with concerned Ministries/ Departments.

#### **Kidnappings in Delhi**

#### \*437. COL. (RETD.) SONA RAM CHOUDHARY: SHRI PRABHUNATH SINGH .

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Kidnapping is fast becoming an industry" appearing in '*The Hindustan Times*' dated March 3, 2001;

(b) if so, the reaction of the Government thereto;

(c) whether the Government are aware about the operating of gangs involved in kidnapping cases in Delhi and neighbouring States;

(d) if so, the details in this regard alongwith the areas of their operation;

(e) the number of cases of kidnapping detacted during the last one year and the amount of ransom/ transaction involved in each case;

(f) whether any cases regarding involvement of police in kidnapping have been noticed;

(g) if so, the details thereof; and

(h) the measures taken/proposed to be taken by the Government to curb such incidents in future and make the life of innocent people safe?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) Yes Sir.

(b) to (d) The investigation into the cases of kidnapping for ransom reported in the year 2000 has revealed involvement of organized gangs in only two cases. Delhi Police arrested four members of Fazal Ur Rehman Gang and 8 persons of Abu Salem Gang for their involvement in these cases. The investigation has not, however, revealed any fixed area of operation of these gangs.

(e) The requisite information is given in the attached Statement.

(f) and (g) Two such cases came to the notice of Delhi Police in the year 2000. The delinquent police

personnel were arrested after registration of criminal case against them. They have also been dismissed from service.

(h) The steps taken for prevention and detection of the incidents of kidnapping include surveillance on the activities of the organised gangs and known criminals; targeting of inter-state gangsters by the Crime Branch; mounting of rigorous patrolling and surveillance at strategic places; increased police presence at the sensititve areas; identification of Police Stations with high crime and provision of extra manpower and motorcycle patrol to them; readjustment of the timing of the patrols during peak crime period; neutralization of active criminals; and enlisting the support of the public to ensure their safety and security; etc.

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SI No	FIR No	Amount of Ransom Asked/ Demanded (In Rupees)	Ransom Paid Or Not (in Rupees)
	Year 2000		
1	161/2000 PS Tilak Marg	100000	Not Paid
2	110/2000 PS Kalyan Puri	200000	-Do-
3	194/2000 PS Mandawali	100000	-Do-
4	188/2000 PS Vivek Vihar	500000	-Do-
5	353/2000 PS Kalyan Pun	902000	-Do-
6	357/2000 PS Mandawali	1000000	-Do-
7	569/2000 PS Preet Vihar	12500000	-Do-
8	60/2000 PS Seema Pun	500000	-Do-
9	112/2000 PS Gokul Puri	100000	-Do-
10	254/2000 PS Usman Pur	200000	-Do-
11	303/2000 PS Sarai Rohila	500000	-Do-
12	337/2000 PS Sarai Rohila	400000	-Do-
13	11/2000 PS Prasant Vihar	2000000	-Do-
14	114/2000 PS Jahangir Pun	160000	-Do-
15	250/2000 PS Adarsh Nagar	350000	-Do-
16	369/2000 PS Model Town	2000000	-Do-
17	407/2000 PS Jahangir Puri	500000	-Do-
18	618/2000 PS Samaipur Badli	20000	-Do-
19	558/2000 PS Ashok Vihar	1000000	-Do-
20.	1005/2000 PS Sultan Puri	50000	-Do-
21	230/2000 PS Mandawali	9000	-Do-
22	303/2000 PS Desh Bandu Gupta Road	<b>20000</b> 000	-Do-
23	378/2000 PS Pahar Ganj	<b>5000</b> 0	-Do-
24.	637/2000 PS Pahar Ganj	500000	-Do-
25	69/2000 Ps Sangam Vihar	1500000	-Do-
26	256/2000 Ps Hazrat Nijamuddin	300000	-Do-
27	197/2000 PS Kotla Mubarakpur	40000	-Do-

1	2	3	4
28.	381/2000 Ps New Friends Colony	1000000	Not Paid
29.	697/2000 PS Malviya Nagar	3000000	-Do-
30	937/2000 Ps Malviya Nagar	10000000	-Do-
31.	407/2000 Ps Santa Vihar	350000	-Do-
32	423/2000 PS Badar Pur	100000	-Do-
33	447/2000 Ps Dabri	4000	-Do-
34	477/2000 PS Dabri	2500000	-Do-
35	539/2000 Ps Dabri	200000	-Do-
36.	145/2000 Ps Nangloi	1000000	Paid 2000000
37	283/2000 PS Tilak Nagar	2500000	Not Paid
38	291/2000 PS Anand Parvat	351000	-Do-
39	542/2000 Ps Vikas Puri	1500000	-Do-
40	1045/2000 Ps Tilak Nagar	1100000	-Do-
41	23/2000 Ps Nand Nagri	2000000	-Do-
42	1139/2000 Ps Rajouri Garden	5000000	-Do-
	Year 2000		
43	62/2001 Ps Gokul Puri	50000	-Do-
44	105/2001 Ps Ms Park	200000	-Do-
45	26/2001 PS Anand Vihar	100000	-Do-
46	14/2001 Ps Narela Ind Area	100000	-Do-
47	33/2001 Ps Bawana	3000000	-Do-
48	119/2001 Ps Ashok Vihar		-Do-
49	130/2001 Ps Sultan Puri	700000	-Do-
50	143/2001 Ps Pahar Ganj	1000000	-Do-
51	33/2001 Ps Sangam Vihar	600000	-Do-
52	47/2001 PS Dabri	800000	-Do-

#### **Reduction in Subsidy**

\*438 PROF. UMMAREDDY VENKATESWARLU : Will the Minister of Chemicals and Fertilizers be pleased to state:

(a) whether the Expenditure Reforms Committee has suggested a significant reduction in subsidy for the Naptha-based fertilizer plants;

(b) if so, whether the Government have examined the recommendations of the said Committee; and

(c) if so, the details for the salient recommendations in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKHDEV SINGH DHINDSA): (a) to (c) Expenditure Reforms Commission (ERC) has in its report entitled "Rationalizing Fertilizer Subsidies" recommended phased decontrol of the urea industry in four stages and introduction of Urea

Concession scheme in place of existing Retention Price-cum-Subsidy Scheme (RPS). For working out the rates of concession during Stage-I, the Commission has grouped the existing urea units into five categories-pre-1992 gas based units, post-1992 gas based units, naphtha based units. FO/LSHS based units and mixed feedstock units. Rates of concession have been determined on the basis of weighted average retention price rounded off to immediate lower one hundred rupees of each group. For the naphtha based units, FO/LSHS based units and mixed feed stock units, the concession has been determined on the assumption that these units will import their feed stock requirements or procure these from domestic sources if the latter are willing to sell these at import parity prices. Thus, all those urea units uncluding naphtha based units, whose existing retention prices are more than the weighted average retention price of the group, will face reduction in subsidy vis-a-vis their existing rates of subsidy under the present system of RPS.

In Stage-II, beginning 1st April 2002, the Commission has recommended a reduction in the rates of concession by way of reduction in capital related charges (CRC) and in the consumption of energy. For pre-1992 and post-1992 gas based units a reduction at the rate of Rs. 250/- and Rs. 450/- per MT in CRC respectively has been prescribed by the Commission. For naphtha and mixed feed stock based units, it prescribes an energy efficiency level of 7 Mkcal per MT of urea and 9.75 Mkcal per MT for FO/LSHS based units.

In Stage-III, beginning on 1st April 2005, the Commission has assumed the conversion of all nongas based plants to modernise and switch over to LNG. The concession to be given to the units at this stage is proposed to be further reduced on the basis of reduction in CRC for all the units. For those urea units, which are not able to switch over to LNG as feedstock, the concession will be restricted to the level the unit would have been entitled to had it switched over to LNG.

Government is examining the recommendations of ERC for taking necessary decision.

#### [Translation]

#### Price of Chemical Fertilisers in International Market

\*439. DR. SUSHIL KUMAR INDORA : SHRI RAMJI LAL SUMAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the prices of the chemical fertilizers in the internation market is less than those produced in the country; (b) if not, the average prices of all the chemical fertilizers in the international market as well as in the domestic market during 2000-2001;

(c) the reasons for this gap in the prices;

(d) whether the Government are providing subsidy even on the imported chemical fertilizers; and

(e) if sc, the details in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA): (a) to (c) Out of the major chemical fertilizers used for agricultural production, Urea and Di-Ammonium Phosphate (DAP) are manufactured in the country while Muriate of Potash (MOP) is entirely imported as there are no commercially exploitable reserves of this fertilizer in the country. While the prices of these fertilizers in the international market are determined by many factors inter-alia source of imports, demand and supply position, in case of domestic fertilizers, the Maximum Retail Prices (MRPs) are fixed and periodically revised by the Government. A comparative position of the MRP of urea, DAP and MOP in the country vis-a-via their delivered price from the international market during 2000-01 is as under :

Product	Maximum Retail Price (Domestic Price) Rs/PMT	*Average delivered Price of Imported Fertilizer (Rs./MT)
UREA	4600	7382
DAP MOP	8900 4255	9853 6722

\*Source FMB

\* Average RBI exchange rate of 1 US\$=Rs 45.68

While the MRPs of urea and DAP in India are below the level of average delivered prices, cost of production/sales of these fertilizers has generally been higher in the country compared to imported urea and DAP respectively. This is mainly on account of higher cost of feedstock/raw material and intermediates in India. In the case of nitrogenous fertilizers, the fertilizer plants are mainly based on natural gas in the exporting countries where the cost of natural gas is around US\$ 1 per million BTU or less as against delivered cost of US\$ 2.33 to 2.39 for the plants based on land fall point and US\$ 2.76 to 3.07 for the urea plants based on HBJ pipeline in India. The feedstock cost of the plants based on Naphtha and Fuel Oil is still higher. The delivered cost at the factory gate of Naphtha is US\$ 7.68 to 9.16 and Fuel Oil US\$ 5.59 to 6.31 per million BTU. With regard to phosphatic fertilizer, production of indigenous DAP suffers from the inherent disadvantage on account of lack of availability of raw materials/intermediates within the country and is, therefore, dependant on their imports. Consequently, not only is the cost of indigenous production higher than the price of DAP in the international market but is also adversely affected by the depreciation of Rupee against the US Dollar.

(d) and (e) Yes, Sir. The subsidy on imported urea is borne by the Government as the difference between the landed cost of imported urea and the MRP for this fertilizer. In case of decontrolled fertilizers, the uniform rates of concession are being announced on quarterly basis for imported DAP and MOP. The details of subsidy/concession for these fertilizers for 2000-2001 are as under :

(Rs./MT)

Imported Urea -	Nil*
Imported DAP -	1050-1550
Imported MOP -	2900-3200

\* There was no import of urea on Government account during 2000-01.

[English]

#### **New Drug Policy**

\*440. SHRI Y.S. VIVEKANANDA REDDY : SHRI IQBAL AHMED SARADGI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the New Durg Policy is being proposed by the Union Government;

(b) if so, the salient features of the new policy;

(c) whether a committee set up by the Department of Chemicals and Petrochemicals to review the Drug Price Control Order has submitted its report;

(d) if so, the details thereof;

(e) the extent to which the recommendations made by the said committee are being considered for the New Drug Policy; (f) whether the Government have consulted the State Governments in this regard; and

(g) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKHDEV SINGH DHINDSA): (a) to (g) The Committee set up to review the present price control mechanism with a view to reducing the rigours of price control, where they had become counter priductive, has since submitted its report suggesting measures in that direction. Any change in the Drug Policy will take into consideration all relevant factors including the recommendations of the Committee.

# Committee to probe Illegal Custody of Inmates in Orphanage

4403. SHRI G.S. BASAVARAJ : SHRI G. MALLIKARJUNAPPA : SHRI IQBAL AHMED SARADGI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National Commission for Women has set up a committee to inquire into illegal custody of inmates in an orphanage under Hennur Banasvadi Police Station area in Bangalore city;

(b) if so, whether the Committee has submitted its report;

(c) if so, the details thereof, and

(d) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI-MATI SUMITRA MAHAJAN) : (a) and (b) Yes, Sir.

(c) and (d) The report of the inquiry committee has since been sent to the Government of Karnataka by NCW to take action against those found guilty by the Committee. However, the children have been shifted to juvenile home. The concerned party has filed a writ petition for the custody of 20 children. The National Commission for Women is also one of the respondents. At the hearing on 1.2.2000, the court was satisfied that the petitioner had no legal rights seeking the custody of the children. On 2.2.2001, affidavits were filed on behalf of the Government of Karnataka and the State of Maniput bringing out the steps that would be taken to ensure safe transit of the children to their home state. The Court dismissed the writ petition filed by the party.

#### Marketing of CD-Rom

4404. SHRI MOINUL HASSAN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the approved minutes of twenty fourth meeting of Research Council of National Institute of Science communication and Council of Scientific and Industrial Research called for vigorous marketing effort for AHEAD CD-ROM products after noting that only 90 CD-ROM discs has been sold out so far; and

(b) if so, the total sale of the said discs, as on August 1999, country-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes Sir,

(b) Total sale of CDs as on August 1999 (country-wise)

India	81
Indonesia	02
Sri Lanka	01
Tanzania	01
Bangla Desh	02
Korea	01
Malaysia	02
Egypt	01
Nepal	05
Singapore	03

[Translation]

#### Policy for Technology Products

4405. SHRI RAJ NARAIN PASSI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government have formulated any long term policy for promotion of high technology products in the country;

(b) if so, the details thereof;

(c) the steps being taken to implement the aforesaid policy; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPRT-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) The basic objectives of Technology Policy Statement (TPS) of 1983 of Government of India are development of indigenous technology, efficient absorption and adaptation of imported technology appropriate to national priorities and resources. To achieve the objectives of TPS, there are various programmes and schemes of the Government to support the development of technologies and their commercialization and this includes the development of high technology products. The schemes include Engineering Sciences Programme of Scientific and Enginnering Research Council, Joint Technology Programmes, Mission Programmes on Sugar Technology, Advance Composites and Fly Ash and Home Grown Technology Programme of Technology Information Forecasting and Assessment Council, the New Millennium Indian Technology Leadership Initiative and Programme Aimed at Technological Self-Reliance of Department of Scientific, and Industrial Research and various other programmes of Department of Telecommunication, Department of Bio-Technology and Ministry of Information Technology amongst others. Technology Development Board also facilitates development and commercialization of indigenous technologies.

# Integrated Development of Scheduled Tribe Polulated Areas

4406. SHRI SURESH CHANDEL : Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government of Himachal Pradesh had submitted a proposal involving Rs. 183.14 crore to the Union Government on 17.12.1997 for approval which was aimed at Intergrated Development of Scheduled Tribe Populated Areas; and

(b) if so, the latest postion thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) A proposal for integrated Tribal Development involving Rs 183.14 crores with the assistance of International fund for Agriculture Development (IFAD) to be launched in tribal areas of Himachal Pradesh was received in 1997 from Government of Himachal Pradesh (H.P.) After consultation with the Ministry of Agriculture, the Government of Himachal Pradesh has been requested to send a revised project proposal. [English]

#### Murder cases in West Delhi

4407. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of murder cases reported in West Delhi during the last six months, particularly in New Ranjit Nagar and the nearby areas;

(b) the number of cases solved so far;

(c) whether the Delhi Police have faild to solve the remaining cases;

(d) if so, the reasons therefor;

(e) the details of status of pending cases in the West Delhi; and

(f) The steps being taken to solve the pending cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (d) During the period from 1st October, 2000 to 31st March, 2001, 36 cases of murder were reported in West Delhi District including 1 case each in the area of Police Stations Patel Nagar and East Ranjit Nagar, of which 24 cases have been solved and the remaining are under investigation.

(e) and (f) The status of pending cases is given in the attached Statement. All out efforts are being made to solve these pending cases.

S.No.	Year	FIR No. & Date	Under Section	Police Station	Status
1.	2000	771/2K 19.10.2000	302 IPC	Patel Nagar	One Shri Bihari Lal informed the Police Station that his son Ajay had left his house at 5.00 PM on 18.10.2000 but had not returned home till 12.00 mid night. Later on, his dead body was found lying in a passage between some residential flats with legature mark on the neck and stab wounds on the chest and abdomen. Sources were deployed and the suspected persons interrogated. A request has been made to Forensic Science Laboratory, Delhi for polygraph test of two suspects
2.	2000	908/2K 24.10.2000	302/34 IPC	Tilak Nagar	The business associates and friends of the deceased were examined but no clue had so far been found. A team under the supervision of a Sub-Inspector was also sent to Punjab for

#### Statement

S.No.	Year	FIR No. & Date	Under Section	Police Station	Status
					investigation Besides dossiers have been shown to the eyewitnesses to gather more information about the suspects
<b>3</b> .	2000	545/2K 11.12.2000	307/302 IPC	Vikas Puri	Efforts made to trace the accused persons have not succeeded so far.
4.	2000	1211/2K 27.12.2000	302 IPC	Uttam Nagar	The dead body has still not been identified.
5.	2000	630/2K 29.12.2000	147/148/149/1 86/ 353/308/3 23/302 IPC	Hari Nagar	The report of the inquest proceedings u/s 176 IPC conducted by Sub Divisional Magistrate is awaited.
<b>6</b> .	2000	679/2K 7.12.2000	302/394/34 IPC	Kirti Nagar	Efforts made to trace the accused persons have not succeeded so far.
7.	2001	8/01 3.1.2001	302/34 IPC	Rajouri Garden	Two accused persons were arrested in this case and further investigation is in progress.
8.	2001	10/02 6.1.2001	302 IPC	Paschim Vihar	Efforts made to trace the accused persons have not succeeded so far.
9.	2001	15/01 14.1.2001	302/201 IPC	Vikas Puri	The dead body has not yet been identified.
10.	2001	37/01 26.1.2001	302 IPC	Tilak Nagar	The post mortem report is awaited. In the meantime, the suspected persons were interrogated at length.
11.	2001	98/01 14.3.2001	302/201 IPC	Moti Nagar	The dead body has not been yet identified.
12.	2001	163/01 31.3.2001	302 IPC	Paschim Vihar	Efforts made to trace the culprits have not so far succeeded.

#### Appointment of Monitors under CAPART

4408. SHRI KAUN ERATAP RUDY Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the monitors are appointed to visit, appraise, evaluate and recommend projects as well as undertake financial and technical monitoring after completion of the projects under (CAPART);

(b) if so, the number of monitors appointed by the CAPART since 1990, year-wise;

(c) the number of monitors given the largest/least number of monitoring assignments and task, Statewise and year-wise;

(d) whether there is large scale discrimination in allotting the monitoring assignments to selected individuals; and

(e) if so, the details thereof and the action taken against the officials responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (e) Information is being collected and will be laid on the Table of the House.

#### [Translation]

#### **Research on Seabuckthorn Plant**

4409. SHRIMATI SUSHILA SAROJ Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government are conducting research on Seabuckthorn plant claimed to be useful in several diseases;

(b) if so, the results achieved so far in this regard;

(c) whether the Government are taking seriously the production of this plant in view of its utility; and (d) if so, the areas demarcated by the Government for the production of this plant?

THE MINISTER OF STATE IN THE DEPART-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) Yes Sir. A project on development of a tissue culture regeneration system for Seakbuckthorn, at S&T Council, Sikkim has been supported. Research studies on seed biology and cultivation of this plant in large numbers through both tissue culture and conventional techniques are continuing. Efforts have been made to cultivate Seakbuckthorn in lower regions of Sikkim with the association of Frankia. Cultivation of this plant is going on in Himachal Pradesh and Sikkim.

#### [English]

# Upgradation of Science Laboratories in Schools

4410. SHRI A NARENDRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government provide financial assistance to various States for upgradation of science laboratories in schools; and

(b) if so, the amount of assistance provided for the purpose in Government and Government aided secondary/higher secondary schools during each of the last three years, State-wise particularly to Andhra Pradesh?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Yes, Sir. A Statement indicating assistance privided to States/UTs for upgradation of science laboratories in schools during 1998-99 to 2000-2001 is given in the Statement. No assistance has been provided to Andhra Pradesh for upgradation of Science Laboratories since funds already sanctioned for setting up of new science laboratories remained unspent with the State Government.

#### Statement-I

				(Rs. in lakhs)
S.No. State/UT		199 <b>9</b> -99	1999-2000	2000-2001
1.	Arunachal Pradesh	-	-	42.60
2.	Goa	5.40	3.90	-
З.	Jammu & Kashmir	-	-	61.20
4.	Maharashtra	-		429.90
<b>5</b> .	Mizoram	-	71.10	
<b>6</b> .	Punj <b>a</b> b	-	-	358.80
<b>7</b> .	Тнірига		-	0.90
<b>8</b> .	Uttar Pradesh	252.00	-	-
<b>9</b> .	Lakshadweep	-	1.80	-
10.	Pondicherry	1.50	0.90	-

#### **Complaints against Builder**

4411. SHRI RAJESH VERMA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 7643 dated May 16, 2000 and to state:

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) whether a number of persons and public representative have filled the complaints to Economic Offences Wing/Land Buildings Racket Cell, Crime Branch of Delhi Police;

(d) if so, the details in this regard till date; and

(e) the action taken by the Government against the Builder so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMY) : (a) to (e) As per information received from the Delhi Police, on complaints received from various persons, Delhi Police has registered three cases of cheating, criminal breach of trust and conspiracy against Durga Builders. The cases are under investigation of the Economic Offences Wing of the Crime Branch, Delhi Police. The Chairman-cum-Managing Director of Durga Builders Pvt. Limited viz. Ravinder Kumar Nanda was arrested on 31.1.2001. The bank account of Durga Builders Pvt. Limited has been identified and got freezed. The immovable properties for this company have been identified for attachment.

#### [Translation]

#### Illegal Construction in Delhi

4412. PROF. DUKHA BHAGAT : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether illegal construction in Delhi is being carried out in connivance with the officers of the MCD and other Departments and Delhi Police;

(b) if so, the ranks of the officers who have been entrusted with the job of checking illegal construction in Delhi;

(c) the number of complaints regarding illegal construction at various places in Delhi received during each of the last three months, location-wise; and

(d) the number of officers identified to be conniving and the action taken by the Government against such erring officers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

#### [English]

#### Kawadi Coal Mine Tragedy

4413. SHRI VILAS MUTTEMWAR Will the Minister of COAL be pleased to state:

(a) whether a High Powered Committee to probe into the causes of accident of Kawadi opencast coal mines of Western Coalfields Limited has since submitted its report;

(b) if so, the recommendations made by the Committee and the outcome thereof; and

(c) the steps being taken by the Government to implement these recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir.

(b) and (c) The details of recommendation made by the committee are given as Statement., CIL has been requested to implement the recommendations.

#### Statement

# Recommendations of High Powered Technical Committee Kawadi opencast mine accident

- The conditions specified by Directorate of Mines Safety in relation to width and height of benches should be strictly followed. This would give a higher factor of safety to take care of uncertainties.
- If any change has to be done, it must be spotted with scientific analysis on slope stability and necessary permission should be obtained from the Competent Authority.
- Slope in the direction of gradient of rocks is more risky, due to gravity helping the slope failures. Therefore, benches in the in-crop side need extra precautions. Such slopes, particularly in weaker formation must always be analyzed.
- 4. Existence of fire in the underground galleries contributes in the weakening of overlying strata and reduction in factor of safety. Therefore, a higher factor of safety should be planned in such cases, e.g. by increasing the width of bench.
- 5. Wherever benches are formed near a fault a detailed examination should be conducted and it should be ensured that likely sliding mass is removed or stabilized properly.
- 6. In the instant case of Kawadi OC, rainwater did not have much impact on stability, due to the safe of barrier. In other cases it can create significant pore pressure and in association with tension cracks, can cause instability. Every effort should be made to ensure that water is drained away from slop.
- 7. Growth of plants in specific cases may help in stabilizing the soft rocks.

- 8. A system should be created in each opencast mine to draw cross sections of all the sides every month. These cross sections will be signed by Surveyor, Manager, Agent and countersigned by the Chief General Manager of the area.
- 9. A measurement system already introduced by CIL should be enforced to ensure cross checking of overburden removal at all the mines. The committee recommends that Modern Technology using laser profiling system/computer processed videography/high resolution satellite imagery should be used for survey and section preparation etc. These technologies are already established and data collection is almost free from human errors.
- 10. The inquiry also revealed that the conditions stipulated by DGMS as applicable to final operations were not clear to many concerned officials. It is generally noticed that there is deterioration in the managerial and technical skills. Management needs to revamp its policies leading to improvement in managerial and technical and quality of supervision.
- 11. The institution of Pit Safety Committee and workmen inspection should be strengthened and also made accountable.
- 12. Colliery Manager's authority and role be enhanced commensurate with the responsibility entrusted to him.
- 13. CIL should organize a detailed scientific study on the stability/failure of slopes in the coal industry.

#### [Translation]

# Studies/ Research on Ground Water

4414. DR. JASWANT SINGH YADAV : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government are contemplating to give-financial assistance to the Rajasthan University for conducting special studies and research on the ground water;

(b) if so, the details thereof;

(c) the time by which this financial assistance is likely to be provided; and

(d) the extent to which Rajasthan is likely to be benefited by this research?
THE MINISTER OF STATE IN THE DEPART-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) N o proposal by the Rajasthan University, Jaipur for conducting special studies and research on ground water has been recived in DST. However, as a part of the R&D efforts in the management of ground water resources under NRDMS programme, a 30-month project on "Integrated studies for assessment and management of ground water resources of part of Dhund River Basin, Jaipur District, Rajasthan" was approved in March, 1999 at a total cost of Rs. 10,24,460/- to the Department of Geology, Rajasthan University, Jaipur. The said ongoing project is coming to an end by September, 2001. The outcomes of the project would be of immense use in evolving sustainable development plan for the management of ground water resources in the study area and may provide vital inputs in the State of Rajasthan possibly to plan similar studies and research in the entire State.

### [English]

### Implementation of Public Premises (Eviction) Act

4415. SHRI KIRIT SOMAIYA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government have issued specific guidelines in 1994 to all the Ministries/ Departments including the Ministry of Textile to restrain from the implementation of Public Premises (Eviction) Act;

(b) if so, the details thereof;

(c) whether NTPC is misinterpreting the Act in regard to Public premises;

(d) if so, whether any specific case has brought to the notice of the Government in this regard; and

(e) if so, the details thereof and the instructions issued to Textiles Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU D.ATTATREYA) : (a) and (b) After interministerial consultations suitable guideliness were formed by this Ministry in 1992. These were communicated by the then Minister of Urban Development to all members of the Union Council of Ministers, advising them to issue similar guidelines to organisations under their control so as to prevent misuse/arbitrary use of the provisions of Pubic Premises (Eviction of Unauthorised Occupants) Act, 1971, to evict genuine tenants. Compliance of these guidelines was reiterated to all Members of Union Council of Ministers in November, 1997 and again in December, 2000. (c) to (e) No such case of misinterpretation of the Act by NTPC has come to the notice of the Government in the recent past. However, it was brought to the notice of the Government in December, 2000 that the National Textile Corporation authorities in Mumbai have allegedly resorted to misuse of provisions of this Act on large scale against tenants staying in Mumbai in various Chawls and tenanted buildings of National Textile Corporation. The position was immediately reported to the Minister of Textiles with the specific request to personally look into the matter and ensure fair and just implementation of the Act.

### Post-Literacy Campaign

4416. DR. V. SAROJA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether post-literacy campaign has been started in all the districts of the country;

(b) if so, the details thereof;

(c) the details of districts where this programme has not been started so far and the reasons therefor; and

(d) the steps taken/proposed to be taken to start this programme in all districts of the country at the earliest?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) Post Literacy Programme has been started in 395 districts.

(c) The reasons are :

- (i) Post Literacy Programme is initiated after completion of Total Literacy Compaign. Currently, Total Literacy Campaign is operational in 166 districts. State-wise details are attached as Statement.
- (ii) Accounts at district level have not been settled for TLC and utilization certificates not issued.
- (iii) Project proposals have not been received from the districts.
- (d) Following steps have been taken :
  - (i) Efforts have been made to expedite settlement of accounts of Total Literacy Compaign (TLC)
  - (ii) Monitoring of TLC programmes for early completion.
  - (iii) Integration of Total Literacy Campaign and Post Literacy Programme approach to achieve continuity, efficiency and convergence.

## Statement

# State-wise number of districts covered under various schemes of NLM

S.No.	Name of States/UTs	No. of Distt.	TLC	PLP	RFLP Distt.	CEP	Total Distts. covered	Uncovered distts.
1.	Andhra Pradesh	23	0	3	0	20	23	0
<b>2</b> .	Arunachal Pradesh	14	0	0	7	0	ŕ	7
3.	Assam	23	12	10	1	0	23	0
<b>4</b> .	Bihar	37	20	12	0	0	32	5
<b>5</b> .	Chhattisgarh	16	9	6	0	1	16	0
6.	Delhi	9	9	0	0	0	9	0
7.	Goa	2	2	0	0	0	2	0
<b>8</b> .	Gujarat	25	0	14	0	11	25	0
<b>9</b> .	Haryana	19	13	5	0	1	19	0
10.	Himachal Pradesh	12	0	11	0	1	12	0
11.	Jammu & Kashmir	14	5	0	4	0	9	5
12.	Jharkhand	18	10	3	0	1	14	4
13.	Karnataka	27	0	15	0	12	27	0
14.	Kerala	14	0	0	0	14	14	0
15.	Madhya Pradesh	45	18	26	0	1	45	0
16.	Maharashtra	35	6	20	0	9	35	0
17.	Manipur	9	1	0	7	0	8	1
18.	Meghalaya	7	6	0	0	0	6	1
19.	Mizoram	3	0	0	0	3	3	0
20.	Nagaland	7	0	0	7	0	7	0
21.	Orissa	30	16	14	0	0	30	0
<b>22</b> .	Punjab	17	10	6	0	1	17	0
23.	Rajasthan	32	0	25	0	7	32	0
24.	Sikkim	4	0	0	4	0	4	0
25.	Tamil Nadu	30	3	18	0	9	30	0
26.	Tripura	4	0	4	0	0	4	0
27.	Uttaranchal	13	1	12	0	0	13	0
28.	Uttar Pradesh	70	20	48	0	2	70	0
<b>29</b> .	West Bengal	18	4	7	0	7	18	0
30.	A & N Islands	2	0	0	0	0	0	2
31.	Chandigarh	1	0	0	0	1	1	0
32.	D & N Haveli	1	1	0	0	0	1	0
33.	Daman & Diu	2	0	1	0	0	1	1
34.	Lakshadweep	1	0	0	0	0	0	1
35.	Pondicherry	4	0	0	0	4	4	0
	Total	588	166	260	30	105	561.	27

### Parking Problem in Delhi

4417. SHRI RAMJEE MANJHI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that there is acute parking problem in Delhi;

(b) if so, the steps taken to solve this problem;

(c) the steps taken to create more parking space near the markets of Delhi; and

(d) the steps taken by the Government to streamline the functioning of parking lots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) Yes, Sir.

(b) to (d) The steps taken/being taken to create more parking space and to streamline the functioning of the parking lots include, identification and development of new parking sites; insistence of provision of adequate parking space while sanctioning plans for multi-storeyed buildings, commercial complexes, hotels, hospitals etc; construction of new parking place; amendment to the terms and conditions of parkings contracts; rationalisation of rates of parking; displaying of parking rates at the entry and exist points of parking places; and stepping up of enforcement activities to check cases of overcharging.

[Translation]

## Nexus Between builder Mafia and Government Officials

4418. SHRI JAI PRAKASH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Government had referred some cases of nexus between the builders mafia and Government officials in Delhi to CBI for investigation;

(b) if so, the number of cases in which the CBI has taken actions;

(c) whether the CBI has expressed its inability to take action in the other cases;

(d) if so, the reasons therefor; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) (a) Yes, Sir.

(b) CBI has made detailed investigation in six cases and registered 5 cases of which investigation in 3 cases have been completed. 22 officials of Municipal Corporation of Delhi, 5 contractors/builders, 4 architects and 10 owners have been named as accused. Cases relating to disproportionate asset have also been registered against four officials of MCD.

(c) to (e) While references are being processed by CBI, it had expressed difficulties in investigating all cases referred due to constraints of manpower. The Ministry has taken up the matter for creation of a special Cell in CBI for exclusively handling cases of unauthorised constructions in Delhi.

[English]

### **Coal Stock**

4419. SHRI SUNIL KHAN : Will the Minister of COAL be pleased to state:

(a) whether a study has been conducted between the figures given in the book-stock and physical stock of coal in the subsidiaries of CIL;

(b) if so, the details thereof;

(c) whether any manipulating stock and production are maintained to cover up the coal shortage in depots due to pilferage or to make up loss of the targeted coal production;

(d) if so, the details thereof;

(e) the reasons for the ECL has been referred to B.I.F.R.; and

(f) the fate of the employees of ECL?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Yes, Sir. Subsidiary-wise details to stock

(Figures in Lakh tonnes)

for the year 1999-2000 are as under :

				(		
Opening Book Stock as on 1.4.1999	Production 1999-2000	Off-take 1999-2000	Derived Book Stock as on 1.4.2000	Physical Measured Stock	Difference	
42.97	251.24	265.49	28.72	26.96	1.76	
41.69	278.94	292.14	28.49	25.73	2.76	
47.23	324.44	325.83	45.84	45.17	0.67	
22.87	384.28	392.84	14.31	14.31	-	
33.07	338.60	348.49	23.17	22.97	0.20	
62.65	587.50	579.21	70.94	69.84	1.10	
40.66	435.54	421.58	54.62	53.73	0.89	
8.42	5.72	8.40	5.74	5.54	0.20	
299.55	2606.26	2633.99	271.82	264.26	7.58	
	Stock as on 1.4.1999 42.97 41.69 47.23 22.87 33.07 62.65 40.66 8.42	Stock as on 1.4.1999 1999-2000   42.97 251.24   41.69 278.94   47.23 324.44   22.87 384.28   33.07 338.60   62.65 587.50   40.66 435.54   8.42 5.72	Stock as on 1.4.19991999-20001999-200042.97251.24265.4941.69278.94292.1447.23324.44325.8322.87384.28392.8433.07338.60348.4962.65587.50579.2140.66435.54421.588.425.728.40	Stock as on 1.4.1999 1999-2000 1999-2000 Stock as on 1.4.2000   42.97 251.24 265.49 28.72   41.69 278.94 292.14 28.49   47.23 324.44 325.83 45.84   22.87 384.28 392.84 14.31   33.07 338.60 348.49 23.17   62.65 587.50 579.21 70.94   40.66 435.54 421.58 54.62   8.42 5.72 8.40 5.74	Opening Book Stock as on 1.4.1999Production 1999-2000Off-take 1999-2000Derived Book Stock as on 1.4.2000Physical Measured Stock42.97251.24265.4928.7226.9641.69278.94292.1428.4925.7347.23324.44325.8345.8445.1722.87384.28392.8414.3114.3133.07338.60348.4923.1722.9762.65587.50579.2170.9469.8440.66435.54421.5854.6253.738.425.728.405.745.54	

Considering tolerance up to (+)/(-) 5% due to human error, instrumental error etc., CIL has studied each mine and estimated stock shortage as 1.16 lakh tonnes in ECL, 2.22 lakh tonnes in BCCL, and 0.02 lakh tonnes in CCL during the year 1999-00.

(c) No, Sir.

(d) Does not arise in view of reply to part (c) above.

(e) ECL has been declared as sick company under 3(1)(O) of SICA Act, 1985 as the net worth of the company has become negative. The net worth of ECL as on 31.3.2000 was Rs. (-) 730.11 crores.

(f) There is no adverse effect on the employees of ECL, at present.

### Functioning of Polluting Units in Delhi

4420. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the drive against polluting industries in the non-confirming areas of Delhi has failed as polluting units are still operating in full stream:

(b) if so, the reasons therefor;

(c) whether the enforcement teams in collusion with polluting units, are mentioning premises lying vacant to enable polluting units to function unabetedly; (d) if so, the details thereof;

(e) the total number of polluting units falling under 'F' category and number of these inspected/sealed, as on date, Sub-Division-wise; and

(f) the steps taken by the Government to enforce Supreme Court's Order strictly?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

#### Integrated Child Development Services Scheme

4421. SHRI RAMDAS RUPALA GAVIT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the quantity of food supplied under Integrated Child Development Services Scheme (ICDS) during last three years;

(b) whether the Government propose to supply only processed and fortified food under ICDS scheme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) As per schematic pattern the programmatic and operating costs under the centrally sopnsored Integrated Child Development Services (ICDS) Scheme is met by Government of India while the supplementary nutrition cost is essentially met by the implementing State Governments/UT Administrations. However, food aid for supplementary nutrition is also provided to some States by World Food Programme (WFP), an UN organization and Co-operative for Assistance and Relief Everywhere (CARE), an International Voluntary Organisation. The Government of India also allocates foodgrain under Wheat Based Nutrition Programme (WBNP) which is paid and lifted by the State Governments/UT Administrations. The State-wise details of such food supplied under ICDS scheme during the last three years (1998-99 to 2000-2001) are given in the attached Statement.

(b) No, Sir.

(c) Does not arise.

### Statement

State-wise details of food supplied by World Food Programme (WFP), Co-operative for Assistance and Relief Every where (CARE) and Wheat Based Nutrition Programme (WBNP) as supplementary nutrition under ICDS scheme during the last three years (1998-99 to 2000-2001)

(in MTs)

SI.	State	State 1998-99				1999-2000				2000-2001	
No		WFP	CARE	WBNP	WFP	CARE	WBNP F	WFP (upto eb'2001)	CARE (upto Feb'2001)	WBNP	
1.	Andhra Pradesh	-	20847	21815	-	19089	20810	-	19867	23000	
2.	Assam	2248	-	-	<b>267</b> 0	-	-	1139	-	-	
3.	Bihar/Jharkhand	-	12468	-	-	21521	-	-	15200	-	
4.	Daman & Diu	-	-	-		-	30	-	-	-	
5.	Gujarat	-	-	26250	-	-	23250	-	-	22300	
6.	Haryana	-	-	1000	-	-	900	-	-	800	
7.	Karnataka	-	-	-	-	-	•	-	-	<b>250</b> 0	
8.	Kerala	7403	-	-	9585	-	-	3503	-		
<b>9</b> .	Madhya Pradesh	7711	22250	-	11683	21196	•	13005	21546	1200	
10.	Maharashtra	-	-		-	-	-	-	•	10000	
11.	Orissa	-	<b>2665</b> 0	20790	557	27703	207 <del>9</del> 0	5912	29893	4462	
12.	Pondicherry	-	-	300	-	-	-	-	-	-	
13.	Punjab	-	-		-	-	-	-	-	2410	
14.	Rajasthan	10187	15543		8736	13345	5000	9355	15554	2000	
15.	Sikkim	-	-	150	-	-	-	-	-	-	
16.	Tamil Nadu	-	-	5000	-	-	3300	-	-	2000	
17.	Uttar Pradesh	7215	16806	-	15246	16812	-	9826	1 <b>5</b> 325	-	
18.	West Bengal	-	23516	-	-	26764	-	-	26096		
	Total	34764	138080	75405	48477	146430	74080	42740	143481	70672	

[Translation]

## ALLOCATION UNDER SJSRY

4422. SHRI RAMANAND SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the amount allocated to various States, particularly to Madhya Pradesh under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during 1999-2000, 2000-2001 and 2001-2002, State-wise; and

(b) the amount provided to urban unemployees for the purpose of during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Statement-I showing the amount released to various States/UTs, including Madhya Pradesh, under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during the years 1999-2000, 2000-2001 and tentative allocation for 2001-2002 is enclosed.

(b) Statement-II showing the amount provided to the States/UTs for the purpose of self-employment during the years 1999-2000 and 2000-2001 is placed below. It is too early to consider release of funds for the year 2001-2002.

#### Statement-I

State-wise funds released during the years 1999-2000 & 2000-2001 & tentative allocation for 2001-2002 under Swarna Jayanti Shahari Rojgar Yojana (SJSRY)

(Rs. in lakhs)

				, , ,
S. No.	Name of the State	Funds Released during 1 <del>9</del> 99-2000	Funds Released during 2000-01	Tentative Allocation During 2001-02
1	2	3	4	5
1.	Andhra Pradesh	1398.08	1417.04	1417.04
2.	Arunachal Pradesh	88.65	-	72.82
3.	Assam	191.07	63.30	864.89
<b>4</b> .	Bihar	408.63	-	606.30
5.	Chhattisgarh*	-	422.69	422.69
<b>6</b> .	Goa	28.72	-	35.86
7.	Gujarat	340.62	697.47	818.01
<b>8</b> .	Jharkhand*		202.10	202.10
<b>9</b> .	Haryana	182.23	125.14	138.77
10.	Himachal Pradesh	70.91	56.72	78.44
11.	Jummu & Kashmir	97.76	25.34	89.68
12.	Kamataka	1340.11	168.00	1150.40
13.	Kerala	448.32	256.50	389.46
14.	Madhya Pradesh	1836.21	888.89	1143.05

	2	3	4	5
<b>5</b> .	Maharashtra	715.38	-	2129.23
16.	Manipur	44.24	-	200.45
17	Meghalaya	27.30	19.00	123.56
18.	Mizoram	146.30	126.77	128.15
19.	Nagaland	82.34	76.25	85.13
<b>20</b> .	Orissa	460.83	69.24	375.11
21.	Punjab	160.99	41.29	139.42
22.	Rajasthan	330.23	376.08	643.53
<b>23</b> .	Sikkim	30.02	32.49	33.48
24.	Tamil Nadu	514.00	764.70	1529.39
25.	Tripura	82.52	162.00	162.00
<b>26</b> .	Uttaranchal*	-	102.97	102.97
27.	Uttar Pradesh	2344.02	1340.78	1956.43
28.	West Bengal	285.52	826.54	849.64
29.	A & N Islands	71.97	-	111.43
<b>30</b> .	Chandigarh	0.00	-	102.29
31.	D & N Haveli	54.06	145.00	27.08
<b>32</b> .	Daman & Diu	47.66		52.20
33.	Delhi	19.00	40.00	139.96
34.	Pondicherry	29.60	67.00	49.04
	Total	11877.29	8513.00	16370.00

### Statement-II

## Swarna Jayanti Shahari Rozgar Yojana State-wise release of Central funds under Urban Self Employment Programme (USEP) Component of SJSRY

(Rs. in Lakhs)

S. NO	Name of the State	Year 1999-2000	Year 2000-2001
1.	Andhra Pradesh	922.00	734.62
2.	Arunachal Pradesh	47.82	-
3.	Assam	0.00	-
4.	Bihar	0.00	-
5.	Chhattisgarh*	-	219.28
5.	Goa	18.95	
<b>7</b> .	Gujarat	0.00	384.20
3.	Haryana	90.49	72.10
<b>)</b> .	Himachal Pradesh	52.18	21.72
I <b>O</b> .	Jummu & Kashmir	60.86	25.34
11.	Jharkhand	-	104.78
12.	Karnataka	748.59	•
<b>3</b> .	Kerala	253.32	201.84
4.	Madhya Pradesh	1019.37	406.07
5.	Maharashtra	0.00	-
6.	Manipur	0.00	-
<b>7</b> .	Meghalaya	0.00	-
8.	Mizoram	80.30	63.99
9.	Nagaland	53.55	43.60
20.	Orissa	243.88	-
21.	Punjab	90.99	-
22.	Rajasthan	0.00	166.60
23.	Sikkim	0.00	14.48
<b>:4</b> .	Tamil Nadu	0.00	396.56
25.	Trìpurạ	0.00	82.81
26.	Uttar Pradesh	1340.70	534.07
27.	Uttaranchal		53.41
<b>8</b> .	West Bengal	0.00	440.53
<b>9</b> .	A & N Islands	0.00	-
<b>30</b> .	Chandigarh	0.00	-
31.	D & N Haveli	0.00	
<b>32</b> .	Daman & Diu	0.00	-
<b>33</b> .	Delhi	0.00	
34.	Pondicherry		-
	Total	5023.00	3966.00

[English]

### **CSIR Review Committee**

4423. SHRI SUBODH ROY : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the report of CSIR review committee with Abid Hussain as Chairman recommended to merge National Institute of Science Communications (formelry PID) and Indian National Scientific Documentation Centre;

(b) if so, whether the said recommendation has been accepted;

- (c) if so, the action taken in this regard; and
- (d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) Yes Sir, the Abid Hussain Committee in its Report of 1986 had Inter-alia recommended that PID and INSDOC should be merged, as this would consolidate information service around a strong National Science Library, a network anticipatory information service and a translation service. The Abid Hussain Committee report was remitted by then Prime Minister of India to the Science Advisory Council (SAC) to the Prime Minister for their observation. In regard to the merger, SAC had suggested that the purpose of INSDOC should be re-examined. These recommendations were considered by the CSIR Society, Chaired by the Prime Minister wherein it was decided that the functioning of INSDOC be reviewed. A Review Committee has since been constituted for INSDOC and NISCOM (formerly PID) to consider and assess the possibility of synergising of the roles. functions, core competencies of the two, including merger.

(d) Does not arise.

#### **Juvenile Crime**

4424. SHRI N.N. KRISHNADAS : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the rate of juvenile crime alongwith the rate of growth of young people in the country, State-wise; and

(b) the steps taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) A Statement indicating the State and UT-wise incidence of juvenile crimes and rate of juvenile crimes under IPC during 1999 is enclosed.

(b) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India and as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. However, the Central Government has, from time to time, been writing to the State Governments stressing upon them the need to take preventive, punitive and rehabilitative measures in connection with crimes.

#### Statement

#### Incidence & rate Juvenile IPC crimes during 1999 (State & UT-wise)

S.N	o. State/UT	Incidence	Rate
1.	Andhra Pradesh	590	.79
<b>2</b> .	Arunachal Pradesh	42	3.60
<b>3</b> .	Assam	182	.70
<b>4</b> .	Bihar	382	.39
<b>5</b> .	Goa	21	1.34
6.	Gujarat	1075	2.25
7.	Haryana	300	1.53
<b>8</b> .	Himachal Pradesh	47	.71
<b>9</b> .	Jammu & Kashmir	0	.00
10.	Karnataka	286	.55
11.	Kerala	51	.16
<b>12</b> .	Madhya Pradesh	2380	3.02
13.	Maharashtra	1848	2 04
14.	Manipur	0	.00
15.	Meghalaya	15	.63

1	2	3	4
<b>16</b> .	Mizoram	11	1.18
17.	Nagaland	0	.00
18.	Orissa	195	.55
19.	Punjab	20	.09
<b>20</b> .	Rajasthan	674	1.27
21.	Sikkim	6	1.10
<b>22</b> .	Tamil <b>Na</b> du	403	.66
23.	Tripur <b>a</b>	17	.46
24.	Uttar Pradesh	14	.01
<b>25</b> .	West Bengal	15	.02
	Total (States)	8574	.88
<b>26</b> .	A & N IsLands	3	.79
27.	Chandigarh	16	1.84
<b>28</b> .	D & N Haveli	0	.00
<b>29</b> .	Daman & Diu	0	.00
<b>30</b> .	Delhi UT	288	2.12
31.	Lakshadweep	1	1.43
31.	Pondicherry	6	.55
	Total (UTS)	314	1.92
	Total (All India)	8888	.90

Source : Crime in India data.

Note : Rate=Incidence per lakh of total population.

[Translation]

#### Investment on HRD Projects in Maharashtra

4425. SHRI UTTAMRAO PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of investment made on the Human Resource Development projects in Maharashtra, project-wise; (b) the number of technical institutes functioning in the State; and

(c) the steps proposed to be taken by the Government to promote Human Resource Development projects in the State?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) An amount of Rs. 5627.13 lakhs was released to the State of Maharashtra during 1999-2000 under various Centrally Sponsored Schemes of the Ministry in the field of education. The Scheme-wise details are attached as Statement.

(b) At present, 615 technical institutes are functioning in the State.

(c) Most of the Central Schemes/Programmes in the field of Human Resource Development are well known throughout the country including the State of Maharashtra. State Governments are also requested from time to time to give these schemes wide publicity.

Statement

		(Rs. in lakhs)
S.No.	Name of the Centrally Sponsored Scheme	Fund released in .1999-2000
1.	Teacher Education	1177.04
<b>2</b> .	District Primary Education Programme (DPEP)	3900.00
<b>3</b> .	Environmental Education	0.97
4.	Special Project for Eradication of Illiteracy	143.31
<b>5</b> .	Shramik Vidyapeeth	73.50
6.	Voluntary Agencies for Adult Education	40.69
7.	Madarssa Education	2.16
8. 9.	Development of Sanskrit National Scholarships	11.66 4.45
10.	Scholarships to students from non-Hindi speaking States	<b>š</b> 4.00
11.	Scheme of Continuing Education	on 269.35
	Total	5627.13

## Government Accommodations Occupied by Retired Government Servants

4426. SHRI CHINTAMAN WANAGA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the number of Government accommodations in various States, particularly in Delhi and Maharashtra where retired Government employees under the Union Government are occupying the Government accommodations for the last more that 8 years even after their retirement, State-wise and colony-wise;

(b) the period of unauthrised occupation in each case, State-wise and colony-wise;

(c) whether such large number of unauthoried occupation for a period of more than 8 years has deprived a large number of working Government employees from allotment of Government accommodation;

(d) if so, whether the Union Government propose to get such unauthorised occupation vacated;

- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) There are four cases of Government accommodation in various colonies of Delhi which are still in occupation of retired Government employees for the last more than 8 years even after their retirement.

(b) The period ranges between 10 to 20 years.

(c) to (e) The Government has already initiated eviction proceeding against these unauthorised occupants. Two cases are pending in the Court of Law.

(f) Not applicable in view of (c), (d) & (e) above.

#### **Export/Import of Steel**

4427. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of STEEL be pleased to state:

(a) the details of export/import of steel during 2000-2001, country-wise;

(b) whether the export of steel was lower during this period; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) The details of exports and imports of iron and steel during 2000-2001 (as available from DGCI&S) are given in Statements I & II attached.

- (b) No, Sir.
- (c) Does not arise.

#### Statement-I

Country-wise India's Export-Iron & Steel (Provisional Figures : Value in Rs. lakhs/Qty. in tonnes) Source : DGCI&S

Countries	2000-2001	(April-December)
	Qty.	Value
Afghanistan	448	117.40
Algeria	34	27.05
Angola	504	176.71
Argentina	3700	734.83
Australia	1227	716.91
Austria	57	24.92
Baharain IS	3906	863.81
Bangladesh	63528	9017.68

1	2	3	1	2	3
Barbados	48	18.64	Ecu <b>ad</b> or	1456	613.66
Belgium	40611	7799.27	Egypt A RP	2988	846.60
Berlin	2120	119.95	Estonia	-	, -
Bhutan	995	126.40	Ethiopia	31358	7526.9
Brazil	1843	1181.41	Equtl Guinea	-	-
Brunei	-	0.11	Finland	156	70.46
Bulgaria	-	277.59	Fiji IS	5	3.52
Burkin <b>a FASO</b>	-	-	France	4139	1805.9
Cambodia	-	-	FR Guiana	-	-
Cameroon	247	79.39	Gabon	96	25.80
Canada	188061	23367.44	Gambia	851	281.35
Chad	25	18.06	German F REP	28639	7540.6
Channel IS	121	38.30	Ghana	3792	1233.9
Chile	2086	512.55	Greece	226656	1933.8
Chinese Taipei	43051	6061.08	Guam	-	-
China PRP	18958	5911.08	Guinea	410	122.62
Colombi <b>a</b>	563	312.87	Guinea Bisu	1835	654.12
Comoros	100	42.33	Haiti	2334	402.54
Congo P Rep.	1594	398.29	Honduras	841	242.07
Cyprus	401	147.27	Hong Kong	11231	5886.6
Czech Republic	76	85.58	Hungary	3	1.55
Denmark	756	579.23	Iceland	313	194.78
Djibouti	29130	6609.79	Indonesia	47238	6541.
Dominic Rep.	800	138.43	Iran	60179	10181

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1	2	3	1	2	3
Iraq	500	135.77	Maldives	224	66.81
Ireland	182	76.84	Mali	170	40.92
israel	629	443.16	Martinique	-	-
Italy	103668	25526.62	Mauritious	2639	668.51
Ivory Coast	701	176.19	Myanmar	15916	2246.06
Jamaica	501	108.89	Mexico	6746	2015.98
Japan	16865	2631.05	Montserrat	-	-
Jor <b>dan</b>	2587	615.32	Morocco	1222	544.13
Kazakhstan	740	260.27	Mozmbique	1063	266.63
Kenya	17971	3745.73	Nepal	4515	809.09
Korea DP RP	1685	1139.57	Netherland	6474	2869.57
Korea RP	11592	1450.65	New Zealand	677	185.77
Kuwait	6222	943.59	Nicaragua	1820	344.75
Lao PD RP	932	230.90	Niger	2	0.40
Lebanon	48	16.86	Nigeria	21646	5375.24
Liberia	1 <b>38</b> 0	449.70	Norway	201	52.65
Libya	27	21.61	Oman	1385	349.33
Lithuania	161	149.48	Pakistan	1392	639.66
Luxembourg	2	0.63	Panama CZ	32	19.59
Масао	461	114.03	Paraguay	550	135.71
Maceoernia	48	23.14	Peru	1441	370.48
Malagasy RP	1530	510. <b>45</b>	Philippines	2614	684.92
Malawi	1637	429.83	Poland	179	56.65
Malaysia	24192	4489.65	Portugal	277	107.28

1	2	3	1	2	3
Qatar	1470	350.43	Turk CIS	350	144.57
Romania	196	62.25	Uganda	732	196.65
Russia	285	131.99	U Arab Emts	76391	21434.27
Rwanda	507	148.38	UK	37226	8602.46
Saudi Arab	56469	7227.49	Ukraine	-	-
Senegal	1096	336.78	USA	507 <b>88</b> 0	84482.50
Sierra Leone	2357	646.86	Uruguay	631	162.02
Slovak Rep.	14	5.44	Venezuela	2441	909.35
Singapore	20211	3512.62	Vietnam Soc Rep	16753	4530.43
Slovania	2	1.65	Yemen Republic	7012	1357.88
Somalia	700	158.00	Zaire Rep	18	5.63
South Africa	11822	3448.82	Zambia	173	79.12
Spain	28895	5312.57	Zimbabwe	47	13.26
Sri Lanka	84639	16926.00	Total	2194763	364126.80
Sudan	4100	977.87		Statement-II	
Surin <b>a</b> m	200	53.63	(Provisional Figu	India's Import of res : Value in Rs s) Source : DGC	. Lakhs Qty. in
Sweden	3356	848.29	lonne.		-2001
Switzerland	22875	4455.02	Countries		mber, 2000
Syria	1795	636.93		Qty.	Value
			Algeria	-	-
Tanzania Rep	115617	2644.58	Argentina	2083	771.50
Thailand	37444	7884.81	Armenla	47	3.70
Тодо	1801	428.10	Australia	11864	3355.34
Trinidad	224	47.91	Austria	1711	955.50
Turkey	54078	12853.15	Azerbaijan	-	-

1	2	3	1	2	- 3
Baharain IS	-	-	Iran	21760	3317.22
Belgium	11286	3040.69	Ireland		3.53
Bhutan	-	-	israel	23	19.30
Brazil	7094	1961.69	Italy	13811	4516.00
Cambodia	20	8.19	Ivory Coast	3034	<b>224</b> .01
Canada	11558	2144.78	Japan	122150	32469.5
Chile	4	2.92	Jordan	6	2.76
Chinese Taipei	2758	1827.30	Kazakhstan	11635	1509.70
China PRP	4953	2386.11	Kenya	23	14.39
Cuba	44	22.94	Korea DP RP	305	69.74
Zech Republic	14	14.02	Korea RP	80262	19921.4
enmark	159	112.65	Kyrghyzatan	243	133.33
)jibouti	-	-	Kuwait	21	15.06
gypt A RP	27	2.59	Liberia	-	-
cuador	82	21.50	Liby <b>a</b>		-
thiopi <b>a</b>	-	-	Lithuania		-
inland	394	178.78	Luxembourg	549	119.69
rance	14014	7013.79	Macao		-
R Guina	-	-	Malawi	-	-
Serman F Rep.	83100	18109.63	Malaysia	4204	753.73
Ghana	-	-	Maldives	-	-
Greece	148	21.08	Maritinique	-	-
Grenada	-	-	Mauritious	3	1.38
long Kong	115	82.71	Myanmar	-	-
lungary	1	0.09	Mexico	1141	549.50
celand	-	-	Morocco	-	-
ndonesia	5320	479.58	Mozambique	-	-

1	2	3	1	2	3
Nepal	75024	2603.36	Swaziland	17	9.52
Netherland	8240	3489.46	Switzerland	3171	851.26
Netherlandantil	-	-	Syria	-	-
New Caledonia	-	-	Tajikistan	-	-
New Zealand	25	50.59	Tanzania Rep	-	-
Niger	22	14.12	Thailand	8771	3498.09
Nigeria	-	-	Тодо	-	-
Norway	30	13.93	Trinidad	-	-
Oman	-	-	Tunisia	1	3.23
Pakistan	-	-	Turkey	432	163.55
Peru	-	-	Turks CIS	-	-
Philippine	-	-	Uganda	-	-
Polands	8484	1665.90	U Arab Emts	8358	1603.60
Portugal	1	0.63	UK	36701	13994.60
Qutar	5	1.17	Ukrane	155529	19696.73
Romania	13815	1736.16	USA	40566	13115.21
Russia	<b>261</b> 353	36058.19	Venezuela	13667	1240.87
Saudi Arab	4951	717.93	Vietnam Soc Rep	13007	1240.07
Saychelles	-	-	West Somoa	- 49	- 15.69
Sierra Leone	-	-	Yemen Republic	49	15.69
Singapore	11248	2630.56		-	-
Simrair Rep	-	8.81	Yugoslavia FF	-	-
Slovenia	1 <b>24</b> 0	314.78	Zambia	-	-
South Africa	27973	4022.76	Zaire Rep	7	5.39
Spain	12048	5008.31	Zimbabwe	-	-
Sri Lanka	88	31. <b>47</b>	Unspecified	163	114.72
Sweden	6299	4468.87	Total	1114244	223298.04

### [Translation]

#### **Appointment of Teachers in KVS**

### 4428. SHRI RADHA MOHAN SINGH : SHRI CHADA SURESH REDDY SHRI PAWAN KUMAR BANSAL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have conducted an inquiry into the alleged irregularities and excess payments made during the appointment of teachers by Kendriya Vidyalaya Sangathan (KVS) through an agency 'ADCIL' during 1999-2000;

(b) if so, the details of the alleged irregularities;

(c) the findings of the recently concluded inquiry held in this regard; and

(d) the action taken/proposed to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (d) Government had ordered an enquiry by a retired Joint Secretary into the irregularities allegedly committed in the award of work to EDCIL regarding recruitment of teachers in Kendriya Vidyalaya Sangathan. The enquiry officer has submitted his report and the same is under examination in consultation with Central Vigilance Commission (CVC). Further action will be taken after receipt of the advice from CVC in the matter.

### JMM Bribery Case

4429. SHRI RAMSAGAR RAWAT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in JMM Bribery case the CBI has failed to trace out the source of bribe maney who arranged the money etc; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) No, Sir. It is not a fact that the CBI has failed to trace out the source of bribe money, who arranged the money etc. in the JMM bribery case. The CBI identified the persons who were involved in raising and mobilizing the funds used to bribe the JMM MP's and the source of the bribe money. On the basis of the findings of the investigations, chargesheet was filed.

### **R & D ON QUAKES**

4430. SHRI SAIDUZZAMA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Are we due for 8-plus Himalayan tremors" appearing in the 'Times of India' dated February 6, 2001;

(b) if so, whether Dr. Bilhan and Vinod Gaur the Scientists at Bangalore have reported in current science that they were hampered in their R&D on quakes on trivial grounds by Army authorities;

(c) if so, the reaction of the Government thereto:

(d) whether the Government propose to enquire into the matter and ascertain the reality in this regard;

- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPART-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) Yes, Sir The Himalayan belt has witnessed 4 earthquakes of magnitude 8 and above in the past 104 years and such earthquake may occur in future also. However, at present no scientific technique available anywhere in the world, which can predict the earthquakes with a reasonable degree of accuracy in space, time and magnitude.

(b) to (f) The authors referred to in current science. have not alleged that their work was hampered by authorities including Army, but merely pleaded that scientific data generated by various agencies be made more freely available for analysis by scientists. This situation is gradually improving with the spread of modern tools of data archiving and retrieval.

### **Retirement Benefit Scheme in Chandigarh**

4431. SHRI PAWAN KUMAR BANSAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Chandigarh Administration had sought from the employees of Government aided schools in 1996 their acceptance or otherwise regarding extension to them of the Punjab privately managed Recognised Government Aided Schools Retirement Benefit Scheme, 1992;

(b) whether the scheme was universally opted for;

(c) if so, whether the UT administration had decided to implement the scheme; and

(d) if so, the reasons for delay in its actual implementation and payment of pension to the retiring eligible employees?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

## Manufacturing of Bulk Drugs and Pharmaceuticals

4432. SHRI ADHIR CHOWDHURY SHRIMATI SHYAMA SINGH :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have been considering allowing 100 per cent FDI in manufacturing bulk drugs and pharmaceuticals;

(b) if so, whether the indigenous drugs and pharmaceutical manufacturing companies would have any adverse impact of such 100 per cent FDI;

(c) if so, the details thereof; and

(d) the steps taken by the Government to protect the Indian drugs and pharmaceutical companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (d) At present 100% FDI in case of bulk drugs, their intermediates and formulations is considered by the Government on a case by case basis.

## Rise in water level in Thane due to earthquake in Gujarat

4433. SHRI SUSHIL KUMAR SHINDE Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether attention of the Government has been drawn to the news item appearing in "*The Indian Express*" dated February 09, 2001 regarding hot springs around Ganeshpuri in Thane district have suddenly undergone an enormous change with the Gujarat earthquake of January 26, 2001 showing tremendous 40 degree Celsius and rise in the water level by over 3 feet;

(b) if so, whether the Government have conducted any study into the sudden changes undergone by the hot water springs;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLGOY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) Yes, Sir. The Ganeshpuri area in Thane district is known for hot spring activities. The temperature of hot springs in this area is reported by Geological Survey of India, to be 52 to 54 degrees Celsius. The water table in the area also varies from 2m-23m. The influence of Bhuj earthquake of January 26, 2001 on geothermal springs in Gujarat region is being studied by GSI as a part of their post-earthquake survey.

### **Professional Colleges**

4434. SHRI TRILOCHAN KANUNGO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the shortage of professional colleges in some States;

(b) if so, whether the Government propose to open and regulate the professional and vocational colleges with a view to promote technical education in every State, and

(c) if so, the details thereof, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (c) The number of technical institutes in some States is less as compared to certain other States. All India Council for Technical Education (AICTE), the statutory body responsible for coordinated development of technical education throughout the country periodically invites proposals from Central/ State Government. Universities, Trusts and Societies for establishment of technical institutions, increase in intake and introduction of additional courses. AICTE has notified regulations fo: starting new technical institutions.

### Deployment of Bengali speaking forces on West-Bengal Bangladesh Border

4435. SHRI MAHBOOB ZAHEDI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any proposal from the Government of West Bengal for deployment of Bengali speaking forces on the border of West Bengal Bangladesh in the greater interest of both the countries; and

(b) if so, the steps taken by the Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) (a) No. Sir.

(b) Reply does not arise in view of answer to (a) above.

### **Vocational Colleges in Orissa**

4436. SHRIMATI HEMA GAMANG : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to continue the existing vocational colleges for another 5 years in Orissa, particularly in the KBK districts of the State;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Revision of Royalty on Coal in Orissa**

4437. SHRIMATI KUMUDINI PATNAIK : Will the Minister of COAL be pleased to state.

(a) since when the royalty on coal in Orissa has not been revised by the Union Government;

(b) if so, whether it is in violation of the statutory period of revision and Sarkaria Commission's recommendations;

(c) if so, the details thereof;

(d) the amount of royalty due on coal to the State and the grant-in-aid due to delay in revision of coal; and

(e) the steps taken by the Government to effect the payment of these dues to the State Government?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) (a) The royalty on coal for all producing States including Orissa have not been revised since 11.10.1994

(b) No, Sir.

(c) Does not arise in view of the reply given to part (b) above.

(d) Royalty paid to the Government of Orissa during last three years is given below:

	(Rs in crores		
1997-98	1998-99	1999-2000	
227.59	227.40	226.58	

Since there is no statutory time frame specified for revision of royalty, the question of any grant-inaid for delay in revision does not arise. (e) Does not arise in view of answer given in part (b) above.

### **Compensation to Forces**

4438. SHRI AMAR ROYPRADHAN : Will the Minister of Home Affairs be pleased to state:

(a) whether there is any Central or State Government Fund which is reserved exclusively to protect the families of Delhi Police, CRPF and BSF personnel;

(b) if so, the details of funds being paid to each of the personnel of Delhi Police and BSF, category-wise;

(c) whether the Government propose to provide the funds to the families of personnel of Delhi Police, CRPF and BSF, who die in action or while performing official duties;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (e) So far as Central Para Military Forces which also include BSF/CRPF are concerned, the existing Government guidelines privide for ex-gratia compensation to the Next of Kins of Government servants, irrespective of ranks as under:

- (a) Death occurring due to accident in the course of performance of duties. -Rs. 5 Lakhs
- (b) Death occurring in the course of performance of duties attributable to act of violence, anti social elements –Rs. 5 Lakhs
- (c) Death occurring (a) enemy action in international war or Border skirmishes and (b) action against militants, terrorist, extremists. -Rs. 7.5 Lakhs

The funds are released to various CPMFs out of grants-in-aid allocated by the Government for this purpose.

Similar facilities are available to the Next of Kins of Police Personnel of Delhi Police as per the extant orders issued by Government of NCT.

### **Rural Development Schemes under DRDA**

4439. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have issued instructions to all the District Rural Development Agencies (DRDAs) to publish a list of all beneficiaries under the Rural Development Programme after every three months;

(b) if so, the other details of items to be included in the publication by the DRDAs;

(c) whether this issue has since been discussed with the State Governments;

(d) if so, the details thereof;

(e) the manner in which it is likely to help in fund utilization by the DRDAs;

(f) whether a new agency is likey to be created to take care of public relations and awareness programmes; and

(g) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) No, Sir.

(b) to (g) Does not arise.

## **Transfer of Teachers in KVS**

4440. SHRI A.P. ABDULLAKUTTY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalaya Sangathan is maintaining a roaster of the past service (North East) of the teachers to make the transfers more reasonable, justifiable and transparent;

(b) if so, whether it has been observed that many teachers who had already worked in North-Eastern Region were once again transferred at the same station in the year 2000;

(c) if so, the number of such teachers transferred and the reasons therefor; and

(d) the action proposed to be taken in the matter?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) No, Sir. The functional requirements of the organisation does not need a compulsory posting to the North-East by every employee.

### Administration of Judicial process in Arunachal Pradesh

4441. SHRI KHARABELA SWAIN : Will the Minister of HOME AFFAIRS be pleased to atate:

(a) whether there is no jail in Arunachal Pradesh;

(b) if so, the facts in this regard;

(c) whether there has been no separation of judiciary and executive in that State; and

(d) if so, the facts in this regard and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir.

(c) and (d) Information is being collected and will be laid on the Table of the House.

#### Justice Malimath Committee

4442. SHRIMATI JAYABEN B. THAKKAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had set up Justice Malimath Committee on Criminal Procedure Code;

(b) if so, the details regarding its tenure, membership, functions of the members etc;

(c) whether the said Committee has submitted its report;

(d) if so, the salient features thereof;

(e) if not, the reasons for delay; and

(f) the time by which the Committee is likely to submit its reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMY) : (a) and (b) Yes, Sir. The details of the composition and terms of reference for the Committee are attached as Statement. (d) to (f) The Committee has been requested to submit its report within six months. That period is yet to be completed.

#### Statement

The composition of the Committee set up by the Government to consider measures for revamping Criminal Justice System is as below:

- 1. Shri Justice V.S. Malimath, Chairman
- 2. Shri Justice T.S. Arunachalam, Member
- 3. Shri S. Vardhachari, IAS (Retd.), Member
- 4. Shri Amitabh Gupta, IPS (Retd.), Member
- Prof. N.R. Madhava Menon, Vice Chancellor, West Bengal National University of Judicial Sciences, Member.
- Shri Durgadas Gupta, Joint Secretary (Judicial), Ministry of Home Affairs, as Secretary
- 2. The terms of reference for the Committee are as under:
  - (i) To examine the fundamental principles of criminal jurisprudence, including the constitutional provision relating to criminal jurisprudence and see if any modifications or amendments are required thereto;
  - (ii) to examine in the light of findings on fundamental principles and aspects of criminal jurisprudence as to whether there is a need to rewrite the Code of Criminal Procedure, the Indian Penal Code and the Indian Evidence Act to bring them in tune with the demand of the times and in harmony with the aspirations of the people of India;
  - (iii) To make specific recommendations on simplifying judicial procedures and practices and making the delivery of justice to the common man closer, faster, uncomplicated and inexpensive;
  - (iv) To suggest ways and means of developing such synergy among the judiciary, the prosecution and the police as restores the confidence of the common man in the criminal justice system by protecting the innocent and the victims and by punishing unsparingly the guilty and the criminal;

(c) No, Sir.

- (v) To suggest sound system of managing, on professional lines, the pendency of cases at investigation and trial stages and making the police, the prosecution and the judiciary accountable for delays in their respective domains; and
- (vi) To examine the feasibility of introducing the concept of "federal crime" which can be put on List I in the Seventh Schedule to the Constitution of India.

## Making NCC Compulsory in Schools

4443. SHRI M. CHINNASAMY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is proposed to make NCC, Scouting or guiding compulsory in schools with a view to promoting social service activities;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) No such proposal has been received.

(b) & (c) The National Curriculum Framework brought out by the NCERT has Health and Physical Education as its core concerns in order to bring about total health of the learner and the community. Besides Physical Education it is proposed to include Scounting and guiding, NCC and Red Cross which can help in cultivation of basic qualities and endurance, courage, discipline, social skills and patriotism among students. The national Curriculum Framework has been circulated to all the State Governments/UTs for implementation of the suggestions made therein. However, the States/UTs have the freedom to adopt and adapt these curricular guidelinesto develop their own syllabi and curricular materials.

### Purulia Arms Drop Case

4444. SHRI ADHIR CHOWDHURY : SHRI MAHBOOB ZAHEDI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a conspiracy was involved in the throwing of arms in the Purulia District of West Bengal in 1995;

(b) whether CBI has disclosed a conspiracy by a foreign power;

(c) if so, the details in this regard;

(d) whether the Union Government were aware of this conspiracy; and

(e) if so, the steps that were taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) Central Bureau of Investigation dealing with the investigation of the Purulia Arms Drop case, has informed that investigations disclosed that an international conspiracy was hatched by a section of Anand Margis and some foreign nationals, to air drop a huge quantity of arms and ammunition in Purulia, West Bengal.

(d) and (e) The intelligence agencies had prior information about the possibility of arms being unloaded by a small Plane after landing at an abandoned airfield in Dhanbad area of Bihar for an insurgent group of that area. The Government of Bihar was sensitized by the concerned intelligence agency. Although the information pertained to Bihar, the information was also shared with the West Bengal Government as a matter of additional precaution.

### Setting up of Cyber Cafe by Lashkar-E-Toiba

4445. SHRIMATI MINATI SEN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that militant organisation named "Lashkar-E-Toiba activist" are setting up Cyber Cafe for spreading their operations in the country;

(b) if so, whether the Government have taken or propose to take any preventive action in this regard; and

(c) the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) During interrogation of an accused in the Red Fort firing incident on 22nd December, 2000, it was revealed that a Computer Centre had been established by them in Delhi in the name of a local student, having internet and e-mail facilities. Further, investigations are in progress.

### Deployment of UAVs at Indo-Bangiadesh Border

4446. SHRI SURESH RAMRAO JADHAV Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to deploy Unmanned Aerial Vehicles (UAVs) Remote Sensing Detectors and Sensors at the Indo-Bangladesh Border in order to check infiltration;

(b) if so, the details in this regard, and

(c) the time by which these are likely to be installed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) (a) There is no proposal at present before the Government of India for deploying such systems on the Indo-Bangladesh Border.

(b) and (c) Reply does not arise in view of answer to (a) above.

### [Translation]

### Prohibition of Lottery, Gambling and Horse-Racing

4447. SHRI BABUBHAI K. KATARA Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any representations and memoranda from the Members of Parliament and social organisations from 1.1.1996, till date, for the prohibition of lottery, gambling and horse-racing;

(b) if so, the details thereof;

(c) the action taken thereon; and

(d) the problems and the annual revenue loss likely to be suffered by the Government if these are banned in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) On May 17, 1997, a Memorandum signed by 124 Members of Parliament, cutting across party lines, was submitted to the Prime Minister. The Memorandum demanded that an immediate ban be placed on the lottery trade by the Central Government, as lottery was nothing but another form of gambling. It was further demanded in the Memorandum that, as a first step, single digit lottery should be immediately banned by way of an executive order and then an appropriate legislation should be brought to ban any other form of lottery. A part from this, some more letters were also recived from Members of Parliament, some in favour of ban and some against the ban on lotteries.

(c) The Lotteries (Regulation) Act, 1998, which regulates the conduct of lotteries under entry 40 of List-I-Union List of the Seventh Schedule of the Constitution of India and stipulates certain conditions, besides banning the Single digit/pre-announced number lotteries, has been enacted. Subsequently, the Lotteries (Prohibition) Bill, 1999, which seeks to prohibit the organization, conduct and promotion of lotteries under Entry 40 of List-I-Union List of the Seventh Schedule of the Constitution of India, has been introduced in Rajya Sabha.

Gambling and Horse-Racing fall under entry 34 of List-II (State List) of the Seventh Schedule of the Constitution. The Legislatures of States have exclusive power to make laws for such State or any part thereof with respect to any of the matters enumerated in List-II-State List in the Seventh Schedule to the Constitution of India.

(d) The revenue to the State Governments from the sale of lottery tickets is not very substantial. During 1999-2000 the revenue from lotteries to the big State like Tamil Nadu was only Rs. 27.75 crore and as low as Rs. 1 98 Crore in case of Goa. This can be compensated through other sources by the State Governments. We have not received reports of any problem being faced by those States which have banned the lotteries. Other States are not likely therefore to face problems if they ban lotteries.

### [English]

### **Delay in Construction Work by CPWD**

4448 SHRI SHEESH RAM SINGH RAVI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether due to delay in construction works by the CPWD during 1999-2000, the Food Corporation of India could not provide more storage facility resulting into less utilisation of funds by the Ministry of Food etc;

(b) if so, whether the Government propose to inquire into the matter and bring to book the responsible persons to have caused delay; and (c) if so, the action proposed to be taken by the Government to improve the functioning of the CPWD all round from construction to maintenance?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) CPWD has been entrusted with the works of Food Corporation of India, only in the following places :

- 1 Dimapur (Nagaland), 2. Jowai (Meghalaya), 3. Agartala (Tripura) and 4. Jiribam (Manipur).
  - (i) Work at Dimapur has been completed in March, 2001 and is being handed over to FCI.
  - (ii) Work at Jowai has been completed in January, 2001 and the building has been handed over to FCI.
  - (iii) Work at Agartala is in progress and will be completed by June, 2001
  - (IV) Sanction for the work at Jiribam has been received during March, 2000 and work will be completed by March, 2002.

The main reasons for delay in completion of these works are due to non-availability of clear site, law and order situtation prevalent in and around work sites, heavy rain fall conditions and poor response from the contractors in the area. However, efforts are being made by CPWD to complete the remaining works immediately.

(b) Action will be taken strictly as per terms and conditions of the contract against the erring contractors including levy of compensation, wherever required.

(c) No action is required in view of (a) and (b) above.

#### Census-2001

#### 4449. SHRI KOLUR BASAVANAGOUD SHRI SUBODH ROY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the new issues/items included in the Census of India 2001;

(b) the number of enumerators appointed for the census work, State-wise;

(c) the total amount released for conducting the census work. State-wise;

(d) the estimated number of persons proposed to be covered by the census; and

(e) the time by which the census report is likely to be available?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Details are given in Statement-I.

(b) Details are given in Statement-II.

(c) Details are given in Statement-III.

(d) As per the provisional results of the Census of India, 2001 the provisional population of India is 1.027.015,247

(e) Paper-1 of 2001—Provisional Population Totals, Census of India, 2001, Series-1, India, has already been published on 26th March, 2001.

### Satement-I

The Census of India, 2001 was conducted in two phases, namely. (i) Houselisting Operations (ii) Population Enumeration. At the Houselisting Operation, the 'Houselist Schedule' was canvassed. Similarly, at the Population Enumeration, the 'Household Schedule' was canvassed.

In the Houselist Schedule Canvassed during the Houselisting Operations the following new questions were added:

- (i) The condition of the census house (if used for residential or partly residential purpose).
- (ii) Number of married couple(s) living in the household.
- (iii) Number of married couple(s) having independent room for sleeping.
- (iv) whether the waste water outlet of the house is connected to 'closed drainage' or 'open drainage' or has no drainage.
- (v) Availability of bathroom and kitchen within the house.
- (vi) Availability of certain assets to the households namely radio/transistor, television, telephone, bicycle, scooter/ motor cycle/moped, car/jeep/van.
- (viii) Whether any banking service was being availed by the household.

The Household Schedule canvassed during the Population Enumeration contained the following new questions:

(i) Age at marriage for males.

- (ii) If the person is physically/mentally disabled, give appropriate Code number from the list below:
  - In Seeing ..... 1
  - In Speech ..... 2
  - In Hearing ...... 3
  - In Movement .... 4
  - Mental.....5
- (iii) Travel to place of work
  - (a) Distance from residence to place of work in kilometres
  - (b) Mode of travel to place of work (give Code number from the list below)

On foot	1
Bicycle	2
Moped/Scooter/Motor Cycle	3
Car/Jeep/Van	4
Tempo/Autorickshaw/Taxi	5
Bus	6
Train	7
Water transport	8
Any other	.9
No Travel	0

- (iv) For Household engaged in cultivation/ plantation
- a. Total net area of land under cultivation/ plantation ... in Hectare/Ares
- b. Net area of irrigated land ... in Hectare/Ares
- c. Tenure status of land under cultivation/ plantation Owned-1/Rented-2/Owned and Rented-3.

#### Statement-II

Total number of Enumerators appointed in different States/UTs at the Census of India 2001

SI. No.	Name of State/UT	Approximate number of Enumerators		
1	2	3		
	States			
1.	Andhra Pradesh	122410		
2.	Arunachal Pradesh	2700		
<b>3</b> .	Assam	53906		
4.	Bihar including Jharkhan	d 173331		

1	2 3	
<b>5</b> .	Goa	2817
<b>6</b> .	Gujarat	79837
7.	Haryana	34007
8.	Himachal Pradesh	9444
9.	Jammu & Kashmir	18847
10	Karnataka	97199
11.	Kerala	51038
12	Madhya Pradesh including Chhattisgarh	117285
13.	Maharashtra	164217
1 <b>4</b> .	Manipur	4168
15.	Meghalaya	4284
<b>16</b> .	Mizoram	1848
17.	Nagaland	3150
1 <b>8</b> .	Orissa	613 <b>35</b>
<b>19</b> .	Punjab	40564
20.	Rajasthan	105629
21	Sikkim	979
22	Tamil Nadu	<del>9</del> 0400
23	Tripura	6272
24.	Uttar Pradesh including Uttaranchal	302365
25	West Bengal	128587
	Union territories	
1.	A.N. Islands	786
2.	Chandigarh	1403
3.	Dadra & Nagar Haveli	350
4.	Daman & Diu	266
<b>5</b> .	Delhi	22314
<b>6</b> .	Lakshadweep	93
<u>7.</u>	Pondicherry	1488

#### Statement-III

Total amount of advance released to different States/UTs at the Census of India 2001

SI.	Name of State/UT	Total amount of advance released (Rs. in Thousand)	
1	2	3	
	States		
1.	Andhra Pradesh	327042	

1	2	3
2. A	Arunachal Pradesh	11482
3. A	Assam	138070
4. E	Bihar including Jharkhand	486098
5. 0	Зоа	7720
6. C	Gujarat	223311
7. ł	Haryana	94063
8. H	Himachal Pradesh	26383
9	Jammu & Kashmir	57097
10. 1	Karnataka	247628
11 I	Kerala	168635
12. 1	Madhya Pradesh including Chhattisgar	h 378605
13. I	Maharashtra	519917
14	Manipur	12430
15.	Meghalaya	10628
16	Mizoram	10847
17.	Nagaland	20258
18.	Orissa	169015
19.	Punjab	100601
<b>20</b> .	Rajasthan	28091 <b>4</b>
21	Sikkim	2939
22	Tamil Nadu	287101
23.	Tripura	14664
24.	Uttar Pradesh including Uttaranchal	1127779
25.	West Bengal	412360
	Union Territories	
1.	A.N. Islands	2058
2	Chandigarh	4506
3.	Dadra & Nagar Haveli	969
4	Daman & Diu	824
<b>5</b> .	Delhi	55460
<b>6</b> .	Lakshadweep	358
7.	Pondicherry	4115

### **IRWS and Sanitation Project**

4450. SHRI GUTHA SUKENDER REDDY : SHRI RAJO SINGH :

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the projects submitted under Integrated Rural Water Supply (IRWS) and Environment Sanitation/Sewerage project so far. State-wise;

(b) the number out of these projects cleared and the amount released so far in this regard, State-wise, project-wise, especially to Andhra Pradesh; and

(c) the time by which the remaining projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) Water Supply and Sanitation being State subjects, schemes for providing drinking water supply and sanitation facilities to the rural habitations are implemented by the State Governments with their own resources. The Central Government supplements the efforts of the States by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP) and Prime Minister's Gramodaya Yojana (PMGY)---Rural Drinking Water in respect of rural water supply and Central Rural Sanitation Programme (CRSP) in respect of rural sanitation. Provision for sanction of Integrated Rural Water Supply (IRWS) and Environment Sanitation/ Sewerage project by the Central Government does not exist either under the ARWSP/PMGY-Rural Drinking Water or CRSP.

(b) and (c) Do not arise.

### Production of Coal in Singareni Collieries in Andhra Pradesh

4451. SHRI K.E. KRISHNAMURTHY : Will the Minister of COAL be pleased to state:

(a) whether Singareni Collieries Limited of Andhra Pradesh is running through steep reduction in production of Coal due to lack of market development;

(b) if so, the reasons therefor;

(c) whether any study has been undertaken for this shortfall in production;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to step up the marketing of the coal produced in these Collieries?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) There is no steep reduction in the production of coal due to lack of market development in Singareni Collieries Company Limited (SCCL). Details of coal production, stock and despatches for the years 1999-2000 and 2000-2001 are as under:

	(Figs. in M	illion tonnes)
	1999-2000	2000-2001
Production	29.556	30.274
Stock	1.211	0.949
Despatches		
(a) power houses	24.050	24.387
(b) sponge iron	0.053	0.064
(c) cement plants	2.964	3.293
(d) other industries	2.675	2.568
(e) colliery consumptio	n 0.290	0.227
TOTAL	30.032	30.539

(c) and (d) Mine-wise shortfall in production, are continuously monitored and corrective action is taken by SCCL.

(e) SCCL has a separate marketing and movement department, which looks after market development and coal movement. It has been able to fulfil the coal marketing requirement of the company.

#### Production of Steel in SAIL

4452. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of STEEL be pleased to state:

(a) the total production of Steel Authority of India Limited (SAIL) during 2000-2001;

(b) whether the production was higher than the previous year;

(c) if so, the details in this regard; and

(d) the total profit earned by SAIL during 2000-2001?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) to (c) The production of saleable steel of Steel Authority of India Limited (SAIL) during 2000-2001 was 9.70 million tonnes which is 2% higher than the previous year.

(d) The financial results of SAIL for 2000-01 have not yet been finalised.

#### Setting up of Engineering Colleges in Andhra Pradesh

4453 SHRI RAMANAIDU DAGGUBATI SHRI G.GANGA REDDY : DR. RAJESWARAMMA VUKKALA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of proposals received for setting up of Engineering colleges in Andhra Pradesh during the last two years, year-wise;

(b) whether AICTE has issued viability certificates only to 22 engineering colleges out of 45 for which the State Government has issued NOCs;

(c) if so, the criteria followed by AICTE while rejecting the recommendations of the State Government;

(d) whether AICTE proposes to open a cell in the State to quicken the process of granting recognition; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) The number of proposal received for setting up of Engineering colleges in Andhra Pradesh during last two years are as follows

For the year 2000-2001 ---- 73 proposals For the year 2001-2002 ---- 248 proposals

(b) For the year 2001-2002, the State Government recommended 65 proposals out of which Letter of Viability has been issued for 29 cases by the All India Council for Technical Education (AICTE) so far

(c) Proposals which are not as per the AICTE norms and standards are referred back indicating the deficiences. On receipt of the compliance of removal of deficiencies within the stipulated period, the cases are processed as per the norms and standards and Letter of Viability is issued. Those proposals which do not meet the requirement are rejected.

(d) and (e) AICTE is already having an Office in Southern Region located at Chennai. There is no proposal, at present, to open any more Regional Office.

## [Translation]

### **Provision of E-mail Facility in Jails**

### 4454. DR. ASHOK PATEL : SHRI RAMPAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to introduce E-Mail facility for hundreds of foreign prisoners in Tihar Jail;

(b) if so, the details therefor;

(c) whether the same facility is proposed to be provided to the foreign prisoners languishing in other jails in various parts of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) (a) and (b) Based on the views expressed in a conference organized by the Ministry of External Affairs on foreign prisoners lodged in the Central Jail, Tihar which was, *inter alia*, attended by Consulars of various Embassies and Missions, the Jail Authorities have permitted the foreign prisoners lodged in the Jail to use the in-house e-mail facility for exchange of information with their relatives and friends. However, the arrangement put in place ensures that the messages are properly screened before they are received or despatched by the foreign prisoners.

(c) and (d) 'Prison' is a State subject as per entry 4 of the State List of the Seventh Schedule of the Constitution of India. It is, therefore, for the State Governments to take appropriate decision to introduce E-mail facilities to foreign prisioners lodged in jails.

## Yoga Education in Schools

4455. SHRIMATI JAS KAUR MEENA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Education Advisory Board has made any recommendation to make yoga education compulsory in all the schools;

- (b) if so, the details thereof; and
- (c) the response of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) The Committee of the Central Advisory Board of Education (CABE) set up under the Chairmanship of Shri K.P. Singh Deo in its report recommended introduction of yoga from secondary stage onwards and that yoga practice should be given a great deal of emphasis in pre-service and in-service teacher training courses. CABE has approved the report in 1994.

(c) The National Curriculum Framework for Secondary Education brought out by NCERT has one of its core concerns the total health of the learner and the community. Yoga and meditation have been recommended under the regular school schedule to help children acquire concentration and relaxation. The National Curriculum Framework has been circulated to all the State Governments/UTs for implementation of the suggestions made therein. However, the States/UTs have the freedom to adopt and adapt these curricular guidelines to develop their own syllabi and curricular materials.

## [English]

## **Raising 72 more CRPF Companies**

4456. SHRI ASHOK N. MOHOL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Governments have decided to raise 72 more CRPF companies;

(b) if so, the details thereof;

(c) the extra burden to be borne by the Government thereby;

(d) whether the Government propose to modernise the Para-Military Forces; and

(e) if so, the details thereof alongwith the expenditure likely to incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a to (c) Yes, Sir. Orders for raising of 72 companies (Coys) in CRPF have been issued by this Ministry on 1st December, 2000. These Coys will be attached to the existing 72 Bns of CRPF. The total expenditure for raising of these 72 Coys is estimated to be Rs. 86.40 crores (recurring) Rs. 43.20 crores (nonrecurring) and Rs. 54.00 crores (Capital cost). (d) and (e) Yes, Sir. Modernisation of Central Paramilitary Forces is an ongoing exercise. During the last few years, the Government has given special attention to upgrading the striking capability of CPMFs by induction of a number of modern and sophisticated weaponry and equipment. In order to provide a time perspective to Government's effort and to cope with the challenge of increased militant and terrorist activites, the CPMFs have formulated a 5 year perspective plan for modernisation of weaponry and equipment. The tentative financial projection of these plans is around Rs. 3700 crores.

### [Translation]

### Employment Guarantee to Talented Science Students

4457. SHRI TUFANI SAROJ : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government are formulating any scheme to give employment guarantee to the talented science students;

(b) if so, the details of the said scheme;

(c) whether the students in India are running away from science education and their parents are inclined to get them admitted in the information technology:

(d) if so, the reasons therefor; and

(e) the scheme being formulated by the Government to promote science education?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA'): (a) and (b) Government is in the process of examining a scheme on Assured career opportunities for talented science students.

(c) to (e) There seems to be a declining interest among students to take up science education. However, to attract exceptionally talented students to science, the Department of Science & Technology has taken the following major initiatives:

- (i) Organisation of a National Children's Science Congress all over the country once a year.
- (ii) Launching of an integrated Science Olympiad programme in the country to ensure participation of nationally selected bright science students in the International Science Olympiads in the subjects of mathematics.

physics, chemistry and biology. Indian students have shown outstanding performance in these events. India is also hosting the international Chemistry Olympiad during 2001 at Mumbai.

 (iii) Lauching of the Kishore Vaigyanik Protsahan Yojana—a national programme of fellowship to attract talented students to science as a career

[English]

#### **Bodo Allegations**

4458. SHRI ABDUL HAMID Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several Bodo organisations have made allegations regarding rapes and molestation of tribal women by the Para-Military Forces in Korajhan and Bengangoon districts in Assam;

(b) if so, the number of such cases reported during the last three years, till date; and

(c) if so, the number of personnel of Para-Military Forces punished so far in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

### **Construction of Dispensary by CPWD**

4459. SHRI G. PUTTA SWAMY GOWDA . Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the date on which the dispensary building in respect of CGHS Dispensary No 78 (Dakshinpuri) was got completed by the CPWD;

(b) the date on which the application for getting completion certificate from the local authority was submitted by the CGHS authorities;

(c) the reasons for inordinate delay in issuing the completion certificate; and

(d) the time by which the building is likely to be handed over to the CGHS?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA). (a) Central Government Health Scheme (CGHS) Dispensary No. 78 is in Pushp Vihar, Sector IV and not in Dakshinpuri. The building for the dispensary was completed on 21.9.94. Services were completed on 15.5.96. (b) The application for getting the certificate from local authorities i.e. Municipal Corporation of Delhi (MCD) was submitted on 3.6.97.

(c) Procedural formalities such as inspection by Municipal Corporation of Delhi, Delhi Urban Arts Commission, Delhi Fire Service etc. have taken time. These have since been completed and pre-requisite formalities are also over.

(d) The building has already been completed in all respects on 15.5.96. All the pre-requisite formalities as desired by MCD have been done. Completion certificate from MCD is awaited. Building will be taken over by the CGHS authorities soon after the issue of completion certificate by MCD.

[Translation]

#### **Projects launched by CAPART**

4460. SHRI RAJO SINGH SHRI RATTAN LAL KATARIA SHRI K.E. KRISHNAMURTHY SHRI ABDUL RASHID SHAHEEN DR. BALIRAM SHRI KISHAN SINGH SANGWAN

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of projects identified and sanctioned by the CAPART during each of the last three years and till date, State-wise;

(b) the names of the agencies provided assistance by the CAPART during the said period, State-wise;

(c) the number of projects cleared during the said period;

(d) the time by which the remaining projects are likely to be cleared;

(e) the details of the grants sanctioned, released and utilised in this regard;

(f) whether the functioning of these agencies has been reviewed; and

(g) if so, the details thereof, project-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): (a) to (g) Information is being collected and will be laid on the Table of the House.

#### Loss to CIL Coal Mines due to theft of Coal

4461. SHRI RAM TAHAL CHAUDHARY : SHRI SUNIL KHAN :

Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited (CIL) is incurring losses due to theft of coal in different coal mines;

(b) if so, the details thereof;

(c) the number of cases of theft of coal that came to the notice of the Government during each the last three years and till date, coal mine-wise;

(d) whether thousands of regular workers of different coal mines have been kept idle;

(e) if so, whether work is being carried out on contract basis to serve the vested interest of mafia,

(f) if so, the reasons therefor;

(g) whether the Government propose to conduct C.B.I. enquiry to find out the role of trade unions, patronage of politicians and the nexus between officers of CIL and mafia; and

(h) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (c) Theft/pilferage of coal is carried out stealthily and clandestinely. As such it is not possible to exactly specify the quantity of theft that might have taken place from wagons at the sidings and coal depots.

However, as per raids conducted by security personnel as well as joint raids with state law & order authorities during the last three years, the number of cases of theft of coal detected were:

			No. of cases
Company	1998-99	1999-2000	2000-01
ECL	3106	37	1008 (upto Jan.'01)
BCCL	27	67	17
CCL	16	12	3
NCL	3	1	1
WCL	13	19	17
SECL	2	2	9
MCL	33	54	24
NEC	3	0	-
Total of CIL	3203	192	1079

(d) No, Sir.

(e) No, Sir.

(f) Does not arise in view of reply to part (e) above.

(g) No investigation into any specific incident of nexus between the officials of coal companies and the miscreants in coal theft is pending in the Ministry of Coal and therefore, no CBI inquiry is proposed. Monthly reciew meetings with district authorities are being held by the subsidiary companies of CIL for drawing out plans to eliminate the menace and carrying out surprise checks/raids in cooperation with the State Police at sensitive points and lodging of FIRs with the local police. There is security infrastructure of the subsidiary companies of CIL comprising of personnel belonging to company security, hired private security guards, State and armed police/home guards and Central Industrial Security Force, which are entrusted with the security of individual coal mines.

(h) Does not arise in view of the answer to part (g) of the question.

#### Ahmedabad Counter Magnet City Project

4462. SHRI MANSINH PATEL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the amount provided by the Union Government to the Government of Gujarat for the Ahmedabad Counter Magnet City Project during each of the last three years;

(b) the details of the villages likely to be brought under the said project and the area of land, in acres, proposed to be acquired for the purpose;

(c) whether the slums of Ahmedabad would also be covered under the said project; and

(d) if so, the present position of the project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (d) There is no Ahmedabad Counter Magnet City Project being implemented by the Ministry of Urban Development and Poverty Alleviation.

However, a Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) is being administered by this Ministry with the objective to slow down migration from rural areas and smaller towns to large cities by development of selected small and medium towns which are capable of generating economic growth and employment. Under the Scheme the Central Government has provided financial assistance of Rs. 167.95 lakhs, Rs. 453.17 lakhs and Rs. 621.76 lakhs to the State of Gujarat during the last three years i.e. 1998-99, 1999-2000 and 2000-2001.

[English]

#### External Funds for Urban Development and Poverty Alleviation

4463. SHRI RATTAN LAL KATARIA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the external funds received for urban development and poverty alleviation during the last three years alongwith the names of countries/foreign agencies from which the funds have been received, scheme-wise;

(b) the State-wise and scheme-wise funds disbursed, particularly to Haryana during the said period;

(c) the details of funds spent/not spent by the various States alongwith the reasons and the achievements thereof, State-wise and scheme-wise;

(d) whether the Government propose to extend foreign funds for implementation of water and sanitation schemes in various States, particularly in Haryana; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

### Setting up of power project of KRIBHCO at Pipvav

4464. SHRI MANSUKHBHAI D. VASAVA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have received any proposal to set up 650 Megawatt Power Project of KRIBHCO of Pipvav;

(b) if so, the details thereof;

(c) the action taken by the Government thereon so far; and

S.No	States/UTs	199	8-99	199	9-2000	2000-2001
		Amount released	Amount utilised	Amount released	Amount utilised	Amount released
1.	Andhra Pradesh	607.00	175.00	613. <b>8</b> 6	182.38	460.50
2.	Assam	210.00	0.00	420.17	0.00	443.40
<b>3</b> .	Bihar	483.50	0.00	967.23	1124.00	0.00
4.	Gujarat	450.00	0.00	900.70	400.00	2250.00
5.	Himachal Pradesh	16.00	16.00	31.92	31.92	99.50
<b>3</b> .	Jammu & Kashmir	63.50	63.50	124.12	124.12	190.50
7.	Karnataka	140.00	308.54	280.03	204.40	420.00
<b>B</b> .	Kerala	123.50	0.00	46.92	72.41	0.00
<b>9</b> .	Madhya Pradesh	2125.00	702.16	2250.96	0.00	2057.84
10.	Maharashtra	534.50	678.19	1069.75	0.00	<b>1603</b> .50
11.	Manipur	69.00	22.95	92.41	0.00	650.00
12.	Ori <b>ssa</b>	514.00	514.00	1027.93	1027.93	2957.10
13.	Rajasthan	700.00	<b>8</b> 00.00	800.29	300.00	1700.00
14.	Sikkim	9.75	24.36	13.29	113.38	327.88
15.	Tamil Nadu	42.00	0.00	83.93	0.00	63.00
<b>16</b> .	Tripura	162.50	331.00	124.74	124.74	287.50
17.	Uttar Pradesh	21.00	21.00	42.08	28.06	9.61
18.	West Bengal	578.50	278.50	556.75	0.00	835.50
19.	Arunachal Pradesh	60.00	0.000	80.45	0.00	376.55
<b>20</b> .	Meghalaya	166.50	156.31	221.88	42.04	477.00
21.	Mizoram	107.50	0.00	95.53	0.00	72.00
<b>22</b> .	Nagaland	316.25	316.25	155.06	51.69	950.00
23.	Jharkhand					1320.00
<b>24</b> .	Chhatisgarh					1530.6225.
	Uttaranchal					46.94
	Total	7500.00	4407.76	10000.00	3827.07	19128.94

## Statement II

(Rs. in lakhs)

Note The financial year 2000-2001 is just concluded and the utilisation reports could be received during the coming months.

(d) if no action has so far been taken, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (d) First stage clearance was granted by the Government in November 1998 to Krishak Bharati Cooperative Ltd. (KRIBHCO) for preparation of a Detailed Feasibility Report for its proposal to set up a 615 megawatt combined cycle power project at Pipavav in Gujarat. The proposal is yet to be submitted by KRIBHCO to the Government for investment approval.

### Corruption in Kendriya Vidyalaya Sangathan

4465. RAJKUMARI RATNA SINGH: SHRI RADHA MOHAN SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Vigilance Commission had recived any complaints regarding rampant corruption in Kendriya Vidyalaya Sangathan;

(b) if so, the details thereof;

(c) whether thorough investigation was carried out in this regard; and

(d) if so, the results thereof and if not, reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (d) On receipt of a reference from Central Vigilance Commission (CVC) in this connection, Government had ordered an enquiry by a retired Joint Secretary into the irregularities allegedly committed in the award of work regarding recruitment of teachers in Kendriya Vidyalaya Sangathan to EDCIL. The enquiry officer has submitted his report and the same is under examination in consultation with CVC.

### [English]

### Reflection of Image of India and Germany in each other's High School Education

4466. SHRI SHIVAJI MANE : SHRI M.V.V.S. MURTHI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a meeting held recently between the Indian and German experts to discuss the way in

which the images of their countries could be better reflected in each other's high school education;

(b) if so, the details in this regard;

(c) the decision taken in the meeting;

(d) whether the Government have also asked the NCERT to study as to the manner in which India was portrayed in text-books of various countries; and

(e) if so, the details of suggestions given by NCERT in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) Yes, Sir. A meeting was held from March 12-14, 2001 under the German Festival in India 2000-01. The school text books of India and Germany were reviewed by the experts of the respective country Papers on the analysis of the textbooks were presented.

(c) Main recommendation was made to consititute a joint group and plan to implement the changes in the images of India in German textbooks and Germany's image in Indian textbooks in High School Education

(d) No, Sir.

(e) Does not arise.

### Electricity dues of A.P.

4467. DR. MANDA JAGANNATH SHRI GUTHA SUKENDER REDDY SHRI A. NARENDRA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state.

(a) whether the Andhra Pradesh Government had requested the Union Government regarding payment of electricity bills by IDPL to APSEB;

(b) if so, the amount of arrears of electricity bills pending against IDPL;

(c) whether the Union Government have made payment of these dues on behalf of IDPL;

(d) if so, the details thereof during 1998, 1999 and 2000; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) Yes, Sir.

(b) The outstanding dues from IDPL as on 31.12.2000 to Andhra Pradesh Transmission Corporation Ltd. and Andhra Pradesh Gas Power Corporation Ltd. are as under:

	(Rs. in Lakhs)
AP Transco	3632
APGPCL	1071

(c) No, Sir.

(d) and (e) IDPL is a sick company before the BIFR under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. These dues would be dealt with in accordance with the decision regarding revival of IDPL.

## Lok Jumbish and Shiksha Karmi Project

4468. SHRI ANNASAHEB M.K. PATIL : DR. N. VENKATASWAMY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether an innovative project called "Lok Jumbish" (Peoples Movement for Education for All) and Shiksha Karmi Project was undertaken in Rajasthan;

(b) if so, the objectives and achievements of the projects;

(c) whether the Government propose to extend similar projects in other States to achieve elementary education in the country; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) The Lok Jumbish and Shiksha Karmi Projects in Rajasthan aim to achieve Universalisation of Elementary Education. The Projects have been successful in enhancing enrolment and retention of children in primary schools as also in invigorating dysfunctional schools in remote and in-accessible areas through innovative interventions such as Micro Planning, School Mapping, Prehar Pathshalas (schools of convenient timings), Sahaj Shiksha and community participation. (c) and (d) The successful intervention of Lok Jumbish and Shiksha Karmi Projects have been imcorporated into Sarva Shiksha Abhiyan which is being launched throughout the country for achieving Universalisation of Elementary Education in a time bound manner.

### Knowledge Parks in the Petrochemical sector

4469. SHRI E.M. SUDARSANA NATCHIAPPAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is a proposal under consideration of the Government to establish "Knowledge Parks" in the petrochemicals sector in the country;

(b) if so, the details and objectives thereof; and

(c) the places selected for establishing such parks alongwith the estimated cost to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) A proposal to set up knowledge parks for chemical, petrochemical and pharmaceutical sectors is under consideration of the Government.

(b) and (c) The details have not yet been finalized.

[Translation]

## **Decontrol of Price of Coal**

4470. SHRI SUNDER LAL TIWARI : Will the Minister of COAL be pleased to state:

(a) whether the Government have totally decontrolled the price of coal extracted by the Coal India Limited and its subsidiaries;

(b) if so, the manner in which the interests of the consumers are proposed to safeguarded; and

(c) the benefit accrued to the State Governments due to increase in the prices of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir.

(b) Pricing of coal has been completely deregulated by the Central Government with effect from 1.1.2000. Competition between the coal companies, imports and Ministry of Coal representatives on Coal Company Boards are expected to safeguard consumer interests.

(c) The State Governments levy 'Sales Tax' in coal Wherever such sales tax is computed on the price of coal, any increase in price of coal would lead to increased sales tax revenue to the State Government concerned. Similarly, increase in the price of coal leads to increase in the cess levied by the Government of West Bengal.

[English]

#### **Operation Black Board**

4471 DR. N. VENKATASWAMY : SHRI A. NARENDRA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Expanded Operation Black Board Scheme has achieved its objectives;

(b) if so, whether any study has been made to know the effectiveness of the Operation Black Board Scheme:

(c) if so, the findings of the Study;

(d) the action taken on the findings and the proposed changes likely to be made; and

(e) the States in which the said Scheme has been undertaken and the amount spent in each State?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) The scheme of Operation Blackboard was expanded during 1993-94 to provide three teachers and three classrooms to primary schools wherever enrollment exceeds 100 and to cover upper primary schools with a provision of an additional teacher and Teaching Learning Equipment.

Under the expanded Scheme of Operation Blackboard, 83,045 posts of third teachers, 77,610 posts of additional teachers have been sanctioned to primary and upper primary schools respectively and financial assistance for Teaching Learning Equipment has been provided to 1,38,009 upper primary schools.

(b) to (d) National Institute of Educational Planning and Administration (NIEPA) was entrusted with the task of conducting a national evaluation of Operation Blackboard scheme. A draft national evaluation report and individual State specific reports have been received from NIEPA. These draft reports are now being shared with State Governments by NIEPA. On receipt of the response from the State Governments these reports would be finalized

(e) The scheme of Operation Blackboard is being implemented in all States and UTs Financial assistance provided to States and UTs. since the inception of the scheme is given in the attached Statement.

#### Statement

Financial assistance provided to States/UTs under Operation Blackboard Scheme from 1987-88 to 31.3.2001

SI. No.	States/UTs	Funds Released (Rs. in Lakhs)
1.	Andhra Pradesh	31149.02
2.	Arunachal Pradesh	897 78
3.	Assam	15841 18
4	Bihar	21300.54
5	Goa	274.51
6.	Gujarat	9682.98
7	Haryana	1316.64
8.	Himachal Pradesh	4980.73
9.	Jammu & Kashmir	6237.89
10.	Karnataka	44551.44
11.	Kerala	1691.89
12.	Madhya Pradesh	26992.64
13.	Maharashtra	33182.01
14.	Manipur	457.00
15.	Meghalaya	2730.32
16.	Mizoram	755.27
17.	Nagaland	324.11
<b>18</b> .	Orissa	24890.04
19.	Punjab	5694.24
<b>20</b> .	Rajasthan	23884.55
21.	Sikkim	124.66
<b>22</b> .	Tamil Nadu	7051.94
<b>23</b> .	Tripura	1092.42
<b>24</b> .	Uttar Pradesh	31910.58
25.	West Bengal	7748.57

1 2	3
26. A&N Island	30.09
27 Chandigarh	1.17
28. D&N Haveli	36.46
29. Daman & Diu	21.44
30. Delhi	427.83
31. Lakshadweep	2.48
32. Pondicherry	139.95
Total	305,422.37

[Translation]

#### **Drugs Under Price Control**

4472. DR. M.P. JAISWAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the medicines brought under the price control as per the present drug policy and the level of the officer is authorised to bring the drugs under the price control;

(b) if so, whether the authority of bringing medicines under price control is being used in favour of the medicines manufactured by the multi-national companies than that of the Indian companies;

(c) whether the Government have received complements in this regard;

(d) if so, the details thereof during the last three years; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (e) Drugs have been identified for inclusion under price control on the basis of criteria mentioned in the 'Modifications in Drug Policy, 1986' announced in September, 1994. Presently, 74 bulk drugs and formulations based thereon are under price control and their prices are fixed/revised in accordance with the provisions of the Drugs (Prices Control) Order, 1995. Prices notified/ fixed by the Government are applicable to manufacturers irrespective of whether the company is Indian or multi-national.

#### [English]

### Funds from Diesel Cess for Rural Roads

4473. SHRI P.S. GADHAVI : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funds allocated from the diesel cess to the State Governments for the development of rural roads during each of the last two years and till date. State-wise;

(b) whether the State Governments, particularly Gujarat, have submitted any proposals for the development of rural roads;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) In the year 2000-01, Rs. 2500 crore (50% of Diesal Cess) was allocated for Rural Roads. The details of funds allocated to the States/Union Territories in the year 2000-01 are given in the attached Statement.

(b) to (d) Project proposals received from all the States, including Gujarat. They were considered and funds released to the tune of Rs. 2435 crore. A sum Rs. 59.81 crore was released to Gujarat.

#### Statement

SI. No.	States/Union Territories	Amount (Rs. in crore)
1.	Andhra Pradesh	195
<b>2</b> .	Bihar	150
<b>3</b> .	Chhatisgarh	.92
<b>4</b> .	Goa	5
<b>5</b> .	Gujarat	60
<b>6</b> .	Haryana	20
7.	Himachal Pradesh	60
<b>8</b> .	Jammu & Kashmir	20
<b>9</b> .	Jharkhand	110
10.	Karnataka	95
11.	Kerala	20
12.	Madhya Pradesh	218
13.	Maharashtra	130
14.	Ori <b>ssa</b>	180
1	2	3
-------------	---------------------------	------
15.	Punjab	25
<b>16</b> .	Rajasthan	140
17.	Tamil Nadu	154
18	Uttar Pradesh	320
19	Uttaranchal	60
20	West Bengal	135
21	Andaman & Nicobar Islands	10
22	Dadra & Nagar Haveli	5
<b>23</b> .	Daman & Diu	5
24	Delhi	5
25	Lakshadweep	5
26	Pondicherry	5
Nort	h-Eastern State	
27	Arunachal Pradesh	41
28	Assam	75
29.	Manipur	40
30	Meghalaya	35
31.	Mizoram	20
32	Nagaland	20
33.	Sikkam	20
34	Tripura	25
	Total	2500

[Translation]

#### **Non-Formal Education Centres**

4474. SHRI PUNNU LAL MOHALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of the non-formal education centres in Chhatisgarh;

(b) whether all these centres are being run smoothly;

(c) if so, whether there is any scheme/proposal to open more such centres in the State; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT. MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) As per information provided by the Government of Chhattisgarh, all Non-formal Education centres have been closed.

(c) and (d) The scheme of Non-formal education has been restructured as 'Education Guarantee Scheme and Alternative & Innovative Education' Some of the main features of the restructured scheme are:

- (i) Opening of EGS Centres in all the unserved habitations within a radius of 1 K M., residentail camps to prepare out of school children for mainstreaming them into formal schools, special approach for adolescent girls and innovative & experimental projects;
- (ii) Enhanced cost parameters;
- (iii) Sharing of expenditure in the ratio of 75:25 between Centre and State Governments. Voluntary Agencies are eligible for 100% assistance within the overall cost ceilings.

The Government of Chhattisgarh can seek. Central assistance under this scheme.

## [English]

## Rural Development Projects in North-Eastern States

4475 SHRI BHIM DAHAL Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the North-Eastern States including Sikkim have submitted some rural development schemes for approval during the last three years and the current year:

(b) if so, the details thereof and the details of the schemes out of these approved so far:

(c) the funds allocated/released for these schemes so far; and

(d) the time by which the remaining schemes are likely to be cleared?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M VENKAIAH NAIDU) (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Digging of Tunnel on Border**

4476. SHRI DALPAT SINGH PARSTE : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether attention of the Government has been drawn to the news item regarding digging of the tunnel

started from within the Pakistan territory which penetrates deep into the Indian side crossing the fence, apearing in 'The Times of India' dated March 7, 2001;

(b) if so, the facts in this regard;

(c) whether the Government have registered any protest with the Government of Pakistan in the matter:

(d) if so, the reaction of Pakistan Government thereto; and

(e) the other steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (e) Yes, Sir. A tunnel was detected on \$st March, 2001 between point numbers 9 and 10 of border pillar number 20 near BSF post Chountra (District Gurdaspur). The tunnel was about 135 yards long out of which about 50 yards fell in the Pakistani territory. It's dimension was about 2 feet by 3 feet and its opening also fell in the Pakistani territory. The digging of the tunnel was still in progress at the time of its discovery.

A strong protest was lodged by the Border Security Force with the Pakistani Rangers. The Pakistani Rangers have destroyed the tunnel lying in their territory and closed its opening.

Domination and vigilance in the area has been enhanced by Border Security Force to avoid recurrence of such incidents in future.

#### **VIP References**

4477. SHRI R.S. PATIL :

SHRI G. PUTTA SWAMY GOWDA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the VVIPs/VIPs references regarding the Delhi Police are not being attended to in the Ministry properly;

(b) if so, the details of VVIPs/VIPs references on which action has not been taken by the Ministry during the last six months; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) The letters received from the Members of Parliament and other VIPs are promptly acknowledged and where these pertain to Delhi Police forwarded to them for report. However, from amongst the VIP references connected with Delhi Police received during the last six months upto 31st March 2001, the final reply in respect of 98 references has not so far been sent either because the report from Delhi Police is awaited or the report received needed some clarification or the report received is under examination.

#### Backlog of Vacancies Reserved for SCs/STs

4478. SHRI A. KRISHNASWAMY : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 4542 dated August 22, 2000 and state:

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which it is likely to be collected?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) The requisite information has since been collected and the Implementation Report for fulfilment of the Assurance given in reply to the Lok Sabha Unstarred Question No. 4542 dated 22.8.2000 sent to the Ministry of Parlia:nentary Affairs on 27th March, 2001.

#### Slums in Maharashtra

4479. SHRI SUBODH MOHITE SHRI RAMSHETH THAKUR SHRI KIRIT SOMAIYA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the number of slums that have come up in the civilian areas and on the Central Government lands, particularly at salt pan land of Maharashtra;

(b) whether the appropriate strategies have been chalked out by the Union Government to take over such land and remove encroachments;

(c) if so, the details thereof;

(d) the total area of land cleared from the encroachers and developed so far, location-wise;

(e) whether the Government of Maharashtra has sought any financial assistance and other help to rehabilitate the slum dwellers;

(f) if so, whether the necessary permission has since been granted to the Government of Maharashtra for the purpose;

- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA): (a) to (h) The information is being collected and will be laid on the Table of the Sabha

## Licence to Fun and Food Village

4480. SHRI C.N. SINGH : SHRI RADHA MOHAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether the licence has been issued to the Fun and Food village situated on the agricultural land/ Lal Dora land of village Kapashera, Delhi, without first getting the land-use changed;

(b) if so, the facts in this regard and the reasons therefor;

(c) whether the Government propose to seal the said village operating illegally on the agricultural land; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (d) A case under Sections 86-A and 81 of the Delhi Land Reforms Act has been instituted against the Fun and Food Village which is awaiting judicial verdict.

## Copyright of Data Bases

4481. SHRI MOINUL HASSAN : SHRI N.N. KRISHNADAS : SHRI A.P. ABDULLAKUTTY

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the National Institute of Science Communication, Council of Scientific and Industrial Research has transferred copyright of its data base. Wealth of Indian and Medicinal and Aromatic Plants Abstracts, to Asian Health Environment and Allied Data bases, after 1994; and

(b) if so, the details thereof including that of the agreement?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) No Sir, NISCOM contributed two of its databases for CD-ROM project of AHEAD. The copyright of the individual databases including in Asian Health Environmental and Allied Databases (AHEAD) CD-ROM discs rested with the participating organizations of AHEAD which contributed data. The copyright of Wealth of India and Medicinal and Aromatic Plants Abstracts databases remained with NISCOM. 40% of the net sales revenue generated was to be paid to the copyright owning organizations. The discs had an expiry mechanism and could be used for a limited period of one year from the date of their release. The last disc was brought out in 1998. NISCOM resigned from AHEAD wie f. 21 September, 1999

#### Survey of Two Talukas

4482. SHRI IQBAL AHMED SARADGI SHRI G MALLIKARJUNAPPA SHRI G.S. BASAVARAJ

Will the Minister of RURAL DEVELOPMENT be pleased to state.

(a) whether a proposal for taking up a pilot project of resurvey in two talukas was submitted by the Government of Karnataka on 15.9.1998;

(b) if so, the details thereof;

(c) whether a revised proposal was forwarded to the Government for release of amount of Rs 12.15 crore;

(d) if so, whether the amount has been released;

(e) if so, the details thereof;

(f) if not, the reasons for delay; and

(g) the time by which the funds are likely to be released to the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA): (a) Yes, Sir.

(b) The Technical Committee constituted under the Centrally Sponsored Scheme for Strengthening of Revenue Administration and Updating of Land Records had considered the proposal of the State Government of Karnataka for a project costing Rs. 23.80 crores for undertaking resurvey of two talukas. The proposal included, *inter alia*, the purchase of modern survey equipments at a total cost of Rs. 15.12 crores The Project was expected to be completed within 9 months. It was decided in the meeting that the Sate Government would revise the proposal spreading it over the remaining period of the 9th Plan and submit the same to this Ministry for consideration.

(c) Yes, Sir

(d) to (g) The proposal of the State Government of Karnataka for undertaking a Pilot Project of resurvey in one Taluk to be completed in one year with a total cost of Rs. 12.15 crore was considered by the Technical Committee under Strengthening of Revenue Administration and Updating of Land Records (SRA & ULR) in its meeting held on 10.8.2000. The Committee approved the Pilot Project in principle but it was decided that before the Pilot Project was sanctioned the State Government should submit a detailed Action Plan for taking up re-survey work in a phased manner in the entire State with the total requirement of funds. The Action Plan is still awaited from the State Government.

# Agreement between Andhra Pradesh and HUDCO

4483. SHRI SULTAN SALAHUDDIN OWAISI Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether an agreement was reached at between the Government of Andhra Pradesh and HUDCO to enable the State Housing Corporation to borrow from HUDCO for the rural housing programme;

(b) if so, the amount borrowed by the Andhra Pradesh Housing Corporation from the HUDCO during the last two years;

(c) whether the Government of Andhra Pradesh has requested for continuing this agreement in the future to enable the State Housing Corporation to fulfil its taks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BADARU DATTATREYA) (a) and (b) The Government of Andhra Pradesh had sought loans from the Housing & Urban Development Corporation Ltd. (HUDCO) for rural and urban housing programmes in the State, including programmes of Andhra Pradesh State Housing Corporation. HUDCO has sanctioned the following funds to the Andhra Pradesh State Housing Corporation during the last two years

Year	Loan Amount (Rs. in Lakh)
1999-2000	27385.80
2000-2001	39255.39
Total	66641.19

(c) and (d) HUDCO considers the requests of State Governments as and when received, as per its guidelines. The Government of Andhra Pradesh and Andhra Pradesh Housing Board continue to be prospective borrowers of HUDCO.

## Messages via Cyberporn to Jehadis

4484. COL. (RETD.) SONA RAM CHOUDHARY Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Is Lashkar messaging via cyberporn" appearing in '*The Hindustan Times*' dated February 20, 2001:

(b) if so, the facts of the matter reported therein;

(c) the reaction of the Government thereto; and

(d) the action taken/proposed to be taken by the Government to intercept such cyberporn messages to Jehadis operating in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO). (a) Yes, Sir.

(b) to (d) The investigation so far conducted into the case referred to in the news-item in question has not revealed that the pornographic material stored in the seized computers was used to transmit any coded messages. However, Delhi Police have initiated steps to re-examine the matter in consultation with computer experts so that appropriate action can be taken. [Translation]

## **Code of National Flag**

4485 SHRI RAMDAS ATHAWALE Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the norms laid down for hoisting the National flag and other flags on various State Bhawans, Sadans, Niwases and Houses in the capital city of Delhi;

(b) the details of the State Bhawans/Sadans/ Niwases and Houses in Delhi on which National flag as well as other flags are hoisted;

(c) whether it is ensured that they are hoisted in conformity with the laid down norms in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) (a) to (d) The Flag Code—India which contains instructions about the correct usage and dispaly of the National Flag *inter alia*, provides that normally the National Flag should be flown only on important public buildings. The National Flag may, therefore, be flown on State Bhawans/Sadans/Niwases. State Governments' are ensuring that the norms and rules in this regard are observed.

## [English]

#### **Ownership of Government Land**

4486. SHRI PRABHUNATH SINGH Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the officials of DDA and Delhi Government have been accused for allegedly forging certain documents relating to ownership of Government of Government land on which the controversial apartment blocks known as 'Chavan Rishi Apartments' were built:

(b) if so, the details thereof and the persons found involved therein.

(c) whether the CBI has registered any case in this regard;

(d) if so, the details thereof and the persons named in the said FIR have been arrested;

(e) the details of all such similar cases pending with CBI for investigation; and

(f) the number of cases lost by CBI during the last three years and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) (a) to (c) The case pertaining to construction of apartment blocks on Government land known as 'Chavan Rishi Apartments' has been referred to CBI by the Deputy Chief Vigilance Officer, Ministry of Urban Development and Poverty Alleviation for investigation into the matter relating to the entire transanctions including the alleged forgery and fabrication of documents and proceedings against the accused persons in accordance with the law. Shri Risal Singh, Naib Tehsildar, Shri Chhoteylal Patwari, Shri Bhoom Singh Patwari, Shri J.D. Jain, Shri S.S. Rathore, UTCS Officer, the then Under Secretary Department of NCT, Delhi and Shri R.S. Yadav, the then Deputy Director (Master Plan), DDA have been named in the complaint. CBI has registered a case (No. RC-DA1-2001-A-0025) on 1st March, 2001

(d) As reported by CBI, searches were conducted at various places and several incriminating documents have been seized for scrutiny and further investigation. No arrests have however, been made in the case.

(e) CBI has informed that based on information, a Preliminary Enquiry No PE-2(a)/2001-DLI has been registered by CBI on 1/2/2001 against the unknown government officials of Archeological Survey of India, Revenue/Land and building department, Government of N.C.T. Delhi, Delhi Police, Delhi Development Authority, Municipal Corporation of Delhi and others on the allegations that the aforesaid officials alongwith other private persons and public servants committed serious administrative lapses in performing their official duties and willfully violated the legai provisions and allowed some unknown private persons to illegally sell the government land of Tuglakabad Fort to some unknown private persons for unauthorised construction/encroachment

(f) As reported by CBI, no case registered by CBI/ ACB/Delhi branch during the last 3 years on similar allegations has been lost/failed.

# World Bank Assistance for Education in Andhra Pradesh

4487. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) whether the World Bank has agreed in principle to extend financial assistance of Rs 1,000

crore for providing quality school education in Andhra Pradesh; and

(b) if so, the projects on which this amount is likely to be utilised by the State?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) As per information provided by the State Government, no such proposal has been agreed to by World Bank.

(b) Question does not arise.

[Translation]

# Smuggling of Timber

4488. SHRI THAWAR CHAND GEHLOT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested while infiltrating from neighbouring countries during 1998-99 and 2000 and till date:

(b) the number of persons involved in smuggling from across the border alongwith the details of goods seized:

(c) whether the Government are aware of the smuggling of timber worth crores of rupees along the Indo-Nepal border; and

(d) if so, the action taken by the Government to check this menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (d) Information is being collected and will be laid on the Table of the House.

[English]

## **Medicinal Plants**

4489. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government have identified the areas in all States and Union Territories where medicinal plants are grown;

(b) if so, the details thereof, State and Territory-wise;

(c) whether the Government have made any funds provision for the concerned State and Union Territory for growing medicinal plants;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

MINISTER OF STATE IN THE THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNO-LOGY (SHRI BACHI SINGH RAWAT 'BACHDA') (a) to (e) A Central sponsored scheme of Non-Timber Forest Produce (NTFP) including medicinal plants is being implemented by National Afforestation & Eco-Development Board (Ministry of Environment & Forests) in different States of the country. The scheme is confined mainly to degraded forest areas. It provides 100% financial assistance to the State Governments for conservation, development and increasing production of non-timber forest produce including medicinal plants. Up to 1999-2000, projects were not sanctioned separately for growing medicinal plants. Hence, no separate funds were earmarked and released for medicinal plants alone. The sanctioned grants for NTFP including medicinal plants during 1997-98, 1998-99 and 1999-2000 were Rs. 9.65 croes, Rs. 13.44 croes and Rs. 17.55 crores, respectively. During 2000-2001, medicinal plants have been declared as one of the thrust areas by the Ministry of Environment and Forests and projects solely for medicinal plants plantations are being sanctioned separately under the existing NTFP scheme. As on date, 17 projects are being implemented for medicinal plants plantation and funds provision during the current financial year in different States is Andhra Pradesh (Rs. 27.65 lakhs); Maharashtra (Rs. 63.65 lakhs); Himachal Pradesh (Rs. 4.14 lakhs); Madhya Pradesh (35.00 lakhs); Rajasthan (Rs. 48.90 lakhs); Kerala (Rs. 19.00 lakhs): Sikkim (Rs. 16.80 lakhs) Goa (Rs. 10.80 lakhs): Gujarat (Rs. 24.00 lakhs); Karnataka (Rs. 54.82 lakhs); Bihar (Rs. 46.30 lakhs); Tripura (Rs. 3.25 lakhs); Manipur (Rs. 15.04 lakhs); Mizoram (Rs. 12.65 lakhs); Meghalaya (Rs. 14.20 lakhs); Tamil Nadu (Rs. 23.50 lakhs) and Assam (Rs. 23.95 lakhs)

The Department of Agriculture and Cooperation (Ministry of Agriculture) has also been implementing a Central Scheme for development of medicinal plants through various agencies. During Ninth plan, an outlay of Rs. 14.50 crores has been allocated to this programme which includes production and distribution of planting material, establishment of nurseries and herbal gardens, Regional Analytical Labs, Demonstration plots, area expansion and training of farmers. [Translation]

## **Text Book Bhagat Singh**

4490. SHRI MANIKRAO HODLYA GAVIT SHRI NAMDEO HARBAJI DIWATHE

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state.

(a) whether attention of the Government has been drawn to the news-item captioned "Azaad va Bhagat Singh Aatanki the" appearing in the *"Nav Bharat"* dated January 29, 2001;

(b) if so, the facts of the matter reported therein:

(c) the reaction of the Government thereto:

(d) whether the Government propose to conduct any inquiry into the matter, and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) Yes, Sir.

(b) The article refers to the books published by Education Department of Uttar Pradesh Government There is no reference to the books published by NCERT in this news-item.

(c) to (e) School education is a concurrent subject implementation of which is a major responsibility of the States/UTs. Government of U.P. have informed that they have ordered an enquiry into the matter when a similar report appeared in *"Hindustan"* on 21st January, 2001

[English]

# National Commission to review working of the Constitution

4491 SHRI RAMSHETH THAKUR SHRI ASHOK N. MOHOL

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Commission to review the working of Constitution has recommeded to frame laws so that internation treaties are implemented and regulated by the Parliament; (b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) (a) The National Commission to review the working of the Constitution has not made any recommendation so far

(b) and (c) Does not arise

## Safety Norms at Melas and Fairs

4492 SHRI RADHA MOHAN SINGH SHRI RAMJIVAN SINGH SHRI DINESH CHANDRA YADAV DR. (SMT.) SUDHA YADAV

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of existing system and safety norms for the grant of vehicle licences by Delhi Police (Licensing) and check the various mechanised rides in the amusement parks;

(b) whether the Government have made any exercise to identify the deficiencies, if any, in the existing system;

(c) if so, the measures taken by the Government in this regard;

(d) whether the standard/norms are not being maintained/followed by the amusement parks in Delhi,

(e) if so, whether the concerned civic/police authorities pay any visits to such entertainment parks, and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO). (a) to (c) Delhi Police have issued licences for mechanized rides in respect of two amusement parks located in Delhi after the qualified Engineers employed by these amusement parks certified about the fitness of the rides. However, in order to streamline the procedure, Delhi Police have requested the experts of the Indian Institute of Technology, Delhi to recommend appropriate norms for grant of permission to mechanized rides. (d) to (f) The Engineers of the amusement parks check the rides on daily, weekly and monthly basis and submit certificate to this effect. The mechanized rides are also inspected by the Chief Fire Officer and the Electrical Inspector of NCT of Delhi. The licences are renewed only after issue of 'No Objection Certificate' by these agencies.

# Recommendation of SAC to the Cabinet on Earthquake

4493 SHRI VIJAY GOEL Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state

(a) whether the Scientific Advisory Committee (SAC) to the Cabinet was asked to discuss and recommend immediate, short, medium and long integrated planning in the wake of the Gujarat earthquake:

(b) Whether the said Committee has now recommended for establishing a long term earthquake forecasting programme, strengthening the existing network of quake instrumentation and for launching a mission mode programme on the microzonation in the quake prone areas; and

(c) if so, the reaction of the Government thereto and the measures to be taken to warn the people before they are taken over by an earthquake?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) Yes Sir.

(b) The Scientific Advisory Committee to the Cabinet at its special meeting held on 9th February 2001 recommended various studies including the launching of a long term earthquake forecasting programme with possible international collaboration, mission mode programme on microzonation and updating of seismic zonation map etc.

(c) Based on the recommendations proposals/ programmes have been initiated for obtaining appropriate administrative and financial approvals. However, at present it is not possible to warn the people as there is no scientifically proven technique available any where in the world by which an earthquake can be predicted with a reasonable degree of accuracy in time, space and magnitude.

# Ill Effects of Colours in Food-Stuffs/Soft Drinks

4494. SHRI A. NARENDRA : Will the Minister of CHEMICALS & FERTILIZERS be pleased to state:

(a) whether the Industrial Toxicological Research Centre had submitted a report to the Government about the harmful effects of the use of prohibited flavoured colours in food-stuffs and soft drinks causing serious damage to human health;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) (a) to (c) The requisite information is being collected and will be laid on the Table of the House.

[Translation]

# Funds for Micro Level Plans on Panchayati Raj to Himachal Pradesh

4495. SHRI SURESH CHANDEL Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government of Himachal Pradesh has sent a proposal to the Union Government on January 31, 2000 for allocation of funds for the publication and distribution of Handbook to the members of Panchayats to give them information of micro level plans and the guidelines with a view to promote Panchayati Raj in the State:

(b) if so, the reaction of the Union Government thereto; and

(c) the time by which this proposal is likely to be cleared?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) (a) Yes, Sir

(b) and (c) The Government of India approved the proposal of the Government of Himachal Pradesh for publication and distribution of Handbook to the members of Panchayats to give them information of micro level plans and the guideline for an amount of Rs. 3.70 lakhs. Out of this, the Government of India released Rs. 1.48 lakhs being the first installment, in June, 2000. [English]

#### Leadership in Pipe Market by RSP

4496. PROF. UMMAREDDY VENKATES-WARLU: Will the Minister of STEEL be pleased to state:

(a) whether the Government have directed the Rourkela Steel Plant (RSP) to formulate a strategy to maintain leadership in the pipe market;

(b) if so, the extent to which the Rourkela Steel Plant has developed dominance in the pipe market;

(c) whether a long term strategy on a monoproduct is advisable; and

(d) if so, the steps proposed to be taken to reduce the risks of this nature?

THE MINISTER OF STATE OF THE MINISTRY STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) No such directive has been issued by the Government

(b) to (d) Does not arise in view of (a) above.

#### **Registration of Societies Act**

4497 SHRI KIRIT SOMAIYA : Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether the voluntary organisations registered under the Registration of Societies Act are eligible to apply for non-recurring grant-in-aid under the scheme of promotion of National Integration:

(b) if so, the details thereof and the total funds allocated to each State for onward distribution to voluntary organisations during the last three years. State-wise.

(c) whether any certificate is required to be submitted by the concerned voluntary organization for utilization of funds;

(d) if so, the details thereof; and

(e) the steps taken by the Government to give more grants to States for organising more programmes through voluntary organisations for national integration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (e) Yes, Sir. As per the Scheme the proposals of NGOs are considered only if these are forwarded by the concerned State Governments along with their recommedations. Rs. 10,00,000 had been allocated during each of the last three years i.e 1998-1999, 1999-2000 & 2000-2001 for giving grants-in-aid to NGOs etc. for arranging activities in the cause of national integration/communal harmony. The allocation is not made State-wise but funds are allotted to eligible NGOs whose scheme are recommended by the respective State Governments. The funds released to NGOs State-wise during the last three years is as follows

Name of State	Amount
1998-99	
Maharashtra	50.000
Manipur	85.400
Tamil Nadu	25.000
Uttar Pradesh	1,46,000
West Bengal	10.000
1999-2000	)
Andhra Pradesh	24,000
Himachal Pradesh	40.000
Kerala	22,500
Manipur	15.000
Punjab	35.000
West Bengal	25,500
2000-2001	
Uttar Pradesh	76,000

Under the Scheme the NGOs are required to submit the Utilisation Certificate duly verified by the Chartered Accountant This is monitored regularly

#### Misuse of Common space in Nehru Place

4498 SHRI SAIDUZZAMA Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government are aware of the misuse of common space in Nehru Place by Traffic Police by creating unauthorised Jinkyard of seized vehicles over past few years.

(b) if so, the reasons therefor,

(c) whether the police is doing likewise outside police stations in all the city which is leading to destruction and pilferage of siezed vehicles:

(d) if so, whether the Traffic Police will be advised suitably to be a bit more law abiding in the matter; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTER OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) The offices of Kalkaji and Greater Kailash Circles of Delhi Traffic Police are located in the DDA building at Nehru Place. Accordingly, the vehicles seized by these Circles for violation of parking instructions, traffic norms etc. are parked at the circle offices till the legal proceedings are completed.

(c) to (e) In some cases because of lack of sufficient space in the police station premises, some of the seized vehicles have been parked in the space adjacent to the Police Station. The safety and security of such vehicles is, however, ensured by keeping proper watch.

# **Diesel Taxies in Delhi**

4499. SHRI RAGHUNATH JHA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether diesel taxies are illegally plying on Delhi roads without having Euro-II certificate;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to prevent running of these taxies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) (a) to (c) There have been cases where diesel operated taxies were found plying on Delhi roads without conforming to the EURO-II norms. 83 such taxies have been impounded by the Transport Department of the Government of National Capital Territory of Delhi for violation of the order of the Supreme Court. The owners/operators of the taxies have been directed to carry and display certificate obtained from the Registering Authorities concerned to the effect that these vehicles conform to the EURO-II norms.

# Consultation Session Organised by "Prayas"

4500 SHRI M V.V.S. MURTHI SHRI RAM MOHAN GADDE SHRI SHIVAJI MANE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a two day consultation session of trafficking of women and children in South Asian region organized by 'Prayas' in collaboration with UNIFEM recently;

(b) if so, the details of participants alongwith the suggestion and recommendations made by them; and

(c) the response of the Government thereto and

the steps taken/proposed to be taken to stop such trafficking?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI-MATI SUMITRA MAHAJAN): (a) Yes, Sir. A Regional Consultation on Trafficking of Women and Children and Law Enforcement was organized by Prayas in New Delhi on February 20-21, 2001 in collaboration with UNIFEM.

(b) The Consultation was participated by delegates from Bangladesh, Srilanka, Nepal, besides representatives from UN bodies, members of judiciary. and police force and NGOs. The main recommendations that emerged from the Regional Consultation include bilateral agreement between countries for repatriation of victims, prevention and addressing of issues such as poverty, increasing vigilance by police at borders, mobilizing tourism industry against commercial exploitation of women and children and promotion of gender equality for reintegration of victims into families and communities

(c) The Government is very much concerned about the phenomenon of inter-country and intracountry trafficking in women and children and has formulated a National Plan of Action to Combat Trafficking and Commercial Sexual Exploitation of Women and Children through strategies that cover prevention, legislation and law enforcement, provision of basic services to the vicitims of prostitution, rescue and rehabilitation, awareness generation and social mobilization. The SAARC Countries have drafted a Regional Convention on Prevention and Combating Trafficking in Women and Children for the purposes of prostitution. The Convention seeks to take measures and encourage cooperation amongst the SAARC member countries to prevent the incidence of trafficking.

## Public Notice for completion of work

4501. SHRI CHINTAMAN WANAGA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state.

(a) whether the Delhi Development Authority through a public notice has been asking time and again to all the allottees of plots to complete the construction work by June 30, 2001;

(b) if so, the details thereof alongwith the background of the move including objectives to be achieved therefrom:

(c) whether the D.D.A. has provided necessary infrastructural facilities like motorable roads, supply of drinking water and electricity, transport facilities and communication network etc. close to the allotted plots; (d) if so, the details thereof, colony-wise;

(e) if not, the reasons therefor and the time by which these facilities are likely to be provided;

(f) whether the allottees to whom the infrastructural facilities have not been provided so far have not to comply with the instructions;

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) (a) The Delhi Development Authority have reported that all the allottees/lessees/sub-lessees of residentail, industrial, commercial and institutional plots who have not constructed building on their plots even after lapse of the prescribed period have been advised to complete construction by 30.6.2001 failing which their leases are liable to be determined.

(b) As per the terms and conditions of allotment/ lease, the allottee/lessee of a residential plot is required to complete the construction of the plot within a period of two years from the date of handing over possession. A further period of one year is allowed as a grace peroid. In the event of default, the lease of the plot is liable to be cancelled. All such defaulting lessees have, therefore, been advised in their own interest to complete the construction by 30.6.2001. The purpose of issuing such notification is to speed up the construction activity to meet the increasing demand of built up space/housing and to arrest the speculative tendencies in land.

(c) to (e) The Delhi Development Authority have reported that the infrastructure facilities are available in respect of all the colonies developed by it except the plots allotted by DDA in Sectors 21 to 25 of Rohini Residential Scheme. The notification is applicable in respect of colonies where complete infrastructure facilities are available.

(f) to (h) As explained above, the notification is not applicable in respect of plots allotted by DDA in Sectors 21 to 25 of Rohini Residential Scheme.

[Translation]

## Universities in Gujarat

4502. SHRI CHANDRESH PATEL : SHRI BABUBHAI K. KATARA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of universities in Gujarat at present

and the number of new universities opened during the last five years; and

(b) the grounds and rules on the basis of which the new universities, schools and colleges are opened?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (Dr. MURLI MANOHAR JOSHI) (a) According to the information furnished by the Government of Gujarat, there are 12 Universities in the State, including 2 Deemed Universities. During the last five years, only one Deemed University has been opened in Gujarat.

(b) Central Universities are set up by the Acts of Parliament and State Universities by Acts of State Legislatures. UGC has framed guidelines for establishment of new Universities, which envisage that before the State Government formulates a proposal for new University, a detailed survey of the availability of facilities for higher education within the proposed jurisdiction of the University concerned should be conducted. The UGC should be associated right from the beginning with the survey. The State Governments are also expected to have sufficient data indicating the existing position and justifying the need for an additional university. The Commission has already circulated these guidelines to all the State Governments for their consideration and necessary action.

As regards Central Universities, it may be stated that such Universities are set up by Central Government taking into consideration the historical or cultural reasons and Centre-State relations.

Colleges are set up by the State Governments/ Universities/Private Managements/Trusts keeping in view the need for higher education in a particular region and availability of sources.

School education is primarily the concern of the State Governments/UT Administrations. Schools are opened as per the State Education Act/Rules. The recognition to the schools is granted be the State Governments/UT Administrations. Schools are also governed by the affiliation bye-laws laid down by the Boards of Secondary Education to which the schools are affiliated. Every State Government/UT Administration has also framed norms for opening of the schools.

# [English]

## **Research on Bog Mirtal Medicinal Plant**

4503 SHRI RAM MOHAN GADDE : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state.

(a) whether the attention of the Union Government has been drawn to the news-item appearing in Telgu regional daily, "EENADU" dated 23.2.2001, that one medicinal plant named Bog Mirtal is having Medicinal and curative properties for many modern diseases found by British scientists; and

(b) if so, whether the Union Government propose to know the details for further research on medicinal plant in our country?

THE MINISTER OF STATE IN THE DEPART-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA') : (a) and(b) Bog Myrtle (Botanical name: Myrica gale) also known as Bayberry or Dutch Myrtle found most commonly in the higher latitudes of Northern Hemisphere; especially Great Britain is a plant having medicinal and other uses. Since this species is not commonly found in our country, there are no programmes for research. However, there are a number of other indigenously available plant species with properties more or less similar to those of the Bog Myrtle. Species of Myrica occurring in India is Myrica nagi synonym Myrica esculenta which has been reported to attenuates stress and toxicity in animal models. Anti-diabetic effect of M. nagi on animal models has also been reported.

## Appointment of Vice-Chancellor of North-East University

4504 SHRI R.P. KYNDIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the North-East Hill University, Shillong, has been functioning without a Vice-Chancellor for a considerable long time;

(b) whether the selection committee to appoint the Vice-Chancellor has been constituted since long and its report is still awaited;

(c) if so, the reasons therefor; and

(d) the action proposed to the taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (d) As per the Act & Statutes of the North Eastern Hill University, the Vice-Chancellor of the University is appointed by the Visitor i.e. the President of India from a panel of not less than three persons recommended by a Search Committee consisting of three members. Two of the Search Committee members are nominated by the Executive Council of the University and the third is the Visitor's nominee The Search Committee has since been constituted and the matter is under process.

## Ocean Development and Research Centre in Chennai

4505. SHRI P.D. ELANGOVAN : Will the Minister of OCEAN DEVELOPMENT be pleased to state:

(a) whether there is any institute/centre for Ocean Development and Research in Chennai;

(b) if so, the details of the amount allocated for that institute/centre during the last three years;

(c) whether any research projects have been carried out in Chennai centre during the said period:

(d) if so, the funds allocated, disbursed and utilised for the same:

(e) whether any new proposal to undertake R and D works on the Ocean wealth have been sanctioned; and

(f) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) to (d) Yes, Sir. The National Institute of Ocean Technology (NIOT), an autonomous body under the Department of Ocean Development is located in Chennai. NIOT carries out various technology Department programmes in mission mode. They are: (i) Ocean Energy (ii) Deep Sea Mining & Technology (iii) Coastal & Environmental Engineering (iv) Marine Instrumentation.

In addition, NIOT is also implementing the following Technology support programmes of the Department viz.

- (i) Ocean Science and Technology for Islands
- (ii) National Data Buoy Programme
- (iii) Technology development (Mining) for Polymetallic Nodules (PMN) Programme

- (iv) Vessel Management Cell for two Coastal research Vessels
- (v) Physical Oceanographic Studies for Coastal Ocean Monitoring and Prediction System (COMAPS) Programme
- (iv) Determination of Waste Assimilation Capacity and waste Load Allocation in the Ennore creek and the Coastal Waters, Chennai.

Details of funds allocated, disbursed and utilized for the programmes and facilities are as given below:

			( <b>Rs</b> .	in crøre)
Name of the Project	Allocation/ disburseme During 1998-2001		durin	nditure g 2001@
Mission Mode Progamme Ocean Energy, Deep Sea Mining, Coastal & Environmental Engineerin Marine Instrumentation ar facilities.	ıg,	55	.18	52.81
Vessel Management Cell National Data Buoy Progr	amme	8. 17.	39 03	8.23 13.54
Technology development (Mining) for PMN Program	nme	15.	05	13.93
Ocean Science and Techr for Islands	ology	3.	29	2.36
Physical Oceanographic S for COMAPS Programme	Studies	1.	14	0.74
Determination of Waste Assimilation Capacity and Load Allocation in the Enr creek and the Coastal wat Chennai	nore	0.	97	0.60
Total	1	01.	05	92.21

Including unspent balance of the year 1997-98

Expenditure for the period 2000-2001 subject to audit.

(e) and (f) Ocean Thermal Energy Conversion (OTEC) programme under Ocean Energy mission and joint Technology Development for shallow bed mining are two major R & D projects undertaken by NIOT for tapping the ocean non-living resources.

#### **ISI Activities**

4506. SHRI N. JANARDHANA REDDY SHRI SHEESH RAM SINGH RAVI SHRI SHJVAJI MANE : SHRIMATI SHYAMA SINGH : SHRI M.V.V.S. MURTHI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Western parts of Uttar Pradesh have become more prone to the activities of ISI as reported in 'The Hindustan Times' dated March 13, 2001:

(b) if so, whether the various intelligence agencies/security agencies have failed to find out the hideout points of ISI agents/activities in the country;

(c) if so, the reasons therefor and the number of ISI activists nabbed by the security agencies during the last one year and till date, State-wise;

(d) whether the Union Government propose to strengthen their machinery to nab such ISI activists in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (e) The Government is aware that ISI of Pakistan is involved in aiding, abetting and supporting terrorism in various parts of the country including in certain parts of Uttar Pradesh.

In order to deal with the situation, Government, have adopted a well-coordinated and multi-pronged approach for tackling the activities of ISI which includes strengthening the border management, galvanizing the intelligence machinery, neutralizing plans of ISI by well coordinated intelligence based operations, setting up of out-posts of security forces in vulnerable areas and modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system etc.

Central Government has also been sensisting the State Governments about the threat perception and activities of ISI in the country. Periodic coordination meetings are also held with the State Governments for sharing the inputs from various quarters as well as for devising strategies to counter such activities Various security agencies belonging to Union and States have been working together to check the situation. However, details of ISI activists nabbed by States are not maintained by the Central Government

# Cow Slaughtering

4507. SHRI SHEESH RAM SINGH RAVI SHRI SHIVAJI MANE SHRI M.V.V.S. MURTHI

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have failed to check and control the cow slaughtering in the country;

(b) if so, the reasons therefor and the number of cows slaughtered during each of the last three years;

(c) whether as per the direction of the Court the Commissioner of Delhi Police ordered for inquiry into the slaughtering of cows;

(d) if so, the details in this regard; and

(e) the outcome of the inquiry and the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) The preservation, protection and improvement of stock and prevention of animal diseases is a matter on which the legislature of states under Article 246(3) of the Constitution have exclusive powers to legislate. The States of Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, West Bengal and Manipur have enacted legislation to restrict or ban slaughter of cows is, therefore, not maintained by the Central Government.

(c) to (e) The inquiries conducted by Delhi Police in compliance with the directions of the Court of Metropolitan Magistrate, did not reveal any incident of such kind in Delhi.

## Sponge Iron India Limited

4508 SHRI A. BRAHMANAIAH : Will the Minister of STEEL be pleased to state:

(a) whether the Government have decided to inject new capital into Sponge Iron India Limited;

(b) if so, the details and the objectives thereof;

(c) whether there is any possibility of running this plant on a profitable basis; and

(d) if so, the details of steps proposed to be taken to formulate a comprehensive scheme in this regard? THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) (a) and (b) No, Sir. Government has, however approved conversion of outstanding laon as on 31.3.2000 given to Sponge Iron India Limited by Government into equity as a prelude to disinvestment

Government has also approved write off of interest including penal interst as on 31.3.2000 in respect of loans disbursed to SIIL by Government.

(c) and (d) Government has decided to disinvest 100% Government equity in SIIL and M/s. A.F Ferguson & Co. has been appointed as Adviser for disinvestment of the Company.

# [Translation]

## **Border Area Development Programme**

4509. SHRI P.R. KHUNTE . Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any Schemes for development and creating employment opportunities by recruiting the youths in Para Military Forces under the Border Area Development Programme;

(b) if so, the details in this regard;

(c) the number of youths of these areas who have been provided with a job, till date, State-wise; and

(d) the details of the development carried out under the Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (d) The Border Area Development Programme (BADP) provides Special Central Assistance to the States for schemes which meet the special needs of the people living in remote, inaccessible areas situated near the border. Under the Programme, schemes which address problems such as inadequacies relating to provision of essential needs, strengthening of the social infrastructure, filling up of critical gaps in the road network etc. may be taken up. Emphasis is also laid on schemes for employment generation and production oriented activities. The programme does not provide for recruitment of youth in the Para Military Forces. However there are separate instructions reserving 10% of the vacancies in the posts of Constables/Riflemen in Border Security Force, Indo-Tibetan Border Police and Assam Rifles for the border States where the concerned Central Para Military Force is deployed.

The State Governments decide the schemes to be taken up for implementation under the BADP keeping in view the broad parameters indicated above.

## [English]

# **RGNDWM affected due to Power Shortage**

4510. SHRI RAM TAHAL CHAUDHARY : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the problem being faced in rural areas of the country affecting the operation of Projected Water Supply Schemes due to power shortage,

(b) if so, whether the RGNDWM is also facing the negative impact of power shortage; and

(c) if so, the steps taken or proposed to be taken by the Government to ease and solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) (a) to (c) Water Supply being a State subject. schemes for providing drinking water supply facilities to the rural habitations are implemented by the State Governments with their own resources. The Central Government supplements the efforts of the States by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP) and Prime Minister's Gramodaya Yojana (PMGY)-Rural Drinking Water. Powers to plan, sanction & implement individual rural water supply schemes have been delegated to the State Governments Usually, water supply is provided to the rural habitations by means of hand pumps. tubewells, gravity schemes from natural springs or piped water supply schemes, etc. Power supply is required only for tubewells and pipe water supply schemes and that too only when the scheme is operated. No major problems affecting the operation of water supply schemes due to power shortage has been brought to the notice of the Central Government by the State Governments.

# Shortage of Water Vessels, Horses and Camel in BSF

4511. SHRI RAMJEE MANJHI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the BSF are facing shortage of water vessels, horses and camel;

(b) if so, the details thereof and the reasons therefor; and

(c) the measures taken by the Government to meet the shortage to help the force to perform their duty well? THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO). (a) and (b) Yes. Sir. BSF have some shortage of boats, horses and camels due to normal wastage or fresh authorisation.

(c) The process for procurement of boats is in the final stages of completion. As for camels and horses, BSF have authonsed their Frontiers to procure them.

## **Standardisation of Police Record**

4512 SHRI SURESH RAMRAO JADHAV Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether the National Crime Records Bureau has developed certain Integrated Investigation Forms to standardise police records all over the country;

(b) if so, the details thereof;

(c) the steps taken/proposed to be taken by the Government to help the State Police to adopt the standardised forms and switchover to complete computerization, and

(d) the steps taken to eliminate the probability of tampering with the FIRs in the new system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The National Crime Records Bureau has recommended to the State Governments/Union Territory Administration a set of 7 forms, as Integrated Investigation Forms (IIFs) for use at the Police Station level anr. Courts, uniformly in all the State Governments/UTs with the following objectives:

- (i) To bring about uniformity in standards of investigation and procedure.
- (ii) Information of good quality will be obtained at source without any delay.
- (iii) Field officers and Police Station staff will not be required to fill up the Computer Input forms separately, which involves additional scriptory work for them;
- (iv) To ensure better co-ordination in respect of Lost/Recovered, Numbered/Identifiable Properties; and
- (v) To help in co-coordinating persons arrested at one place and wanted at another place

(c) All the State Governments and UT Administrations except the State Governments of Jammu & Kashmir and Punjab have issued APRIL 17, 2001

notifications for implementation of IIFs. These two State Governments are being persuaded to accept the IIFs.

Computers (Hardware) have been provided at the 32 State Crime Records Bureaux (SCRBx) and 706 District Crime Records Bureaux, spread across the length and breadth of the country, under the modernization grants from the Central Government.

(d) Once the FIR has been entered into a computer, 6 copies of FIR will be generated and each copy will be specifically marked for the person authorised, as indicated below:

- (i) Complainant
- (ii) Court
- (iii) Investigating Officer/Case File
- (iv) Police Station Record
- (v) District Police Chief
- (vi) Supervisory Officer

Thereafter, the FIR will be permanently locked and no one will be in a position to tamper with it. In order to preserve the sanctity of the data, computer inbuilt security checks are provided at the Operating System level and users' level.

#### **Functioning of Public Schools**

4513. SHRIMATI SHYAMA SINGH : DR. RAMESH CHAND TOMAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether massive irregularities in the functioning of several public schools in the capital have come to the notice of the Union Government recently;

(b) if so, the facts and details therof;

(c) whether in the absence of any clear rules and regulations for public schools, the irregularities by the Managements of the Schools are increasing day by day;

(d) if so, whether the Union Government propose to enact some rules and regulations for public schools throughout the country to check their irregularities; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) Government of NCT of Delhi have informed that some irregularities of financial nature in the functioning of several public schools have been revealed in the post audit examination of accounts of twenty schools selected at random.

(b) Major irregularities are related to excess charging of fee, diversion of funds from schools of society and misutilisation of fees collected from students.

(c) to (e) The Delhi School Education Act and Rules, 1973 are quite clear and empower the Government to check irregularities.

## Seminar on 'How safe in Delhi'

4514. SHRI ADHIR CHOWDHURY : SHRI NARESH PUGLIA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether a seminar on 'How Safe in Delhi' was held in New Delhi recently; and

(b) if so, the details of discussions held in the seminar and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) Various aspects about planned development of the city and other urban development aspects were discussed.

## Human Genome

4515. SHRI VILAS MUTTEMWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether in view of the recent findings of the scientists with regard to the detailed mapping of the human genome, giving access to a humangous preliminary manual of basic ingredients that make up a human being, there is need to accelerate the research and development to develop new drugs to meet the future requirements; and

(b) if so, the steps being taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Information will be collected and laid on the Table of the House.

# Restructuring of Regional Engineering Colleges

4516 SHRI ANNASAHEB M.K. PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to restructure the regional engineering colleges (RECs) and open more RECs in the country and have modified the rules for admission in these colleges; and

(b) if so, the details in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir. On the basis of the recommendations of the High Powered Review Committee the Government proposes to restructure the Regionai Engineering Colleges (RECs). However, there is no proposal at present to open more RECs. The rules for admission have not been modified.

(b) Does not arise.

## **Durgapur Rayatwari Mine Accident**

4517. SHRI NARESH PUGLIA : Will the Minister of COAL be pleased to state:

(a) whether an accident took place in Durgapur-Rayatwari Colliery of Western Coalfields Limited in Chandrapur district of Maharashtra on March 5, 2001;

(b) if so, the details thereof,

(c) the number of miners killed in this accident;

(d) the compensation given to the dependents of the deceased;

(e) whether the Government have conducted any inquiry to ascertain the causes of accident;

(f) if so, the details and outcome thereof, and

(g) the steps taken or proposed to be taken against the negligent officials in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) (a) Yes. Sir

(b) and (c) Six miners were killed in the accident. The details are as under:

Date & Time of accident	Name of Mine/Area	Name & Designation of deceased	Place of accident	Brief details
5.3.2001 12.30pm Ist shift	Durgapur- Rayatwari Colliery, Chandrapur Area	<ol> <li>D.P. Rao, Mining Sirdar</li> <li>S. Kallu, Shot Firer</li> <li>S.D. Shrirame, Roof Bolting Crew</li> <li>P.K. Babulal, Loader</li> </ol>	Between 50 and 51 dip of 14 level of depillaring panel No. 17	While the persons were working in the top section for driving the slice, the parting of coal between top and bottom section caved in and collapsed alongwith the persons and sand in the floor of the top section.
		5. C.R. Amte, Tram		All the six persons were
		6. R.R. Netru, Loader		buried in the sand and coal and they expired

Name & Designation	Life	Life Ex-Gratia		Funeral	Compen-	Gratuity
-	Cover	By WCL	By MOS(C)	expenses	sation	
1. D.P. Rao, MS	30000	25000	125000	1700	135508	<b>153</b> 770
2. S. Kallu, SF	30000	25000	125000	1700	153090	<b>1516</b> 76
3. W.D. Shrirame, Roof Bolting Crew	30000	25000	125000	1700	181370	<b>4</b> 8254
4. P.K. Babulal, Loader	30000	25000	125000	1700	215280	<b>395</b> 75
5. C.R. Amte, Trammer	30000	25000	125000	1700	153090	<b>1242</b> 70
6. R.R. Netru, Loader	30000	25000	125000	1700	135560	149884

(d) Details of compensation and other benefits given to the dependents are as under:

(e) & (f) Preliminary inquiry to ascertain the cause of accident has been conducted by Directorate General of Mines Safety under the Ministry of Labour who are competent to take action as per Mines Act.

(g) WCL management has suo-moto suspended S/Shri U.A. Kaole, Manager, B.V. Haste, Safety Officer, S.D. Ojha, Sr. Survey Officer, Sanjay Shukla, Sr UM (SG) and N.Das, Mining Sirdar. Further action shall be taken after finalisation of inquiry report of Internal Safety Organisation.

#### **Reserved Vacancies in University of Tamil Nadu**

4518. SHRI E.M. SUDARSANA NATCHIAPPAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that not even two per cent of the vacancies reserved for SCs/STs of teaching staff are filled in Tamil Nadu University and its colleges;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

## [Translation]

## Houses under IAY in Gujarat

4519. SHRI P.S. GADHAVI : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government propose to provide houses under the Indira Awas Yojna (IAY) to each of

the earthquake victim families of Gujarat district-wise. especially in Kutch;

(b) if so, the details thereof, district-wise;

(c) the time by which the construction of these houses is likely to be started and completed; and

(d) the expenditure is likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) and (b) Assistance is to be extended for the construction of one lakh houses for Below the Poverty Line rural households in the earthquake affected districts of Gujarat, including Kutch. The district-wise details of the number of houses contemplated to be constructed are annexed in the Statement.

(c) and (d) While no specific time schedule has been determined for the programme of construction of houses, the Central expenditure to facilitate the construction of one lakh houses in the earthquake affected districts is expected to be about Rs. 150 crores.

#### Statement

Name of District Number of he to be constru	
Ahmedabad	1000
Amreli	500
Banaskantha	1000
Bharuch	1000
Bhavnagar	1000
Jamnagar	4000

1	2
Junagarh	500
Kutch	50000
Patan	10000
Porbander	1000
Rajkot	15000
Surendranagar	15000
Total	100000

## [English]

#### Hostels for working Women

4520. SHRI A. VENKATESH NAIK Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the Central assistance provided to the State Governments for the construction of Hostels for women during 1999-2000, 2000-01 and 2001-02;

(b) whether the Government propose to construct more hostels for the working women and girls during the current year; (c) if so, the details thereof;

(d) whether the Union Government have issued any guidelines to the State Governments in this regard recently; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI-MATI SUMITRA MAHAJAN) : (a) Under the scheme of Assistance for Construction/Expansion of Hostel Building for Working Women, grants are given to Autonomous Bodies/Non-Governmental & other organizations. A Statement indicating state-wise assistance provided during 1999-2000 and 2000-2001 is attached. For the financial year 2001-2002, a plan provision of Rs. 9 crores has been made.

(b) and (c) Yes, Sir. It is proposed to construct at least 25 new working women hostels in the current financial year.

(d) and (e) No, Sir. However, State Government have been requested to forward proposal for construction of new hostles expeditiously, in a timely manner.

#### Statement

State/UT wise grant released for construction of working women hostels during the last three years

SI.	State/UT	Gran	released (In Rupees)	
No.		1998-99	1999-2000	2000-2001
1.	Andhra Pradesh	26,64,210	45,5 <b>3,956</b>	42,69,440
2.	Arunachal Pradesh	86,896	-	6,04,733
3.	Assam	<b>4</b> .76.807	4,99,218	18,13,050
4	Gujarat	18,26,203	1,12,804	77,82,115
5.	Haryana	10,60,013	44,52,550	38,93,397
6.	Himachal Pradesh	-	-	13,21,425
7.	Jammu & Kashmir	21,22,200	-	16,07,400
8.	Kamataka	2,53,84,607	1,16,16,657	1,33,89,310
9.	Kerala	1,25,62,439	1,72.85,796	1,26,72,516
10.	Madhya Pradesh	2.08.130	3,79,977	2,28,300
11.	Maharashtra	78,66,879	60,90,276	79,85,779
12.	Manipur	1.33.378	17,54,137	6,50,137
13.	·	1,46,250	13,25,606	14,36,381
	Nagaland	37,99,095	10,76,502	21,80,838
14.	Orissa	15,24,128	-	6,30,068
15. 16.	Punjab Rajasthan	2,11,950	70,650	-

1	2	3	4	5
17.	Tamil Nadu	60,65,642	32,98,909	41,87,991
18.	Uttaranchal	-	-	17,90,000
19	Uttar Pradesh	37,83,418	24,21,000	3,23,376
20	West Bengal	35,34,599	1,03,42,406	1,39,840
21.	Chandigarh	-	3,03,709	-
22	Delhi	28,43,156	39,91,079	76,50,904
23	Pondicherry		12,37,500	
-	Total	7,73,00,000	7,08,12,912	7,45,57,000

## Filling up of Vacant Posts

4521. SHRI RAJ NARAIN PASSI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2984 dated 20.12.99 and state:

(a) the number of vacancies out of 244 vacancies in Grade-I of DASS cadre under the Government of National Capital Territory of Delhi have been filled up;

(b) if no vacancy has been filled up, the reasons therefor; and

(c) the steps being taken to fill up these vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) Out of 244 vacancies in Grade-I DASS as on 20th December, 1999, 226 posts were filled up during the year 2000. The remaining vacancies could not be filled up to provide for sealed cover cases and for officers posted on deputation basis.

#### [Translation]

#### Kuteshwar Steel Mines

4522. SHRI RAMANAND SINGH Will the Minister of STEEL be pleased to state:

(a) the total land acquired for the mining of iron from the farmers of Gairtalai and surrounding areas by the Gairtalai Steel Mines (Kuteshwar Steel Mines) located at Katni district;

(b) whether the compensation has not been paid so far in lieu of the acquired land, to some farmers and the mining is still going on in spite of expiry of lease, without its renewal;

(c) whether the Government had assured the farmers to provide employment to one of the family member of each farmer apart from the land compensation, but the assurance has not been fulfilled till date; and (d) if so, the steps being taken by the Government to ensure full compensation of land and the employment to unemployed farmers as promised?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) (a) There is no Kuteshwar Steel Mines located in Katni District in Madhya Pradesh. SAIL, Raw Material Division has a limestone mine at Kuteshwar in Katni Tehsil.

Private land acquired by SAIL for mining a Gairtalai and surrounding areas is 436.24 hectares.

(b) Due compensation as awarded by State Government was paid for acquired lands. No lease has expired. One lease is valid upto 9.6.2001 and the second lease is valid upto 14.5.2002.

(c) No. Sir. No assurance for providing employment was given to any land owner by SAIL.

(d) Does not arise.

[English]

## Visit of National Human Rights Commission in States

4523. SHRI BASUDEB ACHARIA Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of States in which the National Human Rights Commission has visited during the last three years and the findings thereof; and

(b) the reasons for sending National Human Rights Commission (NHRC) in West Bengal bypassing the West Bengal Human Rights Commission in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) The National Human Rights Commission (NHRC) visited the States of Jammu & Kashmir, Madhya Pradesh, Gujarat, Tamil Nadu, Karnataka, Andhra Pradesh, Uttar Pradesh, West Bengal, Orissa, Maharashtra, Haryana, Punjab, Rajasthan, the Union Territroy of Pondicherry and the National Capital Territory of Delhi during the last three years. The visits were undertaken in order sensitise the State Governments on the issues relating to protection and promotion of human rights, ensure speedy disposal of pending cases with regard to human rights violations and impress upon the Chief Ministers of the States on the need for setting up of State Human Rights Commission where no State Commission have been set up.

(b) The National Human Rights Commission took cognizance of a complaint on 29th December, 2000 alleging gross violation of human right and wilful inaction by the State authorities in Midnapur District of West Bengal.

The National Human Rights Commission considered the question of its jurisdiction in the matter vis-a-vis the West Bengal Human Rights Commission vide its proceedings dated 14th February, 2001 in case No. 624/25/2000-2001. The Commission concluded that its actions were in accordance with the provisions of the protection of Human Rights Act, 1993.

#### **Integrated Rural Development Programme**

4524. SHRI RAMANAIDU DAGGUBATI Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether IRDP is essentially a small loan scheme for generating self-employment among the families identified below poverty line;

(b) if so, the details of the beneficiaries during each of the last three years and till date. State-wise:

(c) whether the programme lifted the rural poor above the poverty line;

(d) if so, the details of progress made so far, Statewise;

(e) whether the programme is continuously being downsized.

(f) if so, the details thereof and the steps taken to strengthen it; and

(g) if not, the allocation made thereunder during the above priod, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) The basic objective of the IRDP was to provide assistance to the rural poor, through a mix of Government Subsidy and Bank Credit, to acquire income-generating assets. From 1.4.1999, the IRDP and its allied Programmes, have been merged to constitute the present selfempliciment programme, the Swarnjayanti Gram Swarozgar Yojana (SGSY).

(b) State-wise information on number of families assisted under the IRDP during 1998-99 and swarozgaris assisted under the SGSY during 1999-2000 and 2000-2001 is given in the attached Statement.

(c) & (d) Reliable estimates of percentage of people lifted above the proverty line during the said period are not available.

(e) & (f) The central allocation under the SGSY has been reduced during the year 2000-2001 as compared to 1999-2000. The implementation of the SGSY is process oriented and it takes about a year's time from the formation of the Group till it becomes eligible for assistance for economic activity. The steps initiated towards proper implementation of the SGSY include the following.

- Training and sensitization of the State/DRDA and field level functionaries as well as Bank officials
- (ii) Regular consultations with the Reserve Bank of India, NABARD and Commercial Banks in regard to credit facilities.
- (iii) Participation of the States/UTs in National and International Trade Fairs to promote marketing of SGSY products.
- (iv) Permission in respect of expenditure upto 40% during 1999-2000 & 2000-2001 for infrastructure development
- (v) Involvement of NGOs in the development of Self-Help Groups (SHGs)
- (vi) Monitoring of the Programme through Monthly, Half-yearly and Annual Progress Reports
- (vii)Review of the Programme (at the State level) by the concerned State Level Coordination Committee.
- (viii) Constitution of Vigilance and Monitoring Committees at the State, District and Block levels to monitor the implementation of the Programme (Local MPs and MLAs are Members of the District and Block level Committees).

(g) State-wise allocation under the IRDP during 1998-99 and under the SGSY during 1999-2000 and 2000-2001 is attached as Statement.

(Rs. in Lakh)

## Statement

Total allocation and No. of Families Assisted under earstwhile IRDP and SGSY from 1998-99 to 2000-2001

			RDP	SGSY			
SI.	States/UT	19	98-99	199	9-2000	20	00-2001
No.	-	, Total	No. of	Total	No. of	Total	No. of
		Allocation	Families	Allocation	Swarozgaris	Allocation	Swarozgaris
			Assisted		Assisted		Assisted
1	2	3	4	5	6	7	8
1	Andhra Pradesh	7734.30	140880	8292.73	165190	7070.71	58774
2	Arunachal Pradesh	403.82	12432	182.32	3060	369.21	630
3.	Assam	10492.72	47264	4737.45	17974	9593.57	9996
4	Bihar	25336.66	<b>1762</b> 13	27166.08	106393	16822.35	109386
5.	Chhattisgarh*	-	0	-	-	3734.51	15262
<b>6</b> .	Goa	17.82	895	79.71	0	66.67	16
<b>7</b> .	Gujarat	2911.34	39598	3121.53	19341	2661.53	20644
<b>8</b> .	Haryana	1712.78	16743	1836.48	17348	1565.83	15000
9.	Himachal Pradesh	721.32	7331	773.41	8638	659.56	9540
10.	Jammu & Kashmir	892.74	13992	957.20	5835	816.13	3726
11	Jharkhand*	-	-	-	-	6340.44	30113
12	Karnataka	5840.48	88007	6262.20	19184	5339.37	<b>1928</b> 0
13	Kerala	2620.60	39836	2809.83	29485	2395.76	20597
14.	Madhya Pradesh	12842.50	<b>126</b> 617	13769.77	112118	8006.11	37260
15.	Maharashtra	11545.22	<b>1456</b> 67	12378.81	87994	10554.64	36668
<b>16</b> .	Manipur	703.42	1638	317.59	NR	643.15	0
17.	Meghalaya	788.10	4219	355.83	741	720.56	789
18.	Mizoram	182.36	3138	82.33	0	166.75	728
19.	Nagaland	540.60	5773	244.08	4749	494.27	1376
20	Orissa	8846.44	105008	9485.20	74633	8087.41	52200
21.	Punjab	832.40	10357	892.51	1694	760.97	8465
22	Rajasthan	4434.88	62922	4755.12	34120	4054.36	33425
23.	Sikkim	201.90	1937	91.17	686	184.60	1281
24.	Tamil Nadu	6838.82	142813	7332.59	65427	6252.04	40819
<b>25</b> .	Tripura	1270.06	18816	573.44	8450	1161.23	3081
<b>26</b> .	Uttar Pradesh	27883.22	391832	29896.51	60647	24218.13	75230
27.	Uttaranchal*	-	-	-	-	1272.60	69
28	West Bengal	9831.06	71134	10540.91	88826	8987.55	14166
29	A & N Islands	69.58	604	59.78	795	50.00	428
<b>30</b> .	Daman & Diu	41.53	119	59.78	NR	50.00	0
31.	D & N Haveli	27.43	71	59.78	6	50.00	0
32.	Lakshadweep	6.85	9	59.78	3	50.00	20
33.	Pondicherry	56.83	1317	59.78	531	50.00	34
	Total	145627.78	1677182	147233.70	933868	133250.00	619003

N.R.=Not Reported.

SGSY Scheme came into operation w.e.f. 1.4.99.

\* These States came into existence during 2000-2001.

# Setting up of IFFCO Fertilizer Factory at Nellore

4525. SHRI K. YERRANNAIDU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is any proposal pending for approval with the Union Government to set up IFFCO Fertilizer Factory in Nellore District of Andhra Pradesh: and

(b) if so, the present status thereof and the time by which it is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) (a) and (b) A proposal of Indian Farmers Fertilizer Cooperative Limited, (IFFCO), to set up a new ammonia-urea plant in Nellore District of Andhra Pradesh with an annual urea capacity of 7.68 lakh metric tonnes at an estimated capital cost of Rs.1736 crore was approved 'in principle' by the Government along with three other proposed urea projects in the public/cooperative sector subject to investment appraisal by the Public Investment Board (PIB). Investment appraisal of these projects was undertaken by the PIB in its meeting held on 9.7.99. Based on PIB's investment appraisal, the Government in June 200, considered and deferred the proposal for taking a final investment decision on these projects. The matter was subsequently reviewed and it was decided that this is not opportune time to take a final decision on the proposed Nellore project of IFFCO and the other urea projects as the decision would depend on the long term fertilizer pricing policy, impact on the domestic fertilizer industry on opening up of the sector under WTO commitments, updated demand-supply gap projections of fertilizers, feedstock policy for fertilizer production and viability of the proposed projects in the changed circumstances.

# **Board of Directors in SAIL**

4526. SHRI BHIM DAHAL : Will the Minister of STEEL be pleased to state:

(a) whether Board of Directors of the Steel Authority of India (SAIL) has been reconstituted:

(b) if so, the details thereof;

(c) the percentage of non-executive Directors on SAIL's Board at present;

(d) whether the percentage of non-executive Directors is in accordance with the DPE's guidelines; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) (a) to (c) Yes, Sir. The SAIL Board has been recently re-constituted by induction of six additional non-official part-time Directors with effect from 21st March, 2001 and the percentage of non-executive Directors has become 52.6% of the total strength.

(d) Yes, Sir

(e) Does not arise

[Translation]

## Indira Mahila Yojana

4527. SHRI RAMDAS ATHAWALE Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) the objectives and details of achievements of Indira Mahila Yojana since its inception, State-wise, particularly in the tribal and dalit dominated regions,

(b) the number of women groups constituted under this scheme, particularly in Maharashtra;

(c) whether the Government propose to introduce the 'Indira Mahila Yojana' in every block of the tribal and dalit dominated regions of the country; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) (a) Indira Mahila Yojana (IMY), a scheme for the holistic empowerment of women, had the following objectives:

- To ensure convergence of sectoral services at the local, block and district levels, through active involvement of women and sectoral departments.
- (ii) To optimize the utilization of scarce resources in speeding up the process of mainstreaming women in development
- (iii) To create awareness in women through provision of information on different developmental programmes and issues of specific concern to women, as also on equality of social status, legal rights (like those to property and inheritance), constitutional safeguards etc.
- (iv) To initiate a process of awareness generation/ education to enable them to understand and analyse their problems and find solutions

through their collective interaction to match the individual programmes benefits to their needs.

(v) To help women become self-reliant and independent by their economic empowerment through income generation activities and active participation in decision making at various stages.

To achieve these objectives, the basic thrust of IMY was on formation of Self-help Groups (SHGs) of women in villages at anganwadi level and to encourage thrift and savings activities as an entry point.

A Statement showing the achievement regarding formation of SHGs, State-wise, as per the position communicated latest by State Governments, is annexed.

(b) As per the position communicated latest by State Governments, there are 22,899 women's groups under IMY in the Country, of which 1,060 are in Maharashtra.

(c) No, Sir.

(d) IMY was operative in only 238 blocks in the Country. Recast IMY, renamed Integrated Women's Empowerment Programme (IWEP), is also to be expanded to only 650 blocks in the country.

While all the 238 erstwhile IMY blocks will be retained under IWEP, the new 412 blocks will be selected by State Governments keeping in view the following:

- Preference will be given to areas where similar schemes do not exist and there is no group movement;
- Preference will also be given to areas where crime rate against women is high, major social indicators are unfavourable to women;
- State Government is committing additional resources and linkages for women's development; and
- Priority will be given to blocks having a large number of population below the poverty line and high proportion of Scheduled Caste and Scheduled Tribel population.

SI. <b>State</b> No.	No. of IMY Blocks		No. of Members
1 2	3	4	5
1.Andhra Pradesh	14	321	886

Statement

1	2	3	4	5
<b>2</b> .	Arunachal Pradesh	1	102	0
3.	Assam	5	2285	<b>3549</b> 5
4.	Bihar and Jharkhand	20	743	2675
· <b>5</b> .	Goa	1	77	2772
6.	Gujarat	18	2297	15008
7.	Haryana	8	534	12901
<b>8</b> .	Himachal Pradesh	3	277	4661
9.	Jammu & Kashmir	2	0	0
10.	Karnataka	15	2301	35164
11.	Kerala	7	1704	30295
12.	Madhya Pradesh and Chhattisgarh	19	1919	<b>225</b> 53
13.	Maharashtra	21	1060	19329
14.	Manipur	1	0	0
15.	Meghalaya	3	73	2727
16.	Mizoram	1	108	2160
17.	Nagaland	1	30	<b>38</b> 5
18.	Orissa	7	140	1624
19.	Punjab	5	774	11920
<b>20</b> .	Rajasthan	10	1572	21068
21.	Sikkim	1	112	2240
<b>22</b> .	Tamilnadu	21	2513	0
23.	Tripura	1	62	446
24.	Uttar Pradesh and Uttaranchal	30	2412	9958
25.	West Bengal	14	1483	23683
<b>26</b> .	Delhi	2	0	0
<b>2</b> 7.	A and N Islands	1	0	0
<b>28</b> .	Chandigarh	1	0	0
<b>29</b> .	D &N Haveli	1	0	0
<b>3</b> 0.	Daman & Diu	1	0	0
31.	Lakshadweep	1	0	0
<u>32</u> .	Pondicherry	2	0	0
	Total	238	22899	257950

[English]

# Jan Shikshan Sansthan

4528. SHRI SUBODH MOHITE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have set up Jan Shikshan Sansthan to provide innovative non-formal education for adults;

(b) if so, the details of its functioning; and

(c) funds allocated for this purpose during the current financial year?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) Government have set up Jan Shikshan Sansthans which aim at imparting non-formal, adult and continuing education and conducting vocational training and skill upgradation programmes. Its functions include activities like (i) Identification of appropriate target areas and target groups by developing socio-economic profiles. (ii) Identification and procurement of the list of neo-literates from Zilla Saksharata Samitis to ensure that atleast 25% of the clientele is neo-literates. (iii) Undertaking of training and orientation of Resource Persons/Instructors involved in planning and implementation of various programmes. (iv) Identification and ascertaining a veriety of educational and vocational needs of different categories of clientele groups.

(c) An amount of Rs. 25.00 crores has been allocated under the Scheme during the current financial year.

# Position of Engineers/Scientists in The Global Competitiveness

4529. SHRI SULTAN SALAHUDDIN OWAISI Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Global Competitiveness Report 1998 published by the World Economic forum has ranked India as 50th in terms of competitiveness:

(b) if so, whether it is a fact that India Occupies 7th position in the world in terms of competent engineers and scientists;

(c) if so, the main reasons for decline in its competitiveness position in the world:

(d) the total allocation made for the research and development as a percentage of GDP during the last three years; and

(e) the steps being taken by the Government to improve the India's position in the world competitiveness?

THE MINISTER OF STATE IN THE DEPART-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') (a) Yes, Sir

(b) No, Sir. According to the Global Competitiveness Report 1998 published by the World Economic Forum, India occupies 1st position in the world in terms of competent engineers and scientists.

(c) The World Economic Forum has taken into account 8 parameters including Openness, Government, Finance, Infrastructure, Management, Labour, Institutions and Technology for ranking various countries, both developed and developing ones for competitiveness. India ranks first in certain areas including scientists and engineers, engineering as a profession, labour force, income tax rate for individuals, pension indicator, but her ranking in sectors like infrastructure, management, finance, etc. has been very low, thus resulting in an overall low rank.

(d) Comparative statistics of Research and Development (R&D) expenditure in different countries is maintained as a percentage of Gross National Product (GNP). As per the latest official statistics, the R&D expenditure as a percentage of GNP for India has been hovering around 0.66% during 1994-95 to 1996-97. This official statistics does not include the expenditure incurred by the entities including business houses and companies which have not applied for recognition by the Ministry of Science and Technology.

(e) Several steps have been taken from time to time by the Government to improve the India's position in the World Competitiveness such as

- Increase in the outlay for Science and Technology sector in Five Year Plans
- Creation of new scientific department/ organisations.
- Setting up of more centres of excellence/ advanced studies in universities and academic institutions.
- Strengthening infrastructure through various support measures and fiscal incentives.
- S & T based training for entrepreneurial development

- Manpower development training re-training programmes through Associateships/ Fellowships, summer schools etc.
- R & D projects for young scientists.
- Fellowships for scientists visiting international laboratories and institutions.
- Swaranjayanti Fellowships.
- Contact programmes to attract and motivate brilliant young scientists to take up R & D as career.

## [Translation]

# Re-Employment of Retired Employees in NCERT

4530. SHRI C.N. SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Fifth Pay Commission has given any direction for re-employment of retired employees;

(b) if so, the details thereof;

(c) whether this direction regarding reemployment of retired employees is being followed by the NCERT. New Delhi;

(d) if so, the number of persons re-employed during the last two years, year-wise;

(e) if not, the reasons therefor; and

(f) the action proposed to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) No. Sir

(b) Does not arise.

(c) The directives issued by DOPT from time to time are being followed by the Council.

(d) The Council have not re-employed any retired employee during the last two years.

(e) and (f) Consequent upon raising of age of retirement on superannuation from 58 years to 60 years on the recommendation of the Fifth Pay Commission, a complete ban on re-employment/ extension of service beyond the age of superannuation except in the case of medical and scientific specialist has been imposed. The Council has been scrupulously following these directives issued by the Government of India.

## [English]

## **Production Capacity of Urea and Ammonia Plants**

4531. SHRI PRABHUNATH SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact FICC failed to assess the actual production capacity of urea and ammonia plants resulting into extra benefit to the manufacturers to the tune of crores during 1997-98;

(b) if so, the reasons therefor;

(c) whether this fact was emphasised in its report by the CAT ending March 1991;

(d) if so, the details thereof; and

(e) the steps proposed to be taken by the Government to fix the responsibility and to recover amount in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (e) The Government is seized of the matter relating to excess drawal of subsidy by urea units on account of understatement of installed capacities. The Report of the Comptroller and Auditor General (for the year ended March 1999)—Union Government (Civil) Transaction Audit observations No. 2 of 2000 also made observations with regard to excess drawal of subsidy by urea units on account of understatement of their installed capacities.

The Government has appointed a Committee of Experts under the Chairmanship of Dr. Y.K. Alagh in May 2000 to address to the total issue of reassessment of capacity of urea units including the recoveries to be effected from them. The Committee has recently submitted its report to the Government on 29.3.2001.

Pending Government's decision on the report of Dr. Alagh Committee, an interim reassessment of capacities of urea units has already been carried out w.e.f. 1.4.2000, which would result in saving of Rs. 450 crore per annum approximately.

## [Translation]

# Norms for Determination of post of Employees in KVS

4532. SHRI RADHA MOHAN SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Board of Governors of Kendriya Vidyalaya Sangathan had in their 54th meeting passed

certain norms for regulation of determination of posts of teaching and non-teaching employees of Kendriya Vidyalaya;

(b) if so, the details thereof;

(c) the changes made in the norms in the meetings held after 54th meeting; and

(d) the details of norms applicable in the current session?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) The details of the norms for determining the staff strength for teaching and non-teaching posts for Kendriya Vidyalaya as approved in the 54th meeting of BOG are given in the attached Statement-I.

(c) The details of the changes made in norms after 54th meeting of B.O.G. are as here under:

- (i) a post of Vice Principal in schools having 3 sections and more.
- (ii) One Yoga Teacher in 3 sections school (however the post of Yoga Teacher in position in 2 sections will continue), two yoga teachers in schools with 6 sections and more.
- (iii) One PET upto 2 section schools, 2 PETs in schools upto 5 section and 3 PETs in the schools having 6 sections or more.
- (iv) One Drawing teacher or Work Experience Teacher (WET) in one section school upto class 'X' (However one post of work experience teacher in one section school), 2 posts of Drawing Teaching/WET in schools with upto 3 sections, and 3.WETs in schools with 4 sections and above.
- (v) The non-teaching posts are sanctioned depending upon the number of sections from classes I to X and XII.

(d) The present norms being followed are indicated in Statement-II.

#### Statement-I

Norms for determination of staff strength of Kendriya Vidyalayas

A: TEACHING STAFF (WITHOUT HEADMASTER)

#### 1. Primary Department

(a) No. of primary teachers (including one post of music teacher)

No. of sections in class (I to V) x 48/36 PRT =

MT =

Explanation:

- (i) Here 48 is the no. of periods per class per week, i.e. 8 periods a day; and
- (ii) 36 is the number of periods a primary teachers takes in a week
- (b) (With Headmaster): No. of sections x 48) 16/36
  - HM =
  - PRT =
  - MT =
- (c) Supervisory staff (Headmaster)

A post of Headmaster may be given to those KVs which fulfil one of the two under mentioned conditions:

- Which have both primary and secondary departments and where the total enrolment is more than 700;
- (ii) Where the primary classes are located in separate building away from the main school or are functioning in a different shift.

(A Headmaster will, however, take only 16 periods in a week in addition to his own duties of Supervision)

- (d) Example:
- (a) If there are 10 sections in classes I -V in KVs which are not entitled to the post of Headmaster in terms of conditions referred above, the number of primary teachers including one music teacher would be 10x48/ 36=40/3-13; say 12 primary teachers and one music teacher.
- (b) If there are 10 sections in classes I-V in Kendriya Vidyalayas as at (a) and (b) above, the strength of PRTs including one Headmaster and Music Teacher would be calculated in the following manner:

Total no. of periods : 10 x 48 =480

Periods (weekly) of Headmaster (-) 16

Balance total number of primaryteachers= 464/36 = 13

# 2. Middle and Secondary Department:

Classes VI to VIII	<b>≖N</b> o. of <b>periods</b>
	Per week (60) x
	No. of Sections=
Classes IX to X	=No. of Periods
(54+6WE+6Sc. Practical)	per week (66) x
	No. of Sections=

## 3. Senior Secondary Department:

Total No. of Periods :	Periods
Classes XI to XII	
Seience*	x No. of Sections=
Humanities*	x No. of Sections=
Commerce*	x No. of Sections=

\*=Indicates the number of period as required in respect of the subject combination specified for the different streams for the different streams for the different types of KVs.

## A: Periods to be Calculated in The Following Manner

Type I School (Less than 20 students in Class XI or XII)

B. Type-II School More than 20 students in classes XI to XII Combination (Sc. Stream)

Combination (Sc. Stream)	Periods
English Core	06
Mathematics	09
Physics.	13 (including 4 additional Periods for Practicals)
Chemistry	13 -do-

	72	
CCA etc.	12	
Hindi core	06	
Biology	13	-do-

# C. TYPE-III SCHOOL (Less than 20 students in One Stream)

#### (1/2 Science +1/2 Humanities)

Combination (Sc. & Humanities Stream)

Combination (Sc. Stream)	Perio	ds
English Core	06	
Physics	09 (inclu 4 add Perio Pract	litional ds for
Chemistry	09	-do-
Biology	09	-do-
Hindi Core/Mathematics (6+9)	15	48
Economics	09	
Hindi/English elective	18	45
CCA etc.	12	12
<u> </u>		105

# D. Type-IV School (Less than 20 students in One Stream)

Combination (Hum. or Com.) or both combined Periods

12
09
09+09=18
09
18
12
78
<u>Periods</u>
06
06 09

	69
ÇCA etc.	12
Hindi Core	06
Geography	09
Mathematics	09

Allocation of Periods	
Principal	11 x 1 = 11
Vice-Principal*	22 x 1 =22
PGTs (Language)	30 x =
PGT (Otners)	
PETs	33 x =
WETs	33 x ≖
Drawing Teachers	33 x =
Home Science Teacher	33 x =
Yoga Teacher	33 x =
Grand Total	<b>'Y</b> '

\* A Vice-Principal, as Incharge Principal, will take only 11 period.

In addition to Principal, a post of Vice-Principal may also be given in schools upto class X if the enrolment'is 1000 and above:

No. of TGTs required = X' - Y'/33 =

IV.	Norms for Yoga Teachers	No. of Yoga Teachers
	KVs having upto 15 sections (excluding primary classes)	1 Part time or existing Trained in Yoga.
	KVs having 16 to 25 sèctions (excluding primary classes)	1 Yoga Teacher
	KVs having 26-35 sections (excluding primary classes)	2 Yoga Teachers
	KVs having 36 or more sections (excluding primary classes)	3 Yoga Teachers
	,	-

## Note :

Yoga is to be taught for two periods per week in a section. These two periods are to be taken out of games periods.

V. Principal/Vice Principal:

The post of Principal Grade I, Principal Grade II

 and PGT in charge is sanctioned in the following manner:

 KVs upto class
 Posts to be sanctioned

 Upto class IV
 PGT in charge

 Upto Class VIII
 Principal Grade II

	Principal Grade II
Upto Class IX and above	Principal Grade I

## VI. Headmaster

In addition to the post of Principal/Vice-Principal a post of Headmaster may be given in Kendriya Vidyalayas which fulfill one of the two under mentioned conditions:

- (a) In Kendriya Vidyalayas which have both primary and secondary departments and where the total enrolment is more than 700; or
- (b) In schools where the primary classes are located in a separate building away from the main school or are functioning in a different shift.

VII. Norms for PET*	No of PET
Upto 300*	01
301-800	02
601 to 900 and above	03

\*Excluding enrolment in primary classes.

VIII. Post Graduate Teacher for classes upto for class. X.

No. of PGT to be given in schools upto class X is regulated in the following manner:

(a) In KVs upto class IX	2 PGTs (out of Hindi, English and Maths)
(b) In KVs upto class X	3 PGTs (2 for languages and one for Maths)

# MINISTERIAL AND OTHER STAFF

IX. Ministerial Staff

For KVs with enrolment	<u>Supdt.</u>	<u>Head</u> <u>Clerk</u>	UDC	<u>LDC</u>
Up to 800			01	01
801 to 1000		-	01	02
1001 to 1600		01	01	02
1601 to 2000	-	01	02	02
2001 and above	01	•	03	03

# X. Librarian

A post of Librarian is given in schools which are upto class VI and above. The periods of the Librarian will not be taken into account while calculating the requirement of various categories of teacher. Library periods are to be allotted to teachers in the school time table and they will accompany the class in library during their library periods.

# XI. Laboratory Assistant/Attendant

# One for each Laboratory:

The KVs will propose the posts of Lab. Attendants

only. However, the existing posts of Lab. Asstt will remain if, the incumbent is in position.

- XII. Group 'D' Staff
  - 06 (for fulfledged School)

(i) Primary Level	03
(ii) Middle Level	04
(iii) Secondary	05
(iv) Sr. Sec.	06

Additional part-time requirements in respect of Chowkidar/Sweeper can be considered depending on physical location of the School.

## Statement-II

	1 Section			2 Section				
	Class XII				Class XII	lass XII		
	Class X	Seience	Comm.	Class X	Science & Comm.	Comm. & Hum.		
Principal	1	1	1	1	1	1		
Vice Principal	0	0	0	0	0	0		
нм	0	0	0	1	1	1		
Post Graduate Teachers								
Hindi	1	1	1	1	1	1		
English	1	1	1	1	1	1		
Maths	1	1	1	1	1	1		
Physics	0	1	0	0	1	0		
Chemistry	0	1	0	0	1	0		
Bio	0	1	0	0	1	0		
History	0	0	0	0	0	1		
Geography	0	0	0	0	0	1		
Eco.	0	0	1	0	1	2		
Commerce	0	0	1	0	1	1		
Comp. Science	0	1	1	0	1	1		
Sanskrit	0	0	0	0	0	0		
Trained Graduate Teachers								
Hindi	0	1	1	2	2	2		
English	1	1	1	2	3	3		
Maths	1	1	1	2	3	2		
Sanskrit	1	1	1	1	1	1		
Soc. Studies	1	1	1	2	2	2		
Bio	1	1	1	2	2	2		
Primary Teachers	6	6	6	12	12	12		
Music	1	1	1	1	1	1		
PET	1	1	1	1	1	1		

Kendriya Vidyalaya Sangathan Staff requirement for KVs upto class I to X and Upto XII

1	2	3	4	5	6	7
Art Teacher	1	1	1	1	1	1
WET	0	1	1	1	1	1
Yoga	0	0	0	0	0	0
Librarian	1	1	1	1	1	1
Office Staff						
Supdt.						
Head Clerk						
UDC	1	1	1	1	1	1
LDC	1	1	1	1	2	2
Lab Attd	2	3	3	2	3	3
Gr <sup>°</sup> D'	6	6	6	7	7	7
Total	29	36	35	44	54	53

Note : The staff shown above is the maximum which can be sanctioned. The combination of subject where the number of students are have not been taken into account.

	3 Section		4 S	4 Section		5 Section		6 Section		
	X Sc.+ Comm.+ Hum.	XII 2 Sc.+ Comm.	X Sc.(2 1 Hu 1 Co	m +	X Sc.(2 Com 1 Hu	(2)	XII Sc (i Com Hum	(2)	XII Sc.(3) Com(2) (1) Hum-1	
Principal	1	1	1	1	1	1	1	1	1	
Vice Principal	1	1	1	1	1	1	1	1	1	
нм	1	1	1	1	1	1	1	1	1	
Post Graduate Tead	chers									
Hindi	1	2	2	1	2	1	3	3	3	
English	1	2	2	1	2	1	3	4	4	
Maths	1	2	2	1	2	1	. 2	2	2	
Physics	0	1	2	0	2	0	2	2	3	
Chemistry	0	1	2	0	2	0	2	2	3	
Віо	0	1	2	0	2	0	2	2	2	
History	0	1	0	0	1	0	2	2	1	
Geography	0	1	0	0	1	0	1	2	1	
Economics	0	2	1	0	2	0	2	2	1	
Commerce	0	1	1	0	1	0	2	2	2	
Comp. Sc.	0	1	1	0	1	0	1	1	1	
Sanskrit	0	0	0	0	1	0	1	1	1	
Trained Graduate T	eachers									
Hindi	3	4	4	5	5	6	6	8	8	
English	3	4	4	5	6	6	6	7	7	
Maths	3	3	3	4	5	5	5	7	7	
Sanskrit	2	2	2	2	2	2	2	3	3	
Soc. Studies	4	3	3	5	4	6	5	6	6	

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1	2	3	4	5	6	7	8	9	10
PCB	3	3	3	5	4	6	5	7	7
Primary Teachers	19	19	19	25	25	32	32	39	39
Music	1	1	1	1	1	1	1	1	1
PET	2	2	2	2	2	2	3	3	3
Art Teacher	0	1	1	1	1	1	1	2	2
WET	1	1	1	1	1	1	1	1	1
Yoga	0	1	1	1	1	1	1	1	1
Librarian	1	1	1	1	1	1	1	1	1
Office Staff									
Supdt	0	0	0	0	0	0	1	1	1
Head Clerk	1	1	1	1	1	1	0	0	0
UDC	1	1	1	2	2	2	3	3	3
LDC	2	2	2	2	2	2	3	3	3
Lab Attd./Asstt.	2	3	3	2	3	3	3	3	3
Gr. 'D'	8	8	8	9	9	10	10	11	11
TOTAL	64	80	80	81	99	97	118	133	138

[English]

## Low Cost Fertilisers

4533 PROF. UMMAREDDY VENKATES-WARLU Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have any plan to assist the farmers belonging to small category with the low cost fertilizers; and

(b) if so, the time by which the said plan is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): (a) and (b) In order to make available fertilizers at affordable prices to all farmers including small farmers, Government is already providing subsidy on urea and concession on decontrolled potassic and phosphatic fertilizers.

## **Action Plan to Check Taliban Extremists**

4534. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any action plan has been worked out to check the activities of Taliban extremists in the country; and (b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Government have adopted a well coordinated and multi-pronged approach for tackling the activities of militants which includes strengthening border management, gearing up the intelligence machinery, neutralizing plans of militants by coordinated action, modernization and upgradation of police forces with advanced sophisticated weapons and communication systems etc. Central Government has also been sensitizing the State Governments about the threat perception and activities of various militant outfits. Steps have also been taken to secure greater international cooperation for curbing the activities of such militant organisations operating from bases in foreign countries.

### **Demarcation of Industrial Area**

4535. SHRI IQBAL AHMED SARADGI : SHRI ANADI SAHU :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the first Master Plan of Delhi—1962 to 1980 extended upto 1990 defines the entire area known as Samaipur Badli in between G.T. Karnal Road and Railway Line, North of Ring Road as Extensive Industrial area;

(b) if so, the reasons for demarcating the said area as Extensive Industrial area;

(c) whether a Committee was set up for identification of sites for CEPT plans and accordingly all the industrial units of Samaipur Badli were surveyed and a list was prepared;

(d) if so, whether all the industrial units found in existence at that time were included in the Tentative Outer Boundary Plan;

(e) if not, the reasons therefor;

(f) whether according to Master Plan of Delhi 1990-2001 more than half part of the above industrial area has been changed into residentail area;

(g) if so, the justification therefor;

(h) wheter the Government have considered or propose to consider the fate of those extensive industries which were promoted by the Government under its various schemes between 1962 to 1990 i.e. prior to the said change in land use plan of MPD 1990-2001;

(i) if so, the details thereof; and

(j) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) Yes, Sir.

(b) As per Master Plan of Delhi (MPD)-62 land use plan.

(c) As per the orders of the Hon'ble Supreme Court, a Committee was set up for this purpose and the Committee has submitted its report to the Hon'ble Supreme Court. A physical survey of Samaipur area was conducted to assess the industrial units in the area.

(d) No, Sir.

(e) The tentative outer boundary plan was demarcated as per the land use plan of MPD-2001.

(f) No, Sir.

(g) In view of (f), question does not arise.

(h) to (j) As per clause 3(4) of MPD-2001, all industries which fall in the layout plan already apprved by the Authority or any other local authority concerned in accordance with law shall be deemed to have been approved under MPD-2001.

[Translation]

## **Bagdigi Coal Mine**

4536. SHRI SAIDUZZAMA : SHRI SUNIL KHAN

Will the Minister of COAL be pleased to state:

(a) the number of regular and contract workers who died in the accident that occurred in Bagdigi coal mine, separately;

(b) the number of persons provided jobs so far;

(c) the time by which this process is likely to be completed;

(d) whether the family members of the contract workers have also been included under the said arrangement;

(e) if not, the reasons therefor; and

(f) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) (a) 27 regular workers and 2 executives died in the said mine accident. No contractual worker was involved in the said accident.

(b) Jobs have been provided to 27 dependents. One dependent has been given monetary compensation in lieu of employment and one dependent of late P.R. Singh, Sr. ACM has applied recently

(c) Employment to the dependents of all the workers who died in the accident has been provided.

(d) Since no contractual worker was involved in the said accident, question does not arise.

(e) and (f) Does not arise in view of reply to (d) above.

## [English]

# Office Cadre of Arunachal Pradesh and Mizoram

4537. SHRI P.R. KYNDIAH : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Chief Ministers of the North-Eastern States have recommended that the present system of Secondary Officers of A.G.M.U.T. cadre of Arunachal Pradesh and Mizoram should be dispensed with; (b) if so, the response of the Government thereto;

(c) whether the Government propose to constitute individual cadres of All India Services for the Arunachal Pradesh and Mizoram;

(d) if so, the steps taken by the Government in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) The State Governments of Arunachal Pradesh and Mizoram have on some occasions suggested creation of separate All India Services Cadres for their respective States.

(b) to (e) The matter is under consideration of the Government.

#### **Provision of Job Productive Education**

4538. SHRI RAMSHETH THAKUR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been invited to the news-item captioned "Joshi stresses on national model for education" appearing in "The Hindustan Times" dated March 15, 2001;

(b) if so, whether the present education system being followed by the various State Governments is different, outdated and also job-oriented instead of job productive;

(c) if so, whether there is a proposal to bring reforms in the education sector and to provide jobproductive education; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) to (d) The National Policy on Education (NPE), 1986 which is based on an in-depth review of the educational situation and a national consensus, enunciates a comprehensive framework to guide the development of education in its entriety. The framework continues to be in operation. The basic objective of the NPE has been to build a National System of Education based on a common structure and a national curricular framework which contains a common core along with other components that are flexible. The 10+2+3 structure has now been accepted in all part of the country.

The NPE also lays considerable stress on vocationalisation of education in order to enhance individual employability and to reduce the mis-match between the demand and supply of skilled manpower. This is being done through a Scheme of Vocationalisation of Secondary Education. Skill training for employment is included in the Scheme of Community Polytechnics. In the Adult Education Sector, Jan Shikshan Sansthans provide job-orientation to adults.

[Translation]

#### Violence in West Bengal

4539. SHRI THAWAR CHAND GEHLOT Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed in various incidents of violence that occurred in West Bengal during the years 1999 and 2000;

(b) the number of times the Union Government have sent inquiry teams in the State:

(c) the details of the inquiries conducted by these teams;

(d) the action taken by the Government to check the violence;

(e) whether the Government propose to impose President Rule in the State; and

(f) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Information is being obtained from the State Government of West Bengal.

(b) and (c) No team of Central Government officers was sent of West Bengal by the Union Government during the years 1999 and 2000 to inquire into incidents of violence. However, the then Raksha Mantri Shri George Fernandes, who is also the Convernor of the National Democratic Alliance visited West Bengal on 08.09.2000 and submitted a report on the prevailing law and order situation.

(d) 'Public Order' and 'Police' are State subjects and maintenance of law and order is the primary responsibility of the State Government. However, Central Government's concern over the political violence has been conveyed to the State Government and advisories sent to them to remain extremely vigilant and undertake abundant precautions to avoid recurrence of such incidents.

(e) and (f) There is no proposal before the Government to place the State of West Bengal under President's Rule.

## [English]

## Non-Core Activities of Steel Authority of IndiA

4540. SHRI A. BRAHMANAIAH : Will the Minister of STEEL be pleased to state:

(a) whether the SAIL has entered in the fertilizer production activity;

(b) if so, the details of SAIL's various activities in the said sector;

(c) whether of SAIL has decided to leave all the non-core activities, including fertilizers;

(d) if so, the time by which the SAIL is likely to dispense with all its fertilizer units; and

(e) if not, the reasons for continuing in the noncore activities by SAIL?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) (a) and (b) Steel Authority of India Limited (SAIL) has a fertilizer plant at Rourkela. It produces fertilizer Calcium Ammounium Nitrate. It also produces intermediate chemicals like Ammonia, Ammonium Nitrate and Nitric acid.

(c) to (e) SAIL proposes to set up joint venture for the following units:

- (i) Power Plants at Bokaro, Bhilai, Durgapur and Rourkela.
- (ii) Oxygen Plant-2 of Bhilai Steel Plant.
- (iii) Alloy Steels Plant (ASP), Durgapur.
- (iv) Visvesvaraya Iron and Steel Plant (VISP), Bhadravati.
- (v) Fertilizer Plant at Rourkela.
- (vi) Indian Iron and Steel Company (IISCO).
- (vii)Salem Steel Plant.

The process of conversion into joint venture for the Fertilizer Plant is scheduled to be completed by December, 2001.

## Allotment of Land to Oil Companies

4541. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Land and Development Office has allotted the land to oil Companies for filling-cumservice stations in Delhi and it was required to fix the lease rent for the land and and revise the same after every five years;

(b) if so, whether the rent has been revised regularly every five years;

(c) if not, the resaons therefor alongwith the financial loss caused to the State on this account; and

(d) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA). (a) Yes, Sir

(b) to (d) The ground rent which was fixed in 1979 was revised welf 1/10/1986 However, the Oil Companies did not pay the revised rates on the plea that the matter was being looked into by the Ministry of Petroleum and Natural Gas. Since on consensus was arrived at on this issue, it was decided on 9.9.1998 to recover the ground rent on the rates revised w.e.f. 1/10/86 and to take action under the terms of the lease in case the Oil Companies fail to pay revised rates. A number of outlets have since paid the enhanced ground rent and action as per terms of lease has been initiated against the companies which have not paid the revised ground rent. In September, 1998, a Group was set up under the Chairmanship of the Finance Member, DDA to examine the issues relating to further revision of ground rent of petrol pump sites and the related issues and the group has since submitted its report. Further revision of Ground rent will be taken up together with revision of land rates for other categories.

# Employment Under WCL

4542. SHRI NARESH PUGLIA SHRI UTTAMRAO PATIL

Will the Minister of COAL be pleased to state:

(a) whether there is a provision for giving employment to one nominee of farmers/land-owners, whose land is acquired by the coalfields; (b) if so, the details thereof;

(c) the number of persons likely to get job in WCL;

(d) whether as per the agreement, the nominee of land-owners, who happens to be the husband of their adopted daughter, shall be given employment in the WCL;

(e) if so, the reasons for now started termination the services of such nominees by WCL;

(f) the number of persons whose services have been terminated so far and when; and

(g) whether the Government propose to take steps to review this decision?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SYED SHAHNAWAZ HUSSAIN) (a) There is a provision of considering employment against land in exceptional circumstances only to fill vacancies subject to the land losers meeting the eligibility criteria and further subject to approval of the board of directors of the coal company concerned.

(b) The Coal companies shall offer employment to land losers as per the norms announced by the concerned State Government. However, grant of such employment will be regulated as per the scheme of the coal company mentioned below:

- (i) In case there is no norm of the State Government for offer of employment, the same shall be regulated as under.
- (ii) One employment for every 2 acres of land. However, the subsidiaries who are granting one employment against 2 acres of irrigated land or 3 acres of non-irrigated land will continue the same policy.

(c) In WCL, total number of persons given jobs till February 2001 is 5561.

(d) Normally employment is given to land oustees or their direct linear dependant as per the above guidelines. Sometimes, it is being relaxed in package deals where such employment is unaviodable depending on the merit of the case.

(e) Termination of employees is done in terms of provisions of standing order vide which services of employees are governed. It is found that some of the nominees secured employment on fake declaration as son-in-law and hence their services were terminated on proved misconduct. (f) Number of persons terminated : 7 (seven) Nos.

1 (one) number terminated on 1st April, 1999 and

6 (six) numbers terminated on 28th December. 2000.

(g) Matter has been referred on mutual consent to Divisional Commissioner, Amravati for arbitration.

# Conservancy work in Chennai

4543. SHRI T.T.V. DHINAKARAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the conservancy work in Chennal City has been given to a Singapore based business firm;

(b) if so, the criteria adopted for selecting this firm for the conservancy work;

(c) whether the Central Government approves such contracts to foreign firms even for conservancy work; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) As per information furnished by the Corporation of Chennai, municipal solid waste collection in 3 out of 10 zones in Chennai is being undertaken by Chennai Environmental Services Onyx Ltd., which is a special purpose project Company registered in India as per the Companies Act. This firm is a 100% subsidiary of M/s CGEA Asia Holdings Pvt. Ltd., Singapore. Based on the Council's resolution on behalf of Chennai Corporation, the Tamil Nadu Industrial Development Corporation Ltd., a Government of Tamil Nadu undertaking was asked to select the bidder and to exercise the process of selection through international competitive bidding. The firm has obtained necessary approvals and clearance as applicable to it.

(c) and (d) Applications of foreign companies for Foreign Direct Investment (FDI) in India are considered and recommended by the Foreign Investment Promotion Board (FIPB) in the Ministry of Commerce and Industry (Department of Industrial Policy & Promotion) on the basis of the sector specific FDI guidelines and recommendations of the concerned administrative Ministry.
# Additional Facilities in Type-I Accommodations

4544. SHRI A. VENKATESH NAIK : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Government have provided some additional facilities, free of cost in Type-I accommodation in New Delhi;

(b) if so, the details thereof, item-wise and location-wise;

(c) the criteria for providing these facilities;

(d) whether the Government propose to provide similar additional facilities in Type-II and Type-III accommodations also;

(e) if so, the details thereof, location-wise; and

(f) the time by which such additional facilities are likely to be sanctioned/provided?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) (a) to (c) Type-I Government quarters presently having common toilets are now being provided with independent toilets without any extra charges from the allottees, as each quarter does not have an independent toilet at present.

(d) Since type-II and Type-III quarters are already provided with independent toilets no additional toilets are proposed to be made for them.

(e) and (f) Does not arise in view of (d) above

## [Translation]

## Pending Projects in Maharashtra

4545. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 136 dated August 1, 2000 and state:

(a) whether approval has been accorded to the pending projects pertaining to Maharashtra;

(b) if so, the details thereof;

(c) if not, the reason for delay; and

(d) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (b) Information is being collected and will be laid on the Table of the House.

[English]

#### Security on Myanmar Border

4546 SHRI SUBODH MOHITE Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India and Myanmar have reviewed the progress made in the implementation of measures for ensuring security along the borders of both the countries;

(b) if so, the details thereof;

(c) whether any proposal for combating insurgency along the borders of both the countries has been received from Myanmar Government;

(d) if so, the details in this regard; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I D SWAMI) (a) and (b) Yes, Sir. The security concerns, along the border of both the countries are reviewed periodically at the National level, Sectoral level and Army Commanders' meetings held alternatively in either country.

(c) No. Sir

(d) and (e) Does not arise in view of reply to (c) above

#### Model Basti/Villages

4547. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government propose to develop 500 model basites and 500 model villages during the next five years;

(b) if so, the details thereof and the strategy chalked out in this regard;

(c) the criteria adopted for the selection of villages or basties under this programmes;

(d) the details of such villages or basties likely to be developed under the Programmes, State-wise;

(e) the funds earmarked for the purpose; and

(f) the facilities likely to be provided to these villages?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) to (f) According to the information recived from the Department of Culture, there is a proposal to improve 500 Villages and 500 Bastis as part of celebrations of 2600 Years of Tirthankara Mahavira's Janma Kalyanak. The concept is under elaboration and discussion.

## Concession on Higher Education by Foreign Countries

4548. SHRI C.N. SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some foreign countries have offered concessions to Indian students who are desirous of getting higher education;

(b) if so, the details of concessions offered by each country;

(c) the reaction of the Union Government to the offer of such concessions; and

(d) the number of students availed the concessions during each of the last three years?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) Information is being collected and will be laid on the Table of the House.

#### VRS in SAIL

4549 PROF. UMMAREDDY VENKATES WARLU: Will the Minister of STEEL be pleased to state:

(a) whether the SAIL has recently announced a VRS programmes for its employees;

(b) if so, the details thereof and the expectations about it;

(c) the compulsions for introducing the new VRS programme;

(d) whether the SAIL had earlier also implemented a VRS programme;

(e) if so, the number of employees opted for VRS earlier; and

(f) the number of employees the SAIL has on its rolls presently?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY): (a) and (b) Yes, Sir. A VRS has been introduced with effect from 20th February, 2001 based on the scheme circulated by Department of Public Enterprises. It envisages payment of 35 days salary for every completed year of service and 25 days for every balance year of service left. The amount is to be paid in lumpsum. SAIL expect that around 10,000 employees would avail the VR benefit.

(c) According to Memorandum of Understanding signed between SAIL and Government of India on the financial and buisness restructuring, the manpower of SAIL has to be reduced to a level of 1,00,000 by the year 2004-05.

(d) and (e) Yes, Sir. So far, 35,133 emplyees of SAIL have opted for VR Scheme since October, 1988.

(f) There are 1,56,891 number of employees in SAIL (excluding subsidiaries) as on 28th February, 2001.

## **Expert Committee for Consumption Utilities**

4550. SHRI PRABHUNATH SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the FICC did not act on the recommendations of Expert Committee to revise the consumption forms of utilities of KRIBHCO during 1998 resulting into a financial benefit of Rs. 115 Crore to it;

(b) if so, the reasons therefor;

(c) whether there is any proposal to enquire into the matter and to fix responsibility for causing extra benefit to KRIBHCO;

(d) if not, the reasons therefor;

(e) whether there is any proposal to recover the amount from KRIBHCO alongwith interest theron; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Fertilizer Industry Coordination Committee (FICC) in its 75th meeting held on 16th March, 1998 considered the report of the Committee to examine the issue of revision of consumption norms of utilities for gas-based plants. FICC decided not to apply the revised methodology in the case of KRIBHCO on the ground of it being an old generation plant.

(c) and (d) Since FICC has taken a decision on merit as prevailing at that time, the question does not arise.

(e) and (f) The matter is coming up before FICC for fresh consideration at its next meeting.

[Translation]

### **Reserved Posts in Delhi University**

4551. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the posts of lecturers, readers and professors reserved for Scheduled Castes/Scheduled Tribes are lying vacant in Delhi University;

(b) if so, the number of such posts lying vacant, as on date, and the time since when these are lying vacant.

(c) whether any representations have been received by the Government in this regard;

(d) if so, the details thereof; and

(e) the action taken/proposed to be taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) and (d) A general representation regarding tardy implementation of reservation policy for teaching posts in institutions of higher learning made to the Chairman, Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes by the Forum of Academics for Social Justice, University of Delhi was received through the Lok Sabha Secretariat in May, 2000.

(e) The Vice-Chancellors of all Central Universities have since requested to take steps to fulfill the prescribed quota of SCs and STs in all categories of posts by launching Special Recruitment Drives

# Sales and Profits of NFL

4552. SHRI THAWAR CHAND GEHLOT Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the National Fertilizers Ltd. (NFL) had earned more profits during 1997-98 in comparison to 1998-99;

(b) if so, the reasons thereof,

(c) the details of the sales and profit earned during 1999-2000;

(d) whether the business of the private companies is continuously increasing as compared to the N.F.L, and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) (a) and (b) The profits earned by the National Fertilizers Ltd. during 1997-98 and 1998-99 were Rs 189.01 crore and Rs 41 15 crore, respectively

The profit in the year 1997-98 included arrears of subsidy of Rs. 148.90 crore relating to earlier years. The profit for the year 1998-99 stood reduced due to a provision of Rs 26 crore towards arrears of wage revision to the employees of the company we f 1.1 1997

(c) The sales turnover and profits of the company during 1999-2000 were at Rs 2452.66 crore and Rs 34.89 crore, respectively.

(d) and (e) The fertilizer and chemical sectors stand de-licensed except for some hazardous chemicals which have been retained in the compulsory licensing list. This Ministry does not monitor the performance of specific private sector undertakings.

[English]

#### 83rd Constitution Amendment Bill for Children's Education

4553. SHRI SAIDUZZAMA Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received divergent views on the proposed amendments in the

83rd Constitution Amendment Bill from various organisations such as Action India Trust and National Alliance for Fundamental Right to Education;

(b) if so, the details thereof;

(c) whether the Government propose to set up a consultative mechanism in place involving the NGOs before the Amendment Bill is introduced during the current session of Parliament; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir. Views on the proposed 83rd Constitution Amendment Bill have been received from various organisations including the 'National Alliance for the Fundamental Right to Education'.

(b) Major suggestions made by these organisations on the Bill include:

- The State must provide free and universal education as a fundamental right for all children upto 18 years.
- (ii) Budgetary allocation for education should be increased to 6% of the GDP.
- (iii) Provision for educational opportunities should be the sole responsibility of the State
- (iv) Free education should not only include free schooling but also other enabling costs such as books, stationary, uniforms etc.
- (v) Certificates should be issued to children on passing 8th standard to enable them pursue vocational courses.
- (vi) Quality of education should be emphasised in the Bill.
- (c) No, Sir.
- (d) Does not arise.

## [Translation]

#### Girls Education Schemes in Rural Areas

4554. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn towards the news-item captioned "Beech mein

padhia chhodnewali ladkion ke liye nai yojana" appearing in the "Jansatta" dated December 25, 2000;

(b) if so, the facts of the matter reported therein;

(c) whether the Government are aware that benefits of any scheme announced by the Government hardly reach to the women or girl children of rural areas and instead the benefits go to the urban areas; and

(d) if so, the steps taken by the Government to provide benefits of such schemes to the rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): (a) Yes, Sir.

(b) Kishori Shakti Yojana (KSY), a new scheme aimed at all round development of adolescent girls has been introduced in 2000 blocks in the country as a part of the ongoing Integrated Child Development Service (ICDS) Scheme during the year 2000-2001. This interventions focuses on school drop outs-girls in the age group of 11-18 years, with a view to address the needs of selfdevelopment, nutrition, health, education and skill development.

(c) and (d) The scheme aims at providing services to adolescent girls primarily in rural areas.

[English]

## New System for Students

4555. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "A new system to help students work, earn and improve" appearing in 'The Times of India' dated March 23, 2001;

(b) if so, whether AICTE has constituted a panel to work out the modalities for the credit points of system for this purpose;

(c) if so, the details thereof and the time by which the panel is likely to submit its report; and

(d) the time by which the modalities of this new system are likely to be finalised?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) As per the information received from the All India Council for Technical Education (AICTE), a Workshop was held on the functioning of continuing education system. To make recommendations for further strengthening the system, AICTE constituted a Committee. On submission of the report, further modalities will be finalised based on the recommendations.

#### **Development of Asiad Village**

4556. SHRI PRABHUNATH SINGH . Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Asiad Village of Delhi was developed on a land in clear violation of the Master Plan of Delhi-2001;

(b) if so, the reasons therefor;

(c) the purpose for which the land was earmarked as per the MPD-2001; and

(d) the details of other violations observed in respect of which the Government propose to initiate action?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA): (a) The land use of Asiad village conforms to Master Plan of Delhi (MPD)-2001

(b) Does not arise.

(c) The land use of an area measuring 15.93 hectares is residential and an area measuring 2.02 hectares is public and semi-public.

(d) One case of violation has come to the notice of this Ministry, alleging misuse of green spaces with reference to the Asiad Tower with appurtenant land. It has been reported that most of the unauthorised constructions have since been demolished.

## **Elementary Education**

4557. SHRI SUBODH MOHITE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have opened alternative schools and new schools under District Primary Education Programme during 2000-2001:

(b) if so, the details thereof. State-wise; and

(c) the number of children benefited from these schools?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) and (b) State-wise number of alternative schools and new schools opened during 2000-2001 are given as under

Andhra Pradesh	763
Bihar	1466
Gujarat	827
Haryana	1005
Karnataka	595
Kerala	360
Maharashtra	643
Orissa	1884
Rajasthan	417
Tamil Nadu	74
Uttar Pradesh	3996
Total	12030

(c) 4.41,420 children have been covered during the year

#### **Genes of Plants**

4558. SHRI C.N. SINGH Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government have formulated any scheme to improve the genes of plants which are important from the medicinal point of view and for the traditional vaccines, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPART-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") (a) and (b) Yes. Sir. A multi-institutional project is under implementation to develop transgenic plants for production of edible vaccines against cholera and rabies. Tomato plants with Cholera Toxin gene have been produced. A rabies glycoprotein gene of the ERA strain rabies virus has been introduced into muskmelon and expression of a 66 kD glycoprotein has been confirmed in the transgenic plants. In addition, glycoprotein G gene of Indian wild strain of the rabies virus has been expressed in cabbage. The immunogenicity of the proteins expressed in tomato and muskmelon, is being tested in mice. Work on another important medicinal plant, Periwinkle (Sadabahar) is planned at National Centre for Plant Genome Research, New Delhi.

## Projects of National Institute of Criminology and Forensic Science

4559. SHRI SADASHIVRAO DADOBA MANDLIK. Will the Minister of HOME AFFAIRS be pleased to state.

(a) the details of on-going research projects undertaken by the National Institute of Criminology and Forensic Science alongwith the details of those being would-up abruptly on the grounds of economy restraints;

(b) whether the services of the employees recruited for working in aforesaid research projects are being terminated or they are being demoted as a result of economy restraints,

(c) if so, whether these employees are provided with any alternative employment;

(d) whether any action has been taken to implement the recommendations of the Committee of eminent scientists to carryout further research in the projects:

(e) if so, the details thereof;

(f) whether any action plan has been formulated for optimum utilisation of the costly infrastructure and instruments acquired for the research projects on their abrupt discontinuation; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) There are three on-going research projects taken up in the National Institute of Criminology and Forensic Science:

- (i) Bio-chemical and Serological Studies of Lectins.
- (ii) Study of Metabolites of drugs and poisons.

(iii) Shortage of manpower in different Central Forensic Science Laboratories/Forensic Science Laboratories: cause and solutions.

Of these, the projects at SI. No. (i) & (ii) have been continuing since the 7th and 8th Five Year Plan periods and projects at SI. No. (iii) is a study sponsored by BPR & D.

No project has been wound up so far abruptly on the grounds of economy constraints.

(b) No, Sir.

(c) Does not arise.

(d) and (e) A Committee of eminent scientists and others, constituted by Ministry of Home Affairs, had recommended continuing the research work under the two concerned projects. The research work on the two projects continue as of now.

(f) and (g) The infrastructure raised under the plan projects, including the scientific instruments acquired. is utilised in the Institute in its teaching and training activity in addition to research work.

[Translation]

## Infrastructural Schemes in Tribal Areas

4560. SHRI THAWAR CHAND GEHLOT Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the amount sanctioned by the Union Government for infrastructural schemes in the tribal areas during 1998-99, 1999-2000 and 2000-2001. State-wise and Scheme-wise;

(b) the names of the States which have not utilised the amount with in the stipulated time;

(c) whether Madhya Pradesh was allocated lesser amount under this scheme; and

(d) if so, the reasons therefor alongwith the criteria adopted for allocation of funds to various States?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) A Statement showing the amount released by the Union Government for infrastructural development under Article 275 (1) of the Constitution during the years 1998-99 to 2000-2001 is enclosed.

(c) and (d) The allocation to the States is based on the ratio of tribal population in the State to the total tribal population of all the States in the country.

S.No.	States/UTs	199	8-99	1999-2000		2000-2001	
		Amount released	Amount utilised	Amount released	Amount utilised	Amount released	
1	Andhra Pradesh	607.00	175.00	613.86	182.38	460.50	
2	Assam	210.00	0.00	<b>42</b> 0.17	0.00	443.40	
3.	Bihar	483.50	0.00	967.23	1124.00	0.00	
4.	Gujarat	<b>45</b> 0.00	0.00	<b>900</b> .70	400.00	2250.00	
5.	Himacinal Pradesh	16.00	16.00	31.92	31.92	<b>99</b> .50	
6.	Jammu & Kashmir	63.50	63. <b>50</b>	124.12	124.12	190.50	
7	Kamataka	140.00	308.54	<b>28</b> 0.03	204.40	420.00	
<b>3</b> .	Kerala	123.50	0.00	46.92	72.41	0.00	
<b>9</b> .	Madhya Pradesh	2125.00	702.16	2250.96	0.00	2057.84	
10.	Maharashtra	534.50	678.19	1069.75	0.00	1603.50	
11.	Manipur	69.00	22.95	<b>92.4</b> 1	0.00	650.00	
12.	Ori <b>ssa</b>	514.00	514.00	1027.93	1027.93	2957.10	
13.	Rajasthan	700.00	800.00	800.29	300.00	1700.00	
14.	Sikkim	9.75	2 <b>4</b> . <b>36</b>	13 29	113.38	327.88	
15.	Tamil Nadu	42.00	0. <b>00</b>	83.93	0.00	63.00	
16.	Tripura	162.50	331. <b>00</b>	124.74	124.74	287.50	
17.	Uttar Pradesh	21.00	21.00	42.08	28.06	961	
18.	West Bengal	578.50	278.50	<b>556</b> .75	0.00	835.50	
19.	Arunachal Pradesh	60.00	0.000	80.45	0.00	376.55	
20.	Meghalaya	166.50	156.31	<b>221.88</b>	42.04	477.00	
21.	Mizoram	107.50	0.00	<b>9</b> 5.53	0.00	72.00	
22	Nagaland	316.25	316. <b>25</b>	155.06	51.69	950.00	
23.	Jharkhand					1320.00	
24.	Chhattisgarh					<b>153</b> 0.62	
25.	Uttaranchal					<b>46</b> .9	
	Total	7500.00	4407.76	10000.00	3827.07	19128.9	

Statement

(Rs. in lakhs)

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Note : The financial year 2000-2001 is just concluded and the utilisation reports could be received during the com not

## [Translation]

#### Atrocities on SCs/STs

### 4561. SHRI RATTAN LAL KATARIA : SHRI ANANTA NAYAK :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered under "Prevention of Untouchability Act" and "Atrocities against Adivasi Act" during the last three years, till date, State-wise and yearwise;

(b) whether the said Acts enacted by the Union Government are not being strictly implemented in several States including Uttar Pradesh;

(c) if so, the reasons therefor and the reaction of the Government thereto; and

(d) the directives proposed to be issued by the Union Government to the State Governments for strict implementation of the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) The information received from the Ministry of Social Justice and Empowerment regarding cases registered by the Police under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during 1997, 1998 and 1999 is enclosed as Statement I & II. There is no basis to hold that the States are not implementing the Acts properly.

(d) 'Public order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India and as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. However, the Government of India has been advising the State Governments from, time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for the prevention of crime against the Scheduled Castes, Scheduled Tribes and other vulnerable sections of the society.

The Ministry of Social Justice and Empowerment have taken the following steps for proper implementation of both the Acts:

(i) Under the Centrally Sponsored Scheme, Central assistance is provided to the State Governments on 50:50 basis and to Union Territories Administrations on 100% basis for measures undertake/proposed by them for effective implementation of the Prevention of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 which include provision of adequate facilities including legal aid, the appointment of officers for initiating or exercising supervision over prosecution setting up to committees or Special Courts. periodic surveys, identification of atrocity prone areas and providing relief and rehabilitation to the victims/dependants of atrocities.

- (ii) State Governments/UT Administrations have been requested to accord priority to implementation and monitoring of the policies/schemes relating to the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (iii) The Governments of the States where pendency of cases is high have been requested to establish exclusive Special Coruts for expeditious disposal of cases registered.
- (iv) Implementation of the Acts was reviewed in a meeting of the State Secretaries of Scheduled Castes Development and Social Welfare Department held in February, 2000 and the State Secretaries were requested to take necessary action for implementation of the Acts.
- (v) Chief Secretaries of the States/UTs have been requested by the Secretary, Social Justice and Empowerment on 24.2.2000 for ensuring effective implementation of provisions of the Act and policies as also the devlivery of services and justice to the victims and target group.
- (vi) Minister of State for Social Justice and Empowerment has requested the Chief Ministers of all States/UTs on 2.8.2000 to take effective steps for implementation of the Act.

Forty exclusive Special Courts under the Protection of Civil Rights Act, 1955 and 78 exclusive Special Courts under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act. 1989 have been set up in the country for speedy disposal of cases.

#### Statement- I

Statement showing cases registered by police under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during 1997

S.No.	State/UT	No. of cases Registered during 1997	No. of cases with police during 1997 including B.F.	No. of cases closed after investigation	No. of cases chargesheeted in courts	No. of cases pen- ding with police at the end of 1997
1.	Andhra Pradesh	698	1053	205	308	540
<b>2</b> .	Assam	2	2	0	2	0
<b>3</b> .	Bihar	1479	1726	220	1020	486
4.	Goa	1	1	0	0	1
5.	Gujarat	2122	2341	114	1955	272
6.	Haryana	32	36	3	22	11
7.	Himachal Pradesh	17	17	9	8	0
8.	Kamataka	1192	1312	161	1081	70
<b>9</b> .	Kerala	756	1087	135	407	545
10.	Madhya Pradesh	<b>429</b> 2	4547	150	4037	360
11.	Maharashtra	1114	1697	127	1426	144
12.	Manipur	0	3	0	1	2
13.	Orissa	1180	1180	203	915	62
14.	Punjab	5	7	4	3	0
15.	Rajasthan	6994	9572	3504	2815	3253
16.	Sikkim	1	1	0	1	0
17.	Tamil Nadu	757	1281	364	360	557
18.	Uttar Pradesh	9236	10793	2254	7483	1056
19.	West Bengal	<b>2</b> 5	62	0	5	57
20.	And. & Ni. Island	2	2	0	0	2
21.	Dadra & Nagar Haveli	1	4	0	4	0
<b>22</b> .	Delhi	13	17	2	6	9
23.	Daman & Diu	1	2	1	1	. 0
	Total	29,920	36,743	7,456	21,860	7,427

Note : 1. Scheduled Castes and Scheduled Tribes (POA) Act, 1989. Not applicable in Jammu & Kashmir State.

 Nil data reported by 8 States/UTs, viz Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Tripura, Chandyath, Lakshadweep and Pondicherry.

S.No.	State/UT	No. of cases Registered during 1998	No. of cases with police during 1998 including B.F.	No. of cases closed after investigation	No. of cases chargesheeted in courts	No. of cases pen- ding with police at the end of 1998
1.	Andhra Pradesh	540	1080	686	195	199
<b>2</b> .	Bihar	1407	1893	201	1065	617
<b>3</b> .	Goa	2	3	1	1	1
4.	Gujarat	2138	<b>24</b> 10	140	1998	272
5.	Haryana	32	43	8	22	13
<b>6</b> .	Himachal Pradesh	15	15	10	3	2
7.	Karnataka	1279	1349	100	554	695
8.	Kerala	716	1261	167	482	612
<b>9</b> .	Madhya Pradesh	4138	4498	286	3669	543
10.	Manipur	2	4	0	0	4
11.	Maharashtra	1069	1213	94	929	190
12.	Orissa	1332	1394	104	506	784
13.	Punjab	17	17	6	6	5
14.	Rajasthan	6858	10111	3475	2915	3721
15.	Tamil Nadu	897	1454	339	521	594
16.	Uttar Pradesh	7095	8151	1890	5443	818
17.	West Bengal	15	72	0	19	53
18.	A. & N. Islands	0	2	1	0	1
19.	Dadra & Nagar Haveli	1	1	0	1	0
<b>20</b> .	Delhi	7	16	4	6	6
21.	Pondicherry	1	1	0	0	1
	Total	27,561	34,988	7,522	18,335	9,131

# Statement showing cases registered by police under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during 1998

Note : 1. Scheduled Castes and Scheduled Tribes (POA) Act, 1989. Not applicable in Jammu & Kashmir State.

2. Nil data reported by 10 States/UTs, viz. Arunachal Pradesh, Assam, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Chandigarh. Daman & Diu and Lakshadweep.

S.No.	State/UT	No. of cases Registered during 1999	No. of cases with police during 1999 including B.F.	No. of cases closed after investigation	No. of cases chargesheeted in courts	No. of cases pen- ding with police at the end of 1999
1.	Bihar	1258	1875	167	880	828
2	Goa	1	2	1	1	0
3.	Gujarat	1 <b>84</b> 6	2118	76	1643	399
4.	Haryana	28	41	18	17	6
5	Himachal Pradesh	13	15	6	5	4
6.	Madhya Pradesh	3990	4533	250	3642	641
7	Maharashtra	927	1117	133	827	157
<b>8</b> .	Orissa	1449	2233	212	911	1110
<b>9</b> .	Punjab	19	24	4	13	7
10.	Rajasthan	6838	10559	5625	3921	1013
11.	Tamil Nadu	1011	1605	648	700	257
12.	Uttar Pradesh	6917	7735	1238	5464	1033
13.	West Bengal	9	62	0	17	45
14.	A. & N. Islands	1	1	0	0	1
15.	Dadra & Nagar Haveli	1	1	0	1	0
16.	Daman & Diu	1	1	0	1	0
17.	Delhi	14	20	11	5	4
<b>18</b> .	Pondicherry	2	3	0	1	2
	Total	24,325	31, <del>9</del> 45	8,389	18,049	5,507

Statement showing cases registered by police under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during 1999

Note : 1. Scheduled Castes and Scheduled Tribes (POA) Act, 1989. Not applicable in Jammu & Kashmir State

2. Nil data reported by 8 States/UTs, viz. Arunachal Pradesh, Assam, Meghalaya, Mizoram, Negaland, Sikkim, Tripura & Chandigarh.

3. The data not furnished by Andhra Pradesh, Karnataka, Kerala, Manipur and Lakshadweep. (5)

#### Statement- II

## Statement showing cases registered by police and their disposal under the protection of Civil Right Act, 1955 during 1997

S.No.	State/UT	No. of cases Registered during 1997	No. of cases with police during 1997 including B.F.	No. of cases closed after investigation	No. of cases chargesheeted in courts	No. of cases pen- ding with police at the end of 1997
1.	Andhra Pradesh	197	382	30	46	306
<b>2</b> .	Goa	1	1	0	1	0
3.	Gujarat	22	23	0	22	1
4.	Haryana	5	6	1	2	3
5.	Himachal Pradesh	12	12	3	8	1
<b>6</b> .	Jammu & Kashmir	0	1	0	0	1
7.	Karnataka	234	1089	26	126	937
<b>8</b> .	Kerala	7	10	3	4	3
<b>9</b> .	Madhya Pradesh	67	67	1	64	2
10.	Maharashtra	154	219	18	187	14
11.	Orissa	7	7	0	6	1
12.	Punjab	3	3	0	1	2
<b>13</b> .	Rajasthan	4	18	1	3	14
14.	Tamil Nadu	68	141	29	34	78
15.	Uttar Pradesh	20	32	5	25	2
16.	Delhi	8	11	2	1	8
17.	Chandigarh Admn.	1	1	0	0	1
18.	Pondicherry	21	30	19	5	6
	Total	831	2,053	138	535	1,380

Note : Nil Data reported by 14 States/UTs---Arunachal Pradesh, Assam, Bihar, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, West Bengal, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep.

S.No.	State/UT	No. of cases Registered during 1998	No. of cases with police during 1998 including B.F.	No. of cases closed after investigation	No. of cases chargesheeted in courts	No. of cases pen- ding with police at the end of 1998
1.	Andhra Pradesh	199	505	431	22	52
2.	Goa	1	1	0	0	1
*3	Bihar	1	1	0	0	1
4.	Gujarat	19	20	4	15	1
5.	Haryana	1	4	3	0	1
6	Himachal Pradesh	0	1	0	0	1
7	Madhya Pradesh	58	60	2	54	4
8.	Jammu & Kashmir	1	2	0	1	1
9	Kamataka	137	1074	17	53	1004
10	Kerala	2	5	2	0	3
11.	Maharashtra	108	122	16	86	20
12.	Orissa	4	5	0	1	4
13	Punjab	1	3	2	1	0
14.	Rajasthan	1	15	0	1	14
15.	Tamil Nadu	49	127	34	47	46
16.	Uttar Pradesh	8	10	4	6	0
17.	Chandigarh Admn.	0	1	0	1	0
18.	Delhi	9	17	4	5	8
19	Pondicherry	12	18	2	9	7
	Total	611	1991	521	302	1168

#### Statement showing cases registered by police and their disposal under the protection of Civil Right Act, 1955 during 1998

Note 1. Nil data reported by 13 States/UTs viz. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, West Bengal, Dadra & Nagar Haveli, Daman & Diu, Andaman & Nicobar and Lakshadweep

2. \*Data reported for 15 District only of Bihar.

S.No.	State/UT	No. of cases Registered during 1999	No. of cases with police during 1999 including B.F.	No. of cases closed after investigation	No. of cases chargesheeted in courts	No. of cases pen- ding with police at the end of 1999
1	Bihar	2	20	0	1	19
2.	Goa	0	1	1	0	0
3.	Gujarat	3	4	0	4	0
4.	Haryana	1	2	1	1	0
5.	Himachal Pradesh	2	3	0	1	2
6.	Jammu & Kashmir	1	2	0	0	2
7.	Karnataka	106	1110	18	42	1050
8.	Kerala	3	6	0	2	4
<b>9</b> .	Madhya Pradesh	13	17	0	11	6
10.	Maharashtra	53	73	8	56	9
11.	Orissa	4	8	0	3	5
12.	Punjab	5	5	0	2	3
13.	Rajasthan	2	16	3	13	0
14.	Tamil Nadu	32	78	30	45	3
15.	Delhi	10	18	3	8	7
16.	Pondicherry	10	17	4	6	7
alaman di kabula kapa di s	Total	247	1380	68	195	1117

## Statement showing cases registered by police and their disposal under the protection of Civil Right Act, 1955 during 1999

Note 1. Nil data reported by 14 States/UTs viz Arunachal Pradesh, Assam, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Uttar Pradesh, West Bengal, Andaman & Nichober Islands, Chandigarh, Dadra & Nagar Haveli, Daman & Diu and Lakshedweep.

2. Andhra Pradesh and Manipur (2)

#### [English]

## Allotment of flats by DDA to SCs/STs

4562. SHRI RAMDAS ATHAWALE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether DDA had constructed 850 flats for lodging and boarding of the players during Asiad 1982;

(b) if so, the details thereof;

(c) whether the Government had taken any decision to allot 25 percent of the flats at cost price to the Scheduled Caste and Scheduled Tribe applicants;

(d) if so, the details thereof alongwith the number of flats allotted so far to them; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) A total of 853 Nos. flats of various types were constructed by the DDA at Asian Games Village Complex (AGVC).

(c) to (e) Directions were issued to the DDA in April. 1987 for providing reservation of 25% of flats remaining vacant at that time for SC/ST. The Delhi Development Authority has reported that 14 Nos. flats were offered for allotment to the SC/ST. These flats were offered in June. 1987 for allotment to the Members of SC/ST through a press release. But only one application was received Thereafter, 11 more flats were allotted as per directions given to the DDA form time to time. In all, 12 flats stood allotted to the Members of SC/ST.

A list containing the details of 12 flats allotted to Members of SC/ST is enclosed as Statement.

### Statement

List of Asian Games Village Complex Flats allotted to Scheduled Castes/Scheduled Tribes

S.No.	Name	Category
1.	Shri Krishna Mech.	ST
2.	Shri Alongba AQ	ST
3.	Shri Hokiye Sema	ST
<b>4</b>	Shri L.K. Sema	ST
5.	Shri Roshan Lal	SC
<b>6</b> .	Shri Ram Rattan Ram	SC
7.	Smt. Urmilla Devi	SC
<b>8</b> .	Ms. Rosengsla	ST

1	2.	3
9.	Shri Hiphei	ST
10.	Shri V.R. Sagar	SC
11	Shri K.P. Rawat	SC
12.	Shri Tensula	SC

#### **Funds to Universities**

4564. PROF UMMAREDDY VENKATSWARLU Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state.

(a) whether the U.G.C. has suggested to reduce the expenditure on the Central Universities;

(b) if so, whether any scheme has been formulated to direct Central Universities to develop endowment funds and raise resources from their own efforts; and

(c) if so, the full details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) (a) There has been a substantial rise in the plan and non-plan outlays in the higher education sector during the IXth Plan. The UGC has not suggested any reduction in the expenditure on the Central Universities. However, the general guidelines on expenditure management in Central Autonomous Bodies issued by the Government to control the growth in non-plan non-developmental expenditure have been circulated by the UGC to all Central Universities.

(b) and (c) With a view to encourage resource mobilisation by the Central Universities, the UGC has started a scheme under which additional funds amounting to 25% of the resources generated by a University during a financial year, subject to a maximum of Rs. 25 00 lakh, are provided by the UGC as an incentive to the concerned University

#### .. (Interruptions)

MR. SPEAKER We have to take up Papers to be laid on the Table.

#### ...(Interruptions)

MR. SPEAKER You can raise your issue during the Zero Hour.

...(Interruptions)

## 12.02 hrs.

# PAPERS LAID ON THE TABLE

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : Sir, on behalf of Shri T.R. Baalu. I beg to lay on the Table:

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Comanies Act, 1956:
  - Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1999-2000.
  - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library. See No. LT 3507/2001]

## [Translation]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) Sir, I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1999-2000.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation. Auroville, for the year 1999-2000, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1999-2000.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 3508/2001]

# [English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): Sir, on behalf of Shri Yashwant Sinha, I beg to lay on the Table:

A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Civil) (No. 3A of 2001)—Performance Appraisal—Member of Parliament—Local Area Development Scheme, for the year ended March, 2000. under article 151(1) of the Constituion.

[Placed in Library. See No. LT 3509/2001]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : Sir, on behalf of Maj. Gen B.C. Khanduri, I beg to lay on the Table:

- (1) A copy of the Notification No. S.O. 1115(E) (Hindi and English versions) Published in Gazette of India dated the 13th December, 2000 notifying the collection of fees on mechanical vehicles for the use of National Highway, Durg Bypass, under section 10 of the National Highways Act, 1956.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.

[Placed in Library. See No. LT 3510/2001]

- (3) A copy of the National Highways Authority of India (Transaction of Business Amendment) Regulations, 2001 (Hindi and English versions) published in Notification No. 11041/26/2000-Admn. in Gazette of India dated the 6th February, 2001, under section 37 of the National Highways Authority of India Act, 1988.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (3) above.

[Placed in Library. See No. LT 3511/2001]

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY): Sir, I beg to lay on the Table:

 A copy of the Memorandum of Understanding (Hindi and English versions) between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 2001-2002. (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Mineral Development corporation Limited and the Ministry of Steel for the year 2001-2002.

[Placed in Library. See No. LT 3513/2001]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): Sir, on behalf of Shri Muni Lall, I beg to lay on the Table:

A copy of the Employees Provident Funds (Amendment) Scheme, 2000 (Hindi and English versions) published in Notification No. G.S.R. 18 in Gazette of India dated the 6th January, 2001, under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

[Placed in Library. See No. LT 3514/2001]

MR. SPEAKER : Shri Santosh Kumar Gangwar, you have to inform the Chair in Advance.

SHRI PRIYA RANJAN DASMUNSI (RaiGanj) Sir, this has been going on for the last two Sessions. You may kindly give directions to them because it cannot go on like this.

#### [Translation]

THE MINISTER OF STATE IN THE DEPART-MENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA' ): Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute of Medical Sciences and Technology. Thiruvananthapuram, for the year 1999-2000. along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology. Thiruvananthapuram, for the year 1999-2000.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 3515/2001]

12.2½ hrs.

# STANDING COMMITTEE ON INFORMATION TECHNOLOGY

#### **Twentieth to Twenty-third Reports**

SHRI SOMNATH CHATTERJEE (Bolpur) Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:

- (1) Twentieth Report on Action Taken by Government on the Recommendations/Observations contained in the Eleventh Report (Thirteenth Lok Sabha) of the Standing Committee on Information Technology on 'Demand for Grants (2000-2001)' relating to Ministry of Information and Broadcasting.
- (2) Twenty-First Report of the Standing Committee on Information Technology (Thirteenth Lok Sabha) on Demands for Grants (2001-2002) relating to Department of Posts.
- (3) Twenty-Second Report of the Standing Committee on Information Technology (Thirteenth Lok Sabha) on Demands for Grants (2001-2002) relating to Department of Telecommunications
- (4) Twenty-Third Report of the Standing Committee on Information Technology (Thirteenth Lok Sabha) on Demands for Grants (2001-2002) relating to Ministry of Information and Broadcasting.

#### 12.03½ hrs.

# STANDING COMMITTEE ON RAILWAYS

#### Ninth Report

SHRI K. YERRANNAIDU (Sri Kakulam) Sir, I beg to present the Ninth Report (Hindi and English versions) of the Standing Committee on Railways on Demands for Grants (2001-02) of the Ministry of Railways.

#### 12.04 hrs.

[English]

# STANDING COMMITTEE ON HOME AFFAIRS

## Sixty-Seventh, Sixty-eighth and Sixty-Ninth Reports

SHRI ANADI SAHU (Berhampur, Orissa) Sir, I beg to lay on the Table a copy each (Hindi and English

versions) of the following Reports of the Standing Committee on Home Affairs:

- Sixty-seventh Report on Action Taken by Government on the recommendations/ observations contained in the Fifty-ninth Report on Demands for Grants (2000-2001) relating to Ministry of Home Affairs;
- (2) Sixty-eighth Report on Action Taken by Government on the recommendations/ observations contained in the Sixtieth Report on Demands for Grants (2000-2001) relating to Ministry of Personnel, Public Grievances and Pensions; and
- (3) Sixty-ninth Report on Action Taken by Government on the recommendations/ observations contained in the Sixty-first Report on Demands for Grants (2000-2001) relating to Ministry of Law, Justice and Company Affairs.

## [Translation]

DR. RAGHUVASH PRASAD SINGH (Vaishali) Mr Speaker, Sir, what happened to my notice? Scams after scams are taking place ... (Interruptions)

# [English]

SHRI MADHAVRAO SCINDIA (Guna): Sir, I have made a special request to you today. ...(Interruptions)

MR. SPEAKER : Shri Scindia, please take your seat. Today I have recived two notices of adjournment motion one from Dr. Raghuvansh Prasad Singh and another from Kunwar Akhilesh Singh. So, as per rules, we have to call them first. I would call your name later. They have given notices for adjournment motion please.

...(Interruptions)

## [Translation]

SHRI RAMDAS ATHAWALE (Pandharpur) : Mr. Speaker, Sir, what happened to my notice?

MR. SPEAKER : There is no notice of yours.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) : Mr. Speaker, Sir, in Bihar many houses where torched and children were thrown into fire. ...(Interruptions)

MR. SPEAKER : Not now, I will call you later. Sit down.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV: Mr Speaker, Sir, it is an important issue.

# [English]

MR. SPEAKER : This will not go on record. I have called Dr. Raghuvansh Prasad Singh.

...(Interruptions)\*

## [Translation]

MR. SPEAKER : I have not called you. You sit down. You should have given notice for it in advance but you did not. These people have given advance notices. You sit down.

Dr. Raghuvansh Prasad Singh.

# 12.06 hrs.

# **RE: MOTION FOR ADJOURNMENT**

## [Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali): Mr. Speaker. Sir, the Tehelka Scandal has exposed the corruption rampant in the country. The people inside and outside the country saw these people taking bribe on TV but the Government is not taking any action in this regard. Corruption is rampant and scams after scams are taking place. Somewhere it is customs scam and else where it is defence deal scam or telecom scam. The entire Cabinet is involved in corruption and the Government is not making any inquiry. We have given this notice on the failure of the Government in taking action against corruption. This incident is particular, specific, certain, of urgent public importance and this is according to rules. This is why we have given this notice. The Government is not only evading action against corruption but also promoting corruption. The Government is trying to hush up the issue by conducting a judicial inquiry. So the opposition demands that action be taken against the culprits or a JPC be constituted. That's why we have given notice in this regard. So unless a JPC is constituted, the proceedings of the House cannot resume.

KUNWAR AKHILESH SINGH (Maharajganj, U.P.): Mr. Speaker, Sir, the Tehelka.com episode has lowered the Government's image not only in the country but also in foreign countries. Our national security has come under a question mark. If this Government remains in power, will the borders of the country be safe and secured? The Tehelka.com episode has exposed on thing clearly that the NDA Government has been indulging in kickbacks in defence deals on a regular basis. The way the then

<sup>\*</sup> Not Recorded.

BJP President Shri Bangaru Lakshaman and the then Samata Party President Smt. Jaya Jaitely are shown taking money in the Tehelka.com episode. ...(Interruptions)

### [English]

MR. SPEAKER : Kunwar Akhilesh Singh, since you have given a notice, you can make a mention about it. But this is not a debate.

### [Translation]

KUNWAR AKHILESH SINGH : Mr. Speaker, Sir, how much they are involved in corruption, I want to tell you. ...(Interruptions) Please keep patience to hear it.

## [English]

MR. SPEAKER: Hon. Members, please take your seats. What is this? He has given a notice for adjournment motion, and that is why, I have called his name.

### [Translation]

KUNWAR AKHILESH SINGH : Mr. Speaker, Sir. the character of the ruling side members is making it evident that they are involved in corruption. They are not in a mood to discuss it in the House. We want that giving a halt to the entire proceedings, this important issue should be discussed. The initiative of the Government to conduct a judicial inquiry into it is an eye-wash. This is a conspiracy to save the corrupt persons by putting the issue on the back burner in the name of judicial inquiry. So this judicial inquiry is not going to serve the purpose. Earlier also it was decided in the House to conduct a judicial inquiry and the Parliament and the whole country is aware of the results thereof.

So we demand that the proceedings of the House be stopped to give way to discussion on this serious issue. Prima-facie, the resignation of the Minister of Defence has put the Government under doubt. The resignation of Minister of Defence proves that. ...(Interruptions) resignation of Minister of Defence is a pointer to the fact that kickbacks have been received in the defence deals. So we humbly request you to stop the entire proceedings of the House and let this serious issue be discussed in the House. ...(Interruptions)

SHRI RAMANAND SINGH (Satna) : Such an honest and able Defence Minister has resigned, when he replies you will be exposed. ...(Interruptions)

KUNWAR AKHILESH SINGH : Send the persons caught in the case to jail....(Interruptions)

#### [English]

MR. SPEAKER : Both the notices for Adjournment Motion have been disallowed

...(Interruptions)

12.11 hrs.

# RE : REVELATIONS MADE BY TEHELKA.COM IN DEFENCE DEALS

SHRI MADHAVRAO SCINDIA (Guna) Mr. Speaker, Sir, in the first half of this Session, we were all witness to certain shocking revelations which we saw with our own eyes on the television. Corruption is a disease which we must all unite to eradicate with a missionary zeal. But corruption in matters of defence and national security is inexcusable and unacceptable. It is not just the opinion of the Congress Party. It is the general opinion all over the country that, especially a Government which has come to power declaring from its house tops that its guiding light is going to be honesty, integrity and transparency, has no moral right to continue in office. This was the general opinion That is why along with our colleagues on the Opposition benches all of us gave expression to the national sentiment of ire of indignation and disgust

In the recess period, the Congress declared that it would take this issue to the streets. But what did the Government do in the recess period? What it did is masterly inaction on this particular issue. A Commission of Inquiry, as Akhilesh Singh said, was set up. This is hardly a practice in criminal matters. The Commission of Inquiry is basically a fact finding mission. It does not really have wide powers of investigation which the other agencies have. It has to ultimately report within the confines and parameters of the Terms of Reference which we consider are totally inadequate. In fact, the Terms of Reference are such that one Terms of Reference allows for the investigators to be investigated. There can be nothing more ludicrous. Therefore, unfortunately we have to arrive at this conclusion that this is a mere diversionary tactics and the Government is still obdurate and obstinate

We want a discussion. There is no question on that. Parliament is always supreme. The Congress has the highest for parliamentary debate. But the Government has crossed all the limits in its obduracy APRIL 17, 2001

and obstinacy. We always maintained a Lakshman Rekha. For so many days we maintained the Lakshman Rekha. But when the Government is not prepared to respond to the Opposition and when the Government is not prepared to respond to the national sentiment, there is no other way out to try and wake up this Government to its national responsibility.

Therefore, the Congress has made two demands. One is that, reflecting the authority and majesty and the sovereignty of Parliament, a Joint Parliamentary Committee should be set up which can go into all the aspects. The second demand is that the investigations must commence. The law that is applicable to all other citizens in this country must be made applicable to those who were seen to indulge, according to them allegedly and; according to us and according to the people very clearly, in corruption. These are our two demands. We want a discussion and we are very clear about it.

The Government's stand is, 'debate and no action'. Our stand is, 'action and then debate'. 'First action, then discussion', this is what we want the Government to do. Our minimum requirements are, acceptance of a JPC and initiate investigative action against those who were seen to be indulging in all sorts of nefarious acts. The due process of law should start taking its own course.

MR. SPEAKER : Shri Rupchand Pal.

...(Interruptions)

SHRI MADHAVRAO SCINDIA : I would like to have some response from the Government. ...(Interruptions)

SHRI KAMAL NATH (Chhindwara) : The Prime Minister should reply. ...(Interruptions)

#### [Translation]

DR. VIJAY KUMAR MALHOTRA (South Delhi) : Sir, it has become their daily routine to disturb the House. ...(Interruptions)

SHRI SHIV RAJ SINGH CHAUHAN (Vidisha) : Speaker, Sir, one sided views are being expresed. We should also be given the opportunity to speak. ....(Interruptions)

#### [English]

SHRI MADHAVRAO SCINDIA (Guna) : We must have some response from the Government.

MR. SPEAKER : Shri Rupchand Pal would also like to speak on the same subject.

...(Interruptions)

SHRI MADHAVRAO SCINDIA : Why has the Government not started investigation on this particular matter? We would like to know from the Government. ...(Interruptions) There was a word-by-word commentary. It was an "Aankhon Dekka Haal" but there was no investigation. Why no one has been engaged? We must have some explanation from the Government. ...(Interruptions) Let us hear the Government on this. ...(Interruptions) Sir, the Minister wants to respond on two major issues raised by me. ...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Let the Treasury Benches respond. ...(Interruptions)

MR. SPEAKER : Let us hear the Government first.

#### ...(Interruptions)

MR. SPEAKER : Would you like to respond now?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : I have no objection. I will respond whenever you will ask me. ...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : This is a very serious matter. ... (Interruptions)

MR. SPEAKER : Let us hear the Government's reply.

#### ...(Interruptions)

SHRI N.N. KRISHNADAS (Palghat) : You first hear our view-point also. ... (Interruptions)

MR. SPEAKER : I can allow him also. The Government wants to clarify its position.

#### ...(Interruptions)

SHRI PRAMOD MAHAJAN : I will respond to him separately after the elections in Bengal are over. ...(Interruptions)

MR. SPEAKER : He can reply again.

....(Interruptions)

#### [Translation]

SHRI PRAMOD MAHAJAN : Mr. Speaker, Sir, I am surprised as to why this issue was raised during Zero Hour. Since the discussion on the Tehelka has started inside and outside the House, the Government has repeatedly said that the Government wants to discuss all the aspects of Tehelka. ...(Interruptions)

## [English]

SHRI TARIT BARAN TOPDAR (Barrackpore) : The Government should first take action and then discuss the issue in Parliament. ...(Interruptions)

## [Translation]

SHRI PRAMOD MAHAJAN : Mr. Speaker, Sir, we are being told a strange thing that "First give the treatment and diagnose later". ...(Interruptions)

### [English]

MR. SPEAKER . Please have some patience. Members were asking for the reply from the Government and now they are not even prepared to listen him.

This is very unfortunate.

...(Interruptions)

## [Translation]

SHRI PRAMOD MAHAJAN Mr. Speaker, Sir. as I said no Minister of the Government has been alleged in the Tehelka case in any tape. ...(Interruptions)

[English]

MR. SPEAKER : Let him complete.

...(Interruptions)

#### [Translation]

DR. RAGHUVANSH PRASAD SINGH : Your former President is seen taking bribe therein. ...(Interruptions)

SHRI MANI SHANKAR AIYAR (Mayilduturai) Name of every Minister has been mentioned. ...(Interruptions)

## [English]

MR. SPEAKER : Do you want to hear anything from the Minister? Please tell me.

...(Interruptions)

MR. SPEAKER : Are you not interested in hearing him?

[Translation]

KUNWAR AKHILESH SINGH(Maharajganj, U.P.): Mr. Speaker, Sir, the Tehelka tapes should be shown in the House. ...(Interruptions)

MR SPEAKER This is not a good tradition.

#### ...(Interruptions)

MR. SPEAKER : Mr. Ramdas Athawale, I have told you many times, what are you doing?

#### (Interruptions)

SHRI PRAMOD MAHAJAN : Mr. Speaker, Sir there have been serious allegations in the Bofors case, even they have almost been substantiated. They have become responsive to the defence deals, it is a good thing. We welcome this. ....(Interruptions)

#### [English]

SHRI MADHAVRAO SCINDIA We take objection to this. He is taking it very lightly. It is not the time for jibes. ...(Interruptions) He is taking this serious matter very lightly. It is unbecoming of a Minister of Parliamentary Affairs. ...(Interruptions)

MR. SPEAKER : He is speaking very seriously.

(Interruptions)

#### [Translation]

SHRI KANTILAL BHURIA (Jhabua) : Mr Speaker, Sir, they have been caught red handed while taking lakhs of rupees....(Interruptions)

MR SPEAKER Do not speak so loudly

...(Interruptions)

SHRI KANTILAL BHURIA Mr. Speaker, Sir, he will not talk of that ....(Interruptions)

#### [English]

SHRI MADHAVRAO SCINDIA. Sir, we would like to know whether the Minister is going to respond in any meaningful manner on the two suggestions. That is all I want to know...(Interruptions)

MR. SPEAKER Let him complete his reply. After that, if you have any doubt, you can ask questions. You are not allowing him to complete his reply. You can ask questions later.

...(Interruptions)

...(Interruptions)

## [Translation]

SHRI MADHAVRAO SCINDIA : Mr. Speaker, Sir he should be serious, being so light won't do. ...(Interruptions)

### [English]

MR. SPEAKER : Nothing should go on record except the statement of the Minister.

...(interruptions)\*

## [Translation]

SHRI PRAMOD MAHAJAN : Mr. Speaker, Sir, we are ready to discuss the Tehelka issue. In a parliamentary polity any action is taken after discussion ... (Interruptions) thereatening to stall the proceedings of the House and asking to take certain action before they start discussion is not acceptable to the Government. ... (Interruptions)

SHRI MADHAVRAO SCINDIA : Mr. Speaker, Sir, what is he speaking? ...(Interruptions)

### 12.24 hrs.

(Shri Kantilal Bhuria and some other Hon. Members stood on the floor near the Table at this moment.)

## [English]

MR. SPEAKER : Please go back to your seats.

...(Interruptions)

MR. SPEAKER : There are other important issues which the hon. Members want to raise during 'Zero Hour'

#### ..(Interruptions)

## [Translation]

SHRI PRAMOD MAHAJAN : Mr. Speaker, Sir, we are ready for discussion. This will make everything clear. ...(Interruptions) If there is any dishonesty in the defence deals. ...(Interruptions) it will come to light after the discussions. ...(Interruptions)

# [English]

MR. SPEAKER : Please go back to your seats. There are other Members also who have given notices.

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...(Interruptions)

MR. SPEAKER : You are not allowing them to raise other matters.

## ...(Interruptions)

MR. SPEAKER: Shri Mani Shankar Aiyar, there are other Members also who have given notices to raise important matters.

...(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again at 2 p.m.

12.25 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

## 14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

[MR. SPEAKER in the Chair]

MR. SPEAKER : Please take your seats.

...(Interruptions)

## 14.01

(At this stage, Shri K.H. Muniyappa, Shri Ramdas Athawale and some other hon. Members came and stood on the floor near the Table)

MR. SPEAKER : Matters under Rule 377, listed for today, are to be treated as laid on the Table of the House.

# MATTERS UNDER RULE 377\*

### (i) Need to Open a Navodaya Vidyalaya in Mandsaur District, Madhya Pradesh

## [Translation]

DR. LAXMINARAIN PANDEYA (Mandsaur) : Alongwith various States of the country, in Madhya Pradesh also, the demand for excellent and accomplished schools in the rural areas in increasing in view of educational facilities to boys and girls and awakening towards education in the rural areas.

<sup>\*</sup> Not Recorded.

<sup>\*</sup> Treated as laid on the Table of the House.

In pursuance of the Central Government's education policy such schools have been established or are being established in almost every district of all the States in the country. Following the same, the demand for opening a Navodaya Vidyalaya' in the Mandsaur district of Madhya Pradesh has become strong over thse years. This is quite natural due to delay in taking action even after a high level committee of Central Navodaya Vidyalaya Organisation made a visit to study the viability of opening these schools in Mandsaur district and talked to the state administration in detail regarding selection of site and other facilities.

So I demand from the Minister of Human Resource Development that he should issue necessary directions for opening the said school in public interest or in view of spread of education in rural areas

## (ii) Need to set up Office of the Commissioner of Provident fund at Ahmednagar in Maharashtra

SHRI DILIPKUMAR MANSUKHLAL GANDHI (Ahmednagar) : Ahmednagar is an important district of Maharashtra and areawise it is the largest district. About 18 cooperative sugar mills and 516 industrial units have been developed which have engaged at least 40 thousand workers attached to private traders and all of them are members of Provident Fund. The office of a Provident Fund Inspector for the whole district is in the town. The workers and other employees have to go to Nasik Regional Office which is about 150 kilometers away from Ahmednagar for various work such as taking loan and final payment etc. And it never happened that they got these work done in a single visit. They have to go there four or five times. In view of the economic condition of the workers, this expenditure falls heavy on them

So, I request the Government to open a Provident Fund office in Ahmednagar itself for the convenience of the workers and other employees attached to it.

# (iii) Need for early conversion of Gonda-Bahraich-Mailani Rail Track in U.P. into Broad Gauge

SHRI PADMASEN CHAUDHARY (Bahraich) Gauge conversion on the Gonda-Bahraich-Mailani rail route has been a long pending demand. This is a very important rail route. The famous Buddhist tourist place, Shrawasti, Saiyar Salar Shrine, Dudhwa National Park etc. fall within this area. This area is adjacent to Nepal. So gauge conversion on this line will facilitate movement of foreign tourists and visitors of other tourists spots and their development. In the absence of broad gauge, it is not possible to supply essential goods like coal, fertilizers etc in this backward and undeveloped area. This work was included in the Supplementary Budget for 1997-98 and Rail Budget for 1999-2000

So you are requested to sanction the gauge conversion on this rail line so that this work may be taken up in the Rail Budget for 2001-2002

## [English]

## (iv) Need to issue 'No Objection' certificate for completion of construction of composite cemetery at Mulund (East), Mumbai

SHRI KIRIT SOMAIYA (Mumbai North East) Salt Commissioner. Central Industrial Policy Department. Mumbai has not issued 'No Objection' certificate to complete the construction of composite cemetery at Mulund (East), Mumbai The cemetery work is held up, as Salt Department in Mumbai has issued notice to Mumbai Municipal Corporation not to use salt land strip, 60 sq. meter as passage.

I request the Union Government to issue 'no objection' certificate in this regard so that construction of composite cemetery at Mulund (East) could be completed

## [Translation]

## (v) Need to take steps to check corruption in public offices

SHRI VIJAY GOEL (Chandni Chowk) The image of political persons have been distorted in the society. We all are responsible for that. The need of the hour is that the leaders of political parties sit together and prepare a code of conduct

The common man has hardly anything to do with political persons. He has to deal with bureaucracy or officers and the same bureaucrates/officers are not listening to the people, and it is the M Ps, MLAs or the Councillors who have to bear the grunt. Our work is to formulate policies and to see that the Government officers and employees are working properly or not. So it is needed today that the honest officers and employees should be commended and the corrupt ones should be ousted. [English]

#### (vi) Need to bring a White Paper about the impact of economic reforms in the country

DR. SANJAY PASWAN (Nawada) : I would like to draw the attention of the Government for need to study the effect of liberalization, privatization and globalisation. Now 10 years have elapsed with the rapid strides in the field of Indian economy. There are divergent views on the net outcome of the economic reforms. There are certain fields, sections and areas which are prospering but still there are certain more areas which are lagging behind and some more vulnerable section and even strategic sectors are not feeling comfortable with such reforms. In the wake of such dilemma, I would like to convey my concern to the Minister of Finance, Minister of Commerce and Industry and Minister of Disinvest-ment to have a detailed, candid deliberations and white paper on the 10 years journey of Economic Reforms of India.

### (vii) Need to provide more railway facilities at Udupi railway station in Karnataka

SHRI VINAY KUMAR SORAKE (Udupi) : I rise to please for all-round development of Udupi Railway Station on the newly commissioned Konkan route, which serve as the hub for a vast hinterland of Dakshin Coastal Karnataka.

There is a demand from the public that 2430/2431 Trivandrum-New Delhi Rajdhani Express should have brief stopover at Udupi. Further reservation quota for all important trains passing through Udupi importantly Mangala Express connecting the national capital and the Trivandrum Rajdhani Express connecting New Delhi, should be enhanced in all classes.

Passenger amenities at Udupi station should also be enhanced including retiring rooms, waiting rooms, a Yatri Niwas for the benefits of Pilgrims/tourists passing through Udupi. I urge the Railway Ministry to include adequate provisons in the current budget for development of Udupi Railway Station.

### (viii) Need to provide financial assistance to Government of Maharashtra to solve acute shortage of drinking water in the State

SHRI VILAS MUTTEMWAR (Nagpur) : Sir, the whole Vidarbha region of Maharashtra is passing through a severe drought like situation. It has resulted in acute shortage of water for drinking and cultivation purpose. Consequently, acute shortage of water and cattle fodder has not only endangered the health of the cattle but has also created exasperating situation in the entire region of Vidarbha.

The considerable fall in the water level in all medium and small irrigation projects has miserably affected the yield of the main crops of the region like rice, soyabean, sunflower, mung etc. 60% of the Rabi Crops have been destroyed and only 13% of the Kharif sowing have been undertaken. Farm labourers are on the verge of losing their jobs. A number of works need to be started under Employment Guarantee Scheme to provide employment to them.

It is high time that Central Government take immediate steps to extend all help to the State Government to tide over the present situation.

### (ix) Need for early payment of bonus to the emplyees of Union Territory of Chandigarh

SHRI PAWAN KUMAR BANSAL (Chandigarh): In the past the employees of Union Territory Chandigarh were duly paid bonus, year after year. This is their rightful due. But now for the last four years, the Chandigarh Administration have stopped paying the same. This has caused understandable consternation amongst them. Peacefully, they have been demanding that their right should not be denied to them. Files keep shuttling between Chandigarh and New Delhi and the peaceloving employees continue to suffer. I urge the Government to look into this matter urgently and pay the outstanding arrears of bonus to all the eligible employees without any further delay.

(x) Need to release adequate funds under Employment Assurance Scheme to generate employment opportunities in Barmer and Jaisalmer districts of Rajasthan

COL. (RETD) SONA RAM CHOUDHARY (Barmer): I am approaching the Government through you Sir, with regard to allotment of sufficient funds to Barmer and Jaisalmer districts under Employment Assurance Scheme. It is pertinent to mention here that my constituency is in the grip of severe drought for the fourth consecutive year and is devoid of employment opportunities.

Instead of providing enhanced funds during prolonged spell of drought, I am sorry to say that funds under Employment Assurance Scheme to Rajasthan for generating employment are being slashed for the last 5-6 years for my constituency. In view of the severe drought and very poor financial position of Barmer, it is requested that sufficient funds be released for Barmer. This will go a long way to help mitigate the sufferings of poor people of this desert drought prone district.

# (xi) Need to solve acute unemployment problem in the country

SHRI SUNIL KHAN (Durgapur) : As per mid-term appraisal of Ninth Five Year Plan and also in the Budget reflection the growth will not be more than five percent. The value of rupee is falling down. The economic scenario of the country is in serious threat. The growth in the industrial section, in the agricultural sector will not be what has been targeted. Non-payment of salaries to the employees in public sector is a basic problem and specially salary of 18 months to employees is due to H.S.C.L. In this situation, unemployment in the country is increasing by leaps and bounds. The number of registered unemployed youth has crossed fifty millions. The Central Government has imposed ban on recruitment in Central Government departments. The ban should be lifted so that the unemployed youth get employment in Central Government departments. Urgent steps should be taken to reduce the unemployment. In this context, I urge upon the Union Government to provide unemployment allowances like State Government of West Bengal. Withdrawal of quantitative restrictions on 1429 items has raised the specter of cheap imports flooding the Indian market. This should be stopped otherwise small scale Industry and the agricultural sector will be ruined.

## (xii) Need to provide CGHS facilities in Vishakhapatnam, Andhra Pradesh

SHRI M.V.V.S. MURTHI (Visakhapatnam): I request the Government of India, in particular the Ministry of Health & Family Welfare, to take urgent steps to provide CGHS facilities in Visakhapatnam for its early operation in the industrial city. This is a long pending demand from the Central Government employees and others in the city. Today Visakhapatnam, though having a population of over one million and a large number of Central Government employees are placed in Visakhapatnam, lack of the facility of a CGHS Branch is creating real hardships.

I request the Government to help mitigate the genuine sufferings of the employees in Visakhapatnam.

(xiii) Need to look into Implementation of Employment Assurance Scheme in Machhlishahar Parliamentary Constituency, U.P.

## [Translation]

SHRI CHANDRANATH SINGH (Machhlishahar): Mr. Speaker, Sir, I want to draw your attention to the loopholes in the Employment Assurance Scheme particularly in Jaunpur and Pratapgarh districts of Machhlishahar Parliamentary constituency which is my constituency in Uttar Pradesh. The work being done under the said scheme are not actually completed which has given rise to great discontent among the rural people The officials do not consult the members about the schemes.

So, Mr. Speaker, Sir, through you, I demand from the Government to get a CBI inquiry conducted into the irregularities under EAS in this area and ensure local members participation in the scheme

# [English]

### (xiv) Need to convert State highway between Arwal and Biharsharif via Jahanabad-Kako-Akanagar Sarai in Bihar into a national highway

SHRI ARUN KUMAR (Jahanabad) I would like to draw the kind attention of Minister of Road Transport and Highways regarding sanction and conversion of PWD State Road from Arwal to Biharasharif via Jahanabad-Kako-Akanagar Sarai into a National Highway. Three separate national highways are already passing through Biharsharif, Jahanabad and Arwal, Atpresent, there is only a dilapidated and narrow road to connect three national highways. However, there is tremendous amount of traffic on the PWD Road. It is relevant to note that the Jahanabad and Nalanda are highly distrubed districts, being Naxalite infested areas and for proper administration of land and order, this conversion of PWD road into a National Highway is highly desirable. Above all this PWD road connects three extremely important religious place, i.e. Hindu Dev Sun Temple and Dev Kund Shiva Temple, Maner Sharif Muslim Shrine and Buddhist Temples at Rajgir, which are visited by a large number of Hindu, Muslim and Budhist devotees every year.

I request the Government to take early action for sanction and conversion of PWD State Road from Arwal to Biharsharif via Jahanabad-Kako-Akanagar Sarai into a National Highway

#### (xv) Need to provide compensation to the farmers under crop insurance scheme in Nasik district of Maharashtra whose crops have been destroyed by drought

## [Translation]

SHRI HARIBHAU SHANKAR MAHALE (Malegaon) : Government of India have started the Crop Insurance Scheme. That is why the farmers of cooperative societies of district Nasik of Maharashtra State have got their crop insured for crores of rupees A great famine in the Nasik district has destroyed the crops. So the insurance companies should compensate the farmers for the loss. I request the Agriculture Minister for the same.

#### [English]

MR. SPEAKER : Now, we go to the next item.

Prof. Ummareddy Venkateswarlu.

...(Interruptions)

MR. SPEAKER : In the morning, you raised the issue. This is not the 'Zero Hour'. What is this?

...(Interruptions)

MR. SPEAKER : Please understand that this is not the 'Zero Hour'. How can you disrupt the proceedings of the House?

...(Interruptions)

MR. SPEAKER : Do you know how many days we have lost in the first phase of the Budget Session?

...(Interruptions)

MR. SPEAKER : For how many days do you want to disrupt the proceedings of the House? We have already lost nine days in the first phase. Again, you are disrupting the proceedings of the House. What is this?

#### ...(Interruptions)

MR. SPEAKER : You do not want to discuss anything in the House. What is the method you are adopting? You are creating a new precedent in the House. I think you do not want any discussion.

#### ...(Interruptions)

MR. SPEAKER : The House stands adjourned to meet tomorrow, the 18th April, 2001 at 11 a.m.

#### 14.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 18, 2001/Chaitra 28, 1923 (Saka). 570

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